

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,

PRINCIPAL BENCH, NEW DELHI

Original Application No.57 of 2026

IN THE MATTER OF:

Sachin Sharma ...Appellant(s)

Versus

State of U.P. & Ors. ...Respondent(s)

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New Delhi

Dated: 28.02.2026

Through

FILED BY

DR. ABHISHEK AREY

Advocate for the respondent No.6– Commission for Air

Quality Management in NCR and Adjoining Areas

Chamber No.202, New Additional Building Complex,

Supreme Court of India,

New Delhi

M. 9810047556

Email: [abhishekatrey@gmail.com](mailto:abhishekatrey@gmail.com)

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
ORIGINAL APPLICATION NO. 57 OF 2026**

**IN THE MATTER OF:**

Sachin Sharma

.... Applicant

VERSUS

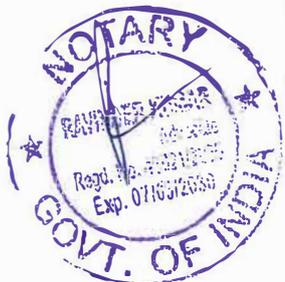
State of Uttar Pradesh & Ors.

... Respondents

**REPLY AFFIDAVIT ON BEHALF OF THE  
COMMISSION FOR AIR QUALITY MANAGEMENT IN  
NATIONAL CAPITAL REGION & ADJOINING AREAS,  
RESPONDENT NO. 6**

I, Ram Kumar Agrawal aged about 56 Years, s/o Late Shri Prabhat Kishore Agrawal, working as Director in Commission for Air Quality Management in National Capital Region and Adjoining Areas do hereby solemnly affirm and declare as under:

1. That I am Director in the Commission and am well conversant with the facts and circumstances of the present case, hence competent to swear this affidavit.
2. That the present application has been filed alleging illegal sand mining being carried out by Respondent no. 9 at Gata No. 290, 301, 304, 310, 311, 312 admeasuring 1.81 hectares, situated in Village Pachaira, Tehsil Loni, District Ghaziabad,

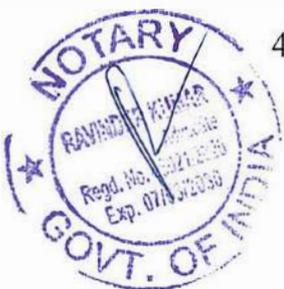


  
 27/1/26  
 राम कुमार अग्रवाल / Ram Kumar Agrawal  
 निदेशक / Director  
 राष्ट्रीय राजधानी क्षेत्र और निकटवर्ती क्षेत्रों में वायु गुणवत्ता प्रबंधन आयोग  
 Commission for Air Quality Management in NCR & Adjoining Areas  
 भारत सरकार / Government of India  
 17वीं मंजिल, जवाहर व्यापार भवन (एन टी सी, दिल्ली) / 17th Floor, Jawahar Vyapar Bhawan (STC Building), Connaught Marg,  
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Uttar Pradesh and by Respondent no. 8 at Gata no. 1, area- 1.81Ha in Village- Nauraspur Tehsil Loni, District Ghaziabad(Leased area 1.81 ha) within the active channel of River Yamuna, resulting in grave environmental degradation, riverbed destruction, and serious public health hazards. The applicant has alleged that Respondent no. 8 and 9 were granted Environmental Clearance for undertaking river bed sand mining, subject to strict environmental safeguards but they are blatantly and systematically violating all the mandatory EC conditions and excavated deep pits ranging from 15 to 25 feet which diverted the natural flow of the river and deployed heavy machinery such as JCBs and Poclains, which are prohibited under the environmental and river conservation regulations. The applicant has also alleged that the private respondents have constructed a ramp directly within the active channel of River Yamuna and they have carried out the mining outside the lease area.

3. That the applicant has further alleged that despite Graded Response Action Plan (hereinafter referred to as "GRAP") Stage-III was in force under which all mining activities are strictly prohibited, Respondent No. 8 and 9 continued illegal mining operations in complete disregard of statutory directions.
4. It is humbly submitted that the Answering Respondent has issued a revised schedule for GRAP on 21.11.2025, wherein



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 निदेशक / Director  
 राष्ट्रीय सजगानी क्षेत्र और निस्सहजता क्षेत्रों में वायु  
 Commission for Air Quality Management in N  
 भारत सरकार / Government  
 7<sup>th</sup> मंजिल, जवाहर व्यापार भवन (एस.टी.सी. डि  
 7<sup>th</sup> Floor, Jawahar Vyapar Bhawan (STC B  
 नई दिल्ली-110001 / New Delhi

at S. No. 3 of Stage-III, it has been clearly mandated to close down all mining and associated activities in the entire National Capital Region (hereinafter referred to as "NCR"). The relevant clause of GRAP Stage III is, inter alia, as under:

Stage III – 'Severe Air Quality (DELHI AQI ranging between 401-450)	
Actions	Agencies responsible / Implementing Agencies
3. Close down all mining and associated activities in the entire NCR.	- Chairpersons – CPCB, DPCC, SPCBs (NCR). - District Magistrates / Deputy Commissioners of respective districts in NCR. - Commissioner of Police – Delhi and IG / DIG / SP of NCR towns.

The copy of the GRAP schedule dated 21.11.2025 is annexed at **ANNEXURE-I**.

5. It is humbly submitted that the Applicant has not specifically set out or highlighted duration during which Respondent No. 8 and Respondent No. 9 continued mining activities in non-compliance of the Direction(s) / Order(s) of the GRAP. However, for kind convenience of this Hon'ble Tribunal, the



  
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 17वीं मंजिल, जवाहर व्यापार भवन (एस.टी.सी. बिल्डिंग), टिस्टा मार्ग,  
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period during which GRAP Stage-III or Stage-IV were in force stipulating ban on mining activities, are as under:

<u>INVOCATION</u>	<u>REVOCATION</u>
<b>GRAP STAGE III</b>	
11.11.2025	26.11.2025
13.12.2025	02.01.2026
16.01.2026	22.01.2026
<b>GRAP STAGE IV</b>	
13.12.2025	24.12.2025
17.01.2026	20.01.2026

That during the said periods, mining activities were required to remain suspended in accordance with the prescribed restrictions of GRAP schedule.

6. It is humbly submitted that the applicant has not approached the Answering Respondent with any specific complaint against Respondent No. 8 and Respondent No. 9 alleging about illegal mining activities during the period when GRAP Stage-III was in force. It is further submitted that, in any event, Respondent No.8 and Respondent No.9 were obligated to strictly comply with the Direction(s) / Order(s) of the GRAP and the concerned regulatory and enforcement agencies were responsible for ensuring effective implementation and enforcement of the GRAP measures at the field level.



  
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 17वीं मंजिल, जवाहर व्यापार भवन (एस.टी.सी. बिल्डिंग), टॉलस्टॉय मार्ग,  
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7. It is humbly submitted that in another matter titled OA No. 589 of 2025 Varun Gulati Vs. CPCB and ors., wherein this Hon'ble Tribunal constituted a joint committee vide its order dated 20.11.2025, for undertaking site visit of Respondent No.8 i.e., M/s Nirmal Sand Infra Private Limited. The Answering Respondent was also a member of the joint committee and the report was filed on 19.12.2025.
8. It is humbly submitted that as per the joint committee report dated 19.12.2025 Respondent No. 8 i.e., M/s Nirmal Sand Infra Private Limited was found carrying mining activities when GRAP Stage-III was invoked and thus violated Stage III of GRAP. The copy of the joint committee report dated 19.12.2025 is annexed at **ANNEXURE-II**.
9. In view of the above, the Hon'ble Tribunal may pass such order(s) as is deems fit and necessary.



**DEPONENT**

राम कुमार अग्रवाल / Ram Kumar Agrawal  
 निदेशक / Director  
 राष्ट्रीय राजधानी क्षेत्र और निकटवर्ती क्षेत्रों में वायु गुणवत्ता प्रबंधन आयोग  
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 17th Floor, Jawahar Vyapar Bhawan (NTC Building), Tolstoy Marg,  
 नई दिल्ली-110001 / New Delhi-110001

### VERIFICATON

Verified at New Delhi on this 27<sup>th</sup> day of February, 2026 that the contents of the above affidavit are true and correct to my knowledge and as per official records maintained in the routine



course of business. No part of the above affidavit is false and nothing material has been concealed there from.

IDENTIFIED BY  
Vishal Vijaypathi, Legal Assistant  
eagm



ATTESTED

NOTARY PUBLIC  
GOVT. OF INDIA

27 FEB 2026

*[Signature]*  
DEPONENT 27/2/26

राम कुमार अग्रवाल / Ram Kumar Agrawal  
निदेशक / Director  
संयुक्त संस्थानों क्षेत्र और निकटवर्ती क्षेत्रों में शान्ति सुव्यवस्था प्रवर्धन कार्यक्रम  
Commission for Quality Management in NCR & Adjoining Areas  
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**COMMISSION FOR AIR QUALITY MANAGEMENT  
IN NATIONAL CAPITAL REGION AND ADJOINING AREAS****GRADED RESPONSE ACTION PLAN (GRAP)  
FOR THE NATIONAL CAPITAL REGION (NCR)**

(Revision: 21.11.2025)

1. The GRAP for the entire NCR has been classified under 4 different stages of adverse air quality in Delhi viz. Stage – I 'Poor' (AQI 201 – 300), Stage – II 'Very Poor' (AQI 301-400), Stage – III 'Severe' (AQI 401-450) and Stage – IV 'Severe +' (AQI >450) respectively.
2. Based on the dynamic model and weather/ meteorological forecast by IMD / IITM on a day-to-day basis, actions under Stages I, II, III and IV of the GRAP shall be invoked in advance of the AQI of Delhi reaching to the projected levels of that stage, also provided that the higher projected AQI levels are likely to sustain for longer period.
3. Even if the AQI forecasts do not indicate the AQI of Delhi to be breaching a particular threshold and under extreme meteorological conditions or due to any episodic event the AQI breaches the threshold, that particular stage of the GRAP shall be invoked with immediate effect in respect of actions / measures that can be invoked immediately.
4. Restrictive actions undertaken as per previous stages shall be continued, in addition to the air pollution stage under which the restrictive actions are envisaged to be taken. For example, restrictive actions under the Stage III category, whenever invoked, shall be in addition to those under Stage I and II respectively and so on and so forth.
5. The Sub-Committee on GRAP constituted by the Commission shall meet frequently to plan for advance action and issue necessary orders for invoking various provisions of the GRAP, based on the prevalent air quality and the AQI forecast to be provided by IMD from time to time. The Sub-Committee shall also review the actions taken by various agencies responsible towards effective implementation of the GRAP.
6. The Chief Secretaries of NCR States and GNCTD shall frequently review the actions and implementation of the GRAP especially when the air quality falls or is likely to fall in the 'Severe' or 'Severe +' category (Stage III and beyond).
7. The Commission may decide upon any exceptions and additional measures to the schedule of the GRAP, under different air pollution categories i.e., Stages I to IV, as per the prevalent AQI and weather forecast.



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## Schedule under the GRAP for NCR

<b>Stage I – 'Poor' Air Quality (DELHI AQI ranging between 201-300)</b>	
<b>Actions</b>	<b>Agencies responsible / Implementing Agencies</b>
<p>1. Ensure proper implementation of Directions/ Rules/ guidelines on dust mitigation measures in Construction and Demolition (C&amp;D) activities and sound environmental management of C&amp;D waste.</p> <p>2. Ensure strict compliance of Direction Nos. 11-18 dated 11.06.2021 and do not permit C&amp;D activities in respect of such projects with plot size equal to or more than 500 sqm which are not registered on the 'web portal' of the respective state / GNCTD and / or which do not fulfil the other requirements as per the above noted statutory directions, for remote monitoring of dust mitigation measures.</p>	<ul style="list-style-type: none"> <li>- Chairpersons – CPCB, DPCC, SPCBs (NCR).</li> <li>- Commissioners / Chief Engineers of Urban Local Bodies in Delhi-NCR towns</li> <li>- Construction agencies and plot owners (both public &amp; private).</li> </ul>
<p>3. Ensure regular lifting of Municipal Solid Waste (MSW), Construction &amp; Demolition (C&amp;D) waste, and Hazardous wastes from dedicated dump sites and ensure that no waste is dumped illegally in open land areas.</p>	<ul style="list-style-type: none"> <li>- Commissioners / Chief Engineers of Urban Local Bodies in Delhi-NCR towns</li> <li>- All land-owning agencies</li> <li>- Construction agencies (both public &amp; private).</li> </ul>
<p>4. Carry out periodic mechanized sweeping and water sprinkling on roads and ensure scientific disposal of the dust collected in designated sites/landfills.</p>	<ul style="list-style-type: none"> <li>- Commissioners / Chief Engineers of Urban Local Bodies in Delhi-NCR towns</li> <li>- Chief Executives of all road owning and maintaining agencies.</li> </ul>

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<p>5. Ensure that C&amp;D materials &amp; waste are properly stored/ contained, duly covered in the premises. Ensure transportation of C&amp;D materials and C&amp;D waste only through covered vehicles.</p> <p>6. Strictly enforce the statutory directions and yardsticks for use of anti-smog guns at C&amp;D sites, in proportion to the total built-up area of the project under construction.</p> <p>7. Intensify use of anti-smog guns, water sprinkling and dust suppression measures in road construction / widening / repair projects and maintenance activities.</p>	<ul style="list-style-type: none"> <li>- Commissioners / Chief Engineers of Urban Local Bodies in Delhi-NCR towns</li> <li>- All construction agencies and plot owners (both public &amp; private).</li>   <li>- Commissioners / Chief Engineers of Urban Local Bodies in Delhi-NCR towns</li> <li>- All construction agencies and plot owners (both public &amp; private).</li>   <li>- All road owning / maintenance agencies in NCR.</li> </ul>
<p>8. Stringently enforce prohibition on open burning of bio-mass and municipal solid waste. Impose maximum EC upon violations in accordance with Hon'ble NGT's orders dated 04.12.2014 and 28.04.2015 in OA 21/2014.</p> <p>9. Strict vigil to ensure that there are no burning incidents in the landfill sites / dumpsites.</p>	<ul style="list-style-type: none"> <li>- Chairpersons – CPCB, DPCC, SPCBs (NCR).</li> <li>- Commissioners / Chief Engineers of Urban Local Bodies in Delhi-NCR towns</li> <li>- All land-owning agencies.</li> </ul>
<p>10. Deploy traffic police for smooth traffic flow at all identified corridors with heavy traffic and congestion prone intersections.</p>	<ul style="list-style-type: none"> <li>- Commissioner or Head of Traffic Police in Delhi and NCR towns.</li> </ul>
<p>11. Strict vigilance and enforcement of PUC norms for vehicles.</p> <p>12. No tolerance for visible emissions – Stop visibly polluting vehicles by impounding and / or levying maximum penalty.</p>	<ul style="list-style-type: none"> <li>- Commissioner or Head of Transport Department of Delhi and NCR States</li> <li>- Commissioner or Head of Traffic Police of Delhi and NCR towns.</li> </ul>
<p>13. Strictly enforce the Hon'ble Supreme Court order on diversion of non- destined truck traffic for Delhi, through Eastern and Western Peripheral Expressways.</p>	<ul style="list-style-type: none"> <li>- Head of Traffic Police of NCT of Delhi and NCR towns.</li> <li>- DMs /Dy Commissioners of NCT of Delhi / NCR towns</li> <li>- Municipal Commissioner of Corporations of NCT of Delhi and NCR towns.</li> </ul>

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14. Strictly enforce NGT / Hon'ble SC's order on overaged diesel / petrol vehicles and as per extant statutes.	<ul style="list-style-type: none"> <li>- Commissioner or Head of Transport Department of Delhi and NCR States</li> <li>- Commissioner or Head of Traffic Police of Delhi and NCR towns.</li> </ul>
<p>15. Ensure strict penal/ legal action against non-compliant and illegal industrial units.</p> <p>16. Stringently enforce all pollution control regulations in Industries, brick kilns and hot mix plants etc. - strict compliance of the prescribed standards of emissions.</p> <p>17. Ensure that only approved fuels are used by the industries in NCR including in brick kilns and hot mix plants and enforce closure in case of violations, if any.</p>	<ul style="list-style-type: none"> <li>- Chairpersons – CPCB, DPCC, SPCBs (NCR).</li> <li>- District Magistrates / Deputy Commissioners of NCT of Delhi / NCR Towns</li> <li>- Commissioners of Urban Local Bodies in Delhi and NCR towns.</li> </ul>
18. Stringently enforce emission norms in thermal power plants and strict actions be taken against non-compliance.	<ul style="list-style-type: none"> <li>- Plant in- charge of Power Plants located within 300 km radius of Delhi.</li> <li>- Chairpersons – CPCB, DPCC, SPCBs (NCR).</li> </ul>
19. Strictly enforce Hon'ble Courts / Tribunal orders regarding ban on firecrackers.	<ul style="list-style-type: none"> <li>- Commissioner of Police of Delhi &amp; IG / DIG / SP of NCR towns or Officer In charge of Licensing.</li> <li>- DMs/ DCs of respective districts in NCR.</li> <li>- Chief controller of Explosives, Petroleum and Explosive Safety Organizations (PESO).</li> </ul>
20. Ensure regular lifting and proper disposal of industrial waste from industrial and non-development areas.	<ul style="list-style-type: none"> <li>- Chairpersons – CPCB, DPCC, SPCBs (NCR).</li> <li>- Commissioners/ Chief Engineers of Urban Local Bodies in Delhi-NCR towns</li> <li>- All land-owning agencies.</li> <li>- District Magistrate / Deputy Commissioners in NCR.</li> </ul>
21. DISCOMs to minimise power supply interruptions in NCR.	<ul style="list-style-type: none"> <li>- Head of Power distribution companies in NCR.</li> </ul>
22. Ensure that diesel generator sets are not used as regular source of power supply.	<ul style="list-style-type: none"> <li>- Chairpersons – CPCB, DPCC, SPCBs (NCR).</li> <li>- DMs/ DCs of respective districts of NCR.</li> </ul>

<p>23. Strictly enforce the extant ban on coal / firewood as fuel in Tandoors in Hotels, Restaurants and open eateries.</p> <p>24. Ensure hotels, restaurants and open eateries use only electricity / gas-based / clean fuel - based appliances.</p>	<ul style="list-style-type: none"> <li>- Commissioners / Chief Engineers of Urban Local Bodies in Delhi-NCR towns.</li> <li>- Chairpersons – CPCB, DPCC, SPCBs (NCR).</li> </ul>
<p>25. Information dissemination including through social media and bulk SMS etc. Mobile Apps to be used to inform people about the pollution levels, contact details of control room, enable them to report polluting activities / sources to the concerned authorities and inform them about actions that would be taken by Government.</p>	<ul style="list-style-type: none"> <li>- ACS/ Pr. Secretary/ Secretary, Dept. of Environment, GNCTD and NCR States.</li> <li>- Chairpersons – CPCB, DPCC, SPCBs (NCR).</li> </ul>
<p>26. Ensure quick actions for redressal of complaints on 311 APP, Green Delhi App, SAMEER App and other such social media platforms to curb polluting activities.</p>	<ul style="list-style-type: none"> <li>- Head of Urban Local Bodies in NCR towns.</li> <li>- Chairpersons – CPCB, DPCC, SPCBs (NCR).</li> <li>- Construction agencies, land owning agencies, Development agencies and all other concerned implementing agencies.</li> </ul>
<p>27. Encourage offices to start unified commute for employees to reduce traffic on road.</p>	<ul style="list-style-type: none"> <li>- State Governments in NCR and GNCTD.</li> </ul>
<p>28. Ensure uninterrupted power supply to discourage use of alternate power Generating sets/ equipment (DG sets etc.).</p>	<ul style="list-style-type: none"> <li>- Additional Chief Secretary / Principal Secretary (Power), NCR State Governments / GNCTD</li> <li>- Head of Power Distribution Companies of Delhi and NCR Districts.</li> </ul>
<p>29. Synchronize traffic movements and deploy adequate personnel at intersections / traffic congestion points for smooth flow of traffic.</p>	<ul style="list-style-type: none"> <li>- Commissioner or Officer in charge - Traffic Police of Delhi and NCR towns.</li> </ul>
<p>30. Alert in newspapers / TV / radio to advise people about air pollution levels and Do's and Don'ts for minimizing polluting activities.</p>	<ul style="list-style-type: none"> <li>- Chairpersons – CPCB, DPCC, SPCBs (NCR).</li> </ul>
<p>31. Augment public transport services through CNG/ electric buses and metro services by</p>	<ul style="list-style-type: none"> <li>- NCR State Governments.</li> </ul>

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<p>inducting additional fleet and increasing the frequency of service. Introduce differential rates to encourage off – peak travel.</p>	<ul style="list-style-type: none"> <li>- Principal Secretary, Department of Transport. of NCT of Delhi and NCR State Govts.</li> <li>- Delhi Transport Corporation (DTC).</li> <li>- State Transport Corporation in NCR towns.</li> <li>- Delhi Integrated Multi – Model Transit System Ltd. (DIMTS).</li> <li>- Delhi Metro Rail Corporation (DMRC).</li> </ul>
<b>CITIZEN CHARTER</b>	<ul style="list-style-type: none"> <li>• Keep engines of your vehicles properly tuned.</li> <li>• Maintain proper tyre pressure in vehicles.</li> <li>• Keep PUC certificates of your vehicles up to date.</li> <li>• Do not idle your vehicle, also turn off the engine at red lights.</li> <li>• Prefer hybrid vehicles or EVs to control vehicular pollution.</li> <li>• Do not litter / dispose wastes, garbage in open spaces.</li> <li>• Report air polluting activities through 311 App, Green Delhi App, SAMEER App etc.</li> <li>• Plant more trees.</li> <li>• Celebrate festivals in an eco-friendly manner – avoid firecrackers.</li> <li>• Do not drive/ply end of life/ 10/15 years old Diesel/Petrol vehicles.</li> </ul>

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Stage II – 'Very Poor' Air Quality (DELHI AQI ranging between 301-400)	
Actions	Agencies responsible / Implementing Agencies
<p>1. Carry out mechanical/ vacuum sweeping and water sprinkling of the identified roads on a daily basis. Enhance the number of shifts / hours of deployment of such machines to further intensify mechanised sweeping.</p> <p>2. Ensure daily water sprinkling along with dust suppressants, preferably before peak traffic hours, on roads and right of ways especially at hotspots, heavy traffic corridors and ensure proper disposal of the collected dust in designated sites/ landfills.</p>	<ul style="list-style-type: none"> <li>- Commissioners / Chief Engineers of Urban Local Bodies in Delhi-NCR towns</li> <li>- Chief Executives of all road owning and maintaining agencies.</li> <li>- Commissioner of Traffic Police of Delhi &amp; NCR towns to identify roads with heavy traffic and provide information to respective Municipal Commissioners / Head of Municipal Bodies.</li> </ul>
<p>3. Intensify inspections for strict enforcement of dust control measures at C&amp;D sites.</p>	<ul style="list-style-type: none"> <li>- Chairpersons – CPCB, DPCC, SPCBs (NCR).</li> <li>- Commissioners / Chief Engineers of Urban Local Bodies in Delhi and NCR towns.</li> </ul>
<p>4. Ensure focussed and targeted action for abatement of air pollution in all identified hotspots in NCR. Intensify remedial measures for the predominant sector(s) contributing to adverse air quality in each of such hotspots.</p>	<ul style="list-style-type: none"> <li>- State Govts. in NCR and GNCTD.</li> <li>- Chairpersons – CPCB, DPCC, SPCBs (NCR).</li> <li>- Commissioners / Chief Engineers of Urban Local Bodies in Delhi and NCR towns.</li> </ul>

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## 14

5. Strictly implement the following Schedule for regulated operations of DG sets across all sectors in the NCR including Industrial, Commercial, Residential etc. in accordance with Direction No. 76 dated 29.09.2023.		
Capacity Range of DG sets	System to be adopted for control of emissions	Regulations for use
Power generating sets of all capacities running on LPG/ Natural Gas/ Bio-gas/Propane/Butane	None	No restrictions
Power generating sets up to 800 kW (1000 kVA) capacity to standards as per MoEFCC notification No. GSR 804 (E) dated 03.11.2022	None	No restrictions.
DG sets to older specifications / standards		
800 kW (1000 kVA) and above	Any emission control system/mechanism, however subject to compliance of the prescribed emission standards in Direction no. 76	No restrictions
41 kW (51 kVA) to less than 800 kW (1000 kVA)	Dual fuel mode <b>OR</b> Retro-fitted ECDs through certified agencies	No restrictions
19 kW (23 kVA) to less than 41 kW (51 kVA)	Dual fuel mode	No restrictions  <b>Note:</b> DG Sets not working in a dual fuel mode, only owing to non-availability of gas infrastructure and supply, shall be permitted only for prescribed emergency services.*
Portable DG sets below 19kW (23 kVA)	Presently no specific means of emission control are available in this category / capacity range of DG sets.	Not to be generally permitted. Permitted only for the prescribed emergency services.*

- Chairpersons – CPCB, DPCC, SPCBs (NCR).
- Commissioners / Chief Engineers of Urban Local Bodies in Delhi and NCR towns.
- District Magistrates / Deputy Commissioners of NCR States and GNCTD.

*JRP*

<p>* Emergency services:</p> <p>(i) Only for operating elevators / Escalators / travelators</p> <p>(ii) Medical Services (Hospital / Nursing Home/ Health care facilities).</p> <p>(iii) Railway Services / Railway Stations.</p> <p>(iv) Metro Rail Corporation &amp; MRTS Services.</p> <p>(v) Airports and Inter-State Bus Terminals.</p> <p>(vi) Sewage Treatment Plants.</p> <p>(vii) Water pumping Stations.</p> <p>(viii) Projects related to national security, defence &amp; of national importance.</p> <p>(ix) Telecommunications and IT/ data services.</p>	
<p>6. Enhance vehicle parking fees to discourage private transport.</p>	<ul style="list-style-type: none"> <li>- Chief Secretary and Principal Secretary, Urban Local Bodies of NCR States and GNCTD.</li> <li>- Commissioners of Urban Local Bodies in Delhi and NCR towns.</li> </ul>
<p>7. Resident Welfare Associations to necessarily provide electric heaters to staff engaged in security, sanitation, horticulture and other miscellaneous services to avoid open Bio-Mass/ MSW burning during winters.</p>	<ul style="list-style-type: none"> <li>- Resident Welfare Associations.</li> </ul>
<p>8. Do not permit inter-state buses from NCR states, other than EVs / CNG / BS-VI Diesel, to enter Delhi (excluding buses / Tempo Travellers operated with All India Tourist Permit).</p>	<ul style="list-style-type: none"> <li>- Commissioners or head of Transport Department in GNCTD/ NCR States</li> <li>- Commissioner of Police / Head of Traffic Police of Delhi and NCR towns.</li> </ul>
<p>9.</p> <p>(i) GNCTD and NCR State Governments to stagger timings for public offices and municipal bodies in the National Capital Territory of Delhi and the districts of Gurugram, Faridabad, Ghaziabad and Gautam Buddh Nagar.</p>	<ul style="list-style-type: none"> <li>- NCR State Governments and Central Government</li> </ul>

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(ii) State Governments may take a decision to stagger timings for public offices and municipal bodies in other areas of NCR.	
10. Central Government may take a decision on staggering of timings of Central Government offices in Delhi – NCR.	- Central Government
<b>CITIZEN CHARTER</b>	<ul style="list-style-type: none"> <li>• People to use public transport and minimize use of personal vehicles.</li> <li>• Use technology, take less congested route even if slightly longer.</li> <li>• Regularly replace air filters at recommended intervals in your automobiles.</li> <li>• Avoid dust generating construction activities during months of October to January.</li> <li>• Avoid open burning of solid waste and bio-mass.</li> </ul>

JKP

**Stage III – ‘Severe’ Air Quality  
(DELHI AQI ranging between 401-450)**

Actions	Agencies responsible / Implementing Agencies
<p><b>1. Construction &amp; Demolition activities:</b></p> <p>(i) Enforce strict restrictions on the following categories of dust generating/ air pollution causing C&amp;D activities in the entire NCR:</p> <ul style="list-style-type: none"> <li>• Earthwork for excavation and filling including boring &amp; drilling works.</li> <li>• Piling works.</li> <li>• All demolition works.</li> <li>• Laying of sewer line, water line, drainage and electric cabling etc. by open trench system.</li> <li>• Brick / masonry works.</li> <li>• Operation of RMC batching plant.</li> <li>• Major welding and gas-cutting operations. <i>Minor welding activities for MEP works (Mechanical, Electrical and Plumbing) to be, however, permitted.</i></li> <li>• Painting, polishing and varnishing works etc.</li> <li>• Cement, Plaster / other coatings, except for minor indoor repairs/maintenance.</li> <li>• Cutting / grinding and fixing of tiles, stones and other flooring materials, except for minor indoor repairs/maintenance.</li> <li>• Road construction activities and major repairs.</li> <li>• Transfer, loading / unloading of dust generating materials like cement, fly-ash, bricks, sand, murrum, pebbles, crushed stone etc. anywhere within / outside the project sites.</li> <li>• Movement of vehicles carrying construction materials on unpaved roads.</li> <li>• Any transportation of demolition waste.</li> </ul>	<ul style="list-style-type: none"> <li>- NCR State Governments and GNCTD</li> <li>- Chairpersons – CPCB, DPCC, SPCBs (NCR).</li> <li>- Commissioners / Chief Engineers of Urban Local Bodies in Delhi and NCR towns.</li> </ul>

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(ii) All construction related activities, **other than those listed under 1(i) above**, which are relatively less polluting / less dust generating shall be permitted to be continued in the NCR, subject to strict compliance of the C&D Waste Management Rules, dust prevention/ control norms including compliance with the directions of the Commission issued from time to time.

(iii) All C&D related activities, including those under 1(i) above, shall be continued to be permitted only for the following categories of projects, however subject to strict compliance of the C&D Waste Management Rules, dust prevention/ control norms including compliance with the directions of the Commission issued from time to time:

- (a) Projects for Railway services and stations
- (b) Projects for Metro Rail Services and stations
- (c) Airports and Inter State Bus Terminals
- (d) National security/ defence related activities/ projects of national importance;
- (e) Hospitals/ health care facilities
- (f) Linear public projects such as highways, roads, flyovers, over bridges, power transmission/ distribution, pipelines, tele-communication services etc.
- (g) Sanitation projects like sewage treatment plants and water supply projects etc.
- (h) Ancillary activities, specific to and supplementing the above project categories.

2. Close down operations of stone crushers in the entire NCR.

- Chairpersons – CPCB, DPCC, SPCBs (NCR)
- Commissioner of Police - Delhi and DG of Police of NCR States
- District Magistrates / Deputy Commissioners of respective districts in Delhi and NCR States.

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<p>3. Close down all mining and associated activities in the entire NCR.</p>	<ul style="list-style-type: none"> <li>- Chairpersons – CPCB, DPCC, SPCBs (NCR).</li> <li>- District Magistrates / Deputy Commissioners of respective districts in NCR.</li> <li>- Commissioner of Police - Delhi and IG / DIG / SP of NCR towns.</li> </ul>
<p>4. NCR State Govts. / GNCTD to impose strict restrictions on plying of BS III petrol and BS IV diesel LMVs (4 wheelers) in Delhi and in the districts of Gurugram, Faridabad, Ghaziabad and Gautam Budh Nagar.</p> <p><b>Note:</b> Persons with Disabilities shall be permitted to ply BS – III Petrol / BS – IV Diesel LMVs, provided that these are specifically adopted for them and are run only for their personal use.</p>	<ul style="list-style-type: none"> <li>- State Governments in NCR and GNCTD.</li> <li>- Commissioner or Head of Transport Department</li> <li>- Commissioner of Police / Head of Traffic Police of Delhi and NCR towns.</li> </ul>
<p>5. GNCTD to impose strict restrictions on plying of Delhi - registered Diesel operated Medium Goods Vehicles (MGVs) to BS-IV standards or below, in Delhi, except those vehicles carrying essential commodities / providing essential services.</p>	<ul style="list-style-type: none"> <li>- State Governments in NCR and GNCTD.</li> <li>- Commissioner or Head of Transport Department</li> <li>- Commissioner of Police / Head of Traffic Police of Delhi and NCR towns.</li> </ul>
<p>6. GNCTD to not permit BS-IV and below diesel operated LCVs (goods carriers), registered outside Delhi, to enter Delhi, except those carrying essential commodities / providing essential services.</p>	<ul style="list-style-type: none"> <li>- State Governments</li> <li>- Transport Commissioners, GNCTD/ NCR States</li> <li>- Commissioners / Head of Urban Local Bodies in Delhi-NCR towns.</li> <li>- Commissioner of Police / Head of Traffic Police of Delhi and NCR towns.</li> </ul>
<p>7.</p> <p>(i) State Govts. in the NCR and the GNCTD to mandatorily conduct classes in schools for children up to class V in a "Hybrid" mode i.e., both in physical and online mode (wherever online mode is feasible) in the territorial jurisdiction of the NCT of Delhi and in the districts of Gurugram,</p>	<ul style="list-style-type: none"> <li>- State Governments of NCR &amp; GNCTD.</li> </ul>

<p>Faridabad, Ghaziabad and Gautam Buddh Nagar.</p> <p>(ii) The NCR State Governments may also consider conducting classes for students up to Class V in a "Hybrid" mode as above in other areas in NCR.</p> <p><b>Note:</b> The option to exercise the online mode of education, wherever available, shall vest with the students and their guardians.</p>	
<p>8. NCR State Governments / GNCTD to take a decision on allowing public, municipal and private offices to work on 50% strength and the rest to work from home.</p>	<p>- State Governments of NCR &amp; GNCTD.</p>
<p>9. Central Government may take appropriate decision on permitting work from home for employees in central government offices.</p>	<p>- Central Government (DoPT).</p>
<p style="writing-mode: vertical-rl; transform: rotate(180deg);">CITIZEN CHARTER</p>	<ul style="list-style-type: none"> <li>• Walk or use cycles for small distances.</li> <li>• Choose a cleaner commute. Share a ride to work or use public transport.</li> <li>• People, whose positions allow working from home, may work from home.</li> <li>• Do not use coal and wood for heating purpose.</li> <li>• Individual house owners may also provide electric heaters to security / other staff employed by them to avoid open burning of bio-mass / wood / MSW.</li> <li>• Combine errands and reduce trips.</li> </ul>

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<b>Stage IV – 'Severe +' Air Quality (DELHI AQI &gt; 450)</b>	
<b>Actions</b>	<b>Agencies responsible / Implementing Agencies</b>
<p>1. Stop entry of truck traffic into Delhi (except for trucks carrying essential commodities/ providing essential services. All LNG/ CNG / Electric/ BS-VI Diesel trucks) shall however be permitted to enter Delhi.</p>	<ul style="list-style-type: none"> <li>- State Governments</li> <li>- Transport Commissioners, GNCTD/ NCR States</li> <li>- Commissioners / Head of Urban Local Bodies in Delhi-NCR towns.</li> <li>- Commissioner of Police / Head of Traffic Police of Delhi and NCR towns.</li> </ul>
<p>2. Enforce strict ban on plying of Delhi - registered diesel operated BS-IV and below Heavy Goods Vehicles (HGVs) in Delhi, except those carrying essential commodities / providing essential services.</p>	<ul style="list-style-type: none"> <li>- State Governments of NCR &amp; GNCTD</li> <li>- Transport Commissioners, GNCTD/ NCR States.</li> <li>- Commissioner of Police / Head of Traffic Police of Delhi and NCR towns.</li> </ul>
<p>3. Ban C&amp;D activities, as in the GRAP Stage- III, also for linear public projects such as highways, roads, flyovers, overbridges, power transmission, pipelines, tele-communication etc.</p>	<ul style="list-style-type: none"> <li>- Chairpersons – CPCB, DPCC, SPCBs</li> <li>- Commissioners / Chief Engineers of Urban Local Bodies in Delhi - NCR towns.</li> <li>- Nodal officers of road owning agencies (dust control and management cells).</li> </ul>
<p>4. (i) State Govts. in the NCR and the GNCTD to mandatorily conduct classes in schools for children even for higher classes i.e. from class VI to IX and XI in a "Hybrid" mode i.e., both in physical and online mode (wherever online mode is feasible) in the territorial jurisdiction of the NCT of Delhi and in the districts of Gurugram, Faridabad, Ghaziabad and Gautam Buddha Nagar.</p>	<ul style="list-style-type: none"> <li>- State Governments of NCR &amp; GNCTD.</li> </ul>

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<p>(ii) The NCR State Governments may also consider conducting classes for students as above in a "Hybrid" mode in other areas in NCR.</p> <p><b>Note:</b> The option to exercise the online mode of education, wherever available, shall vest with the students and their guardians.</p>	
<p>5. State Governments may consider additional emergency measures like closure of colleges/ educational institutions and closure of non-emergency commercial activities, permitting running of vehicles on odd-even basis of registration numbers etc.</p>	<p>- State Governments of NCR &amp; GNCTD.</p>
<p><b>CITIZEN CHARTER</b></p>	<ul style="list-style-type: none"> <li>• Children, elderly and those with respiratory, cardiovascular, cerebrovascular or other chronic diseases to avoid outdoor activities and stay indoors, as much as possible. If required to move outdoors, they are advised to wear mask.</li> </ul>

*JRP*

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भारत सरकार  
Government of India  
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय  
Ministry of Environment, Forest & Climate Change  
क्षेत्रीय कार्यालय, लखनऊ  
Regional Office, Lucknow



केन्द्रीय भवन, ग्यारवां तल, सेक्टर एच, अलीगंज, लखनऊ-226024  
Kendriya Bhawan, 11<sup>th</sup> Floor, Sector H, Aliganj, Lucknow-226024, Phone No : 0522-2326696  
Email : roc.lko-mef@nic.in, goimofrolko@gmail.com

File No. XXI/ENV/NGT/CC/208/2025/314

Dated: 19.12.2025

**BY-EMAIL**

To,

**The Registrar General,  
Principal Bench,  
Hon'ble National Green Tribunal,  
Copernicus Marg,  
New Delhi-110001  
Email: [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in) [rg.ngt@nic.in](mailto:rg.ngt@nic.in)**

**Subject: Submission of Joint Committee Report in compliance of the order of Hon'ble NGT, Principal Bench, New Delhi in O.A. 589 of 2025, Varun Gulati vs CPCB & Ors- reg:**

Sir,

In compliance of the direction dated 20.11.2025 passed by this Hon'ble National Green Tribunal in O.A. 589 of 2025, Varun Gulati vs CPCB & Ors

I am directed to enclose hereby the Joint Committee Report with a request to put up before Hon'ble Tribunal for kind perusal and consideration

**Encl: As above**

Yours Sincerely

(Dr. A.K. Gupta)  
Scientist 'E'

Copy to:

1. Sh. Ankur Tiwari, Scientist E, CPCB, Project Agra. Email: [ankur.cpcb@nic.in](mailto:ankur.cpcb@nic.in), [poagra.cpcb@nic.in](mailto:poagra.cpcb@nic.in)

2. Sh. Atulesh, Scientist D, CAQM, New Delhi. Email: [atulesh.18@gov.in](mailto:atulesh.18@gov.in), [ashutoshrai.1594@gov.in](mailto:ashutoshrai.1594@gov.in)

## 24

## IN THE MATTER OF

Original Application No. 589/2025

Titled as

Varun Gulati Vs Central Pollution Control &amp; Ors.

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Dated : 19.12.2025

Filed by

Ministry of Environment, Forest & Climate Change  
Regional Office, Lucknow

**JOINT COMMITTEE REPORT**  
**IN THE MATTER OF**  
**Original Application No. 589/2025**

Titled as

Varun Gulati Vs Central Pollution Control & Ors.

**1. Background:**

Hon'ble NGT, Principal Bench, New Delhi was pleased to pass the order dated 20.11.2025 in the matter Original Application No. 589/2025 titled as Varun Gulati Vs CPCB & Ors and directed to visit the site within two weeks from today and will ascertain the correctness of the allegation made by the applicant and will find out the extent of illegal mining which has been done by the Respondent No. 9 will submit a report before the Tribunal within four weeks.

Relevant para of the Hon'ble NGT order is as below: -

*“....3. Having regard to the seriousness of the issue involved in the matter, we also appoint the Joint Committee comprising of representative of the Member Secretary, CPCB, RO, MoEF&CC, Lucknow and the representative of the Chairman, CAQM. The RO, MoEF&CC, Lucknow will act as the coordinating agency. The Joint Committee will visit the site within two weeks from today and will ascertain the correctness of the allegation made by the applicant and will find out the extent of illegal mining which has been done by the Respondent No. 9 will submit a report before the Tribunal within four weeks.*

*4. List on 23.12.2025.....”*

**(A copy of the order of Hon'ble NGT is annexed as Annexure No. 1)**

In compliance with said order, the following officials were nominated from the concerned Departments:

- a. Dr A.K. Gupta, Scientist 'E', MoEF&CC, RO, Lucknow.
- b. Shri Ankur Tiwari, Scientist 'E', CPCB, Project Office, Agra.

c. Shri Atulesh, Scientist 'D' CAQM, New Delhi.

## **2. Inspection of Joint Committee:**

Joint inspection of the site was carried out on 11.12.2025 by the Joint Committee. During the visit, the following officials were also present along with committee members:

- i. Shri Vipul Kumar, Regional Officer, UPPCB, Ghaziabad
- ii. Shri Saurabh Chaturvedi, Mines officer, Ghaziabad
- iii. Shri Vipul Kumar Singh, Scientist 'C', CPCB, Project Office, Agra

In addition to the above, various officers were also present from lease i.e., M/s Nirmal Sand and Infra Private Limited, Shri Sumit Bansal, Supervisor; Shri Puspendra Karhana, Supervisor etc.

## **3.0 Observation of the Joint Committee during the site inspection:**

Inspection of mining activity at Gata No.1, Village Nauraspur, Tehsil Loni, District Ghaziabad by M/s Nirmal Sand and Infra Private Limited (hereinafter referred as Respondent No. 9).

### **3.1 Factual Submission:**

Observation based on Joint inspection and available records with the Mining Department, Ghaziabad, is as follows:

- a. The respondent no.9 has been granted prior Environmental Clearance (EC) from the State Environment Impact Assessment Authority (SEIAA), Uttar Pradesh vide letter dated 23.04.2025, which as per Sl. No. 1.2, para 1 is valid for six months only. (Copy of EC dated 23.04.2025 is annexed as Annexure no. 2)
- b. The Uttar Pradesh Pollution Control Board (UPPCB) has granted Consent to Operate (CTO) vide letter no. 238653/UPPCB/Ghaziabad (UPPCBRO)/CTO/both/Ghaziabad/2025 dated 01.05.2025 to the Respondent no.9 (Copy of CTO dated 01.05.2025 is annexed as Annexure no. 3).

- c. The Mining Permit was issued by the District Magistrate, Ghaziabad on 05.05.2025 for the period of 06 (Six) Months from 05.05.2025 to 04.02.2026, excluding Monsoon Period from 1<sup>st</sup> July to 30<sup>th</sup> September. (Copy of Mining Permit is annexed as Annexure no. 4).
- d. The details of transportation taking place at the Permit site: (*As per Mining department portal*)

SN	Period of operation	No. of e-MM-11 issued	Quantity Transported (m <sup>3</sup> )
i.	05.05.2025- 30.06.2025 (Pre-monsoon period)	742	10,166
ii.	01.10.2025-10.11.2025 (Post monsoon period)	01	14
iii.	11.11.2025-20.11.2025 (GRAP-III period)	177	2,200
iv.	21.11.2025-25.11.2025 (GRAP- III period)	1	14
v.	26.11.2025-11.12.2025 (GRAP-III revoked)	147	1,955
<b>Total</b>		1,068	14,349

- e. The details of the inspections carried out by the Mining Department on the site of Respondent no. 9.

S. No.	Date of Inspection	Inspected By	Observations	Action Taken
i.	31.5.2025	Mines Officer, Ghaziabad	<ul style="list-style-type: none"> <li>All the boundary pillars were found in their designated place.</li> <li>Plantation, Dustbin and Water sprinkling at Mine site</li> </ul>	<ul style="list-style-type: none"> <li>Permit Holder was strictly instructed that No <i>in-stream mining</i> shall take place and mining</li> </ul>

		and SDM, Tehsil Loni	<p>in compliance with EC were observed at the site.</p> <ul style="list-style-type: none"> <li>• CCTV and Weigh-bridge were found to be operational.</li> <li>• No mining activity was observed at the time of inspection.</li> <li>• Selling price of the mineral was displayed at the site.</li> <li>• No evidence of illegal mining was observed at the site.</li> </ul>	<p>should take place in the designated area.</p> <ul style="list-style-type: none"> <li>• That no Transportation without <i>valid e-MM-11</i> or with overload vehicle shall take place from the mining site.</li> </ul> <p>(Copy of Joint inspection report is annexed as Annexure no.5)</p>
ii.	09.6.2025	Mines Officer, Ghaziabad	<p>Surprise inspection on 9<sup>th</sup> June 2025 night was conducted and following observations were made: -</p> <ul style="list-style-type: none"> <li>• Boundary pillar C and D were found missing.</li> <li>• Illegal mining to the tune of 200 cum was observed.</li> </ul>	<ul style="list-style-type: none"> <li>• Show-cause notice dated 16.06.2025 was issued by the Deponent. (Copy of Letter dated 16.06.2025 &amp; reply of respondent no.9 dated 24.06.2025 are annexed as Annexure no.6 (colly)</li> <li>• Penalty amounting to Rs. 5,78,000/- for illegal mining as per Rule 3 and 58 of UPMMCR-2021 and Section 21 of MMDR Act, 1957 and Rs. 25,000/- for missing pillar as per rule 36 (1)</li> </ul>

				<p>and 60 of IPMMCR-2021 was imposed. (Copy of notice dated 28.06.2025 is annexed as <b>Annexure no. 7</b>)</p> <ul style="list-style-type: none"> <li>• An amount of 3,01,500/- has been recovered and 3,01,500/- is pending for recovery. (Copy of challan amounting 3,01,500/- is annexed as annexure no. 8)</li> <li>• A letter dated 18.07.2025 was sent to RO, UPPCB to recover environmental compensation for the default. (Copy of letter dated 18.07.2025 is annexed as annexure no. 9)</li> </ul> <p>(Copy of inspection report is annexed as <b>Annexure no.10</b>)</p>
iii.	09.7.2025	Joint Team of officials from Directorate of Geology	<ul style="list-style-type: none"> <li>• No mining activity was observed and no machines were found deployed in the mining lease area as the mining activities were</li> </ul>	<p>(Copy of the inspection report dated 09.07.2025 is annexed as <b>Annexure no. 11</b>)</p>

		& Mining, Lucknow and Mines Officer, Ghaziabad	suspended due to monsoon period.	
iv.	27.10.2025	Mines Officer, Ghaziabad	<ul style="list-style-type: none"> <li>No mining activity was started after monsoon season due to sudden rise in water level in October Month and no Transportation took place as per departmental portal.</li> </ul>	<ul style="list-style-type: none"> <li>Representative of the leaseholder was directed to start mining activity as per rules only. Copy of the inspection report dated 27.10.2025 is annexed as <b>Annexure no. 12)</b></li> </ul>

f. The details of the inspection carried out by the Mining Department in reference of complaints made for illegal mining in the village of Nauraspur.

i.	11.10.2025	Mines Officer, Ghaziabad and local Lekhpal	<ul style="list-style-type: none"> <li>A surprise inspection of the Yamuna riverbed area was conducted based on input of illegal mining.</li> <li>FIR No. 0488 dated 24.10.2025 was registered in connection to an illegal mining carried out by local villagers observed at adjoining Naursapur village.</li> </ul> <p>(Copy of inspection report &amp; FIR are annexed as <b>Annexure no. 13</b> (colly))</p>
ii.	01.11.2025	Mines Officer, Ghaziabad and local Police	<ul style="list-style-type: none"> <li>02 Tractors with Trolley were found transporting Ordinary sand in village Nauraspur by Local Police</li> </ul>

			<p>• The above vehicles were seized and complaint dated 10.12.2025 was filed by Mines Officer with the Chief Judicial Magistrate, Ghaziabad as per provisions under rule 76 of UPMMCR, 2021</p> <p>(Copy of complaint dated 10.12.2025 is annexed as <b>Annexure no.14</b>)</p>
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- g. The respondent no. 9 has made a representation dated 17.10.2025 to the Divisional Forest Officer, Ghaziabad, to guide him in the development of the green belt and raise the funds for it. (Copy of representation dated 17.10.2025 is annexed as **Annexure no. 15**)
- h. The respondent no. 9 & other lease holders have made a representation dated 24.11.2025 to Hon'ble Chief Minister, UP, Director, Geology & Mining, UP, Principal Secretary, Environment Dept., U.P. Government, among others, regarding practical difficulties faced by Project Proponent in complying with EC terms and conditions while operating. (Copy of representation dated 24.11.2025 is annexed as **Annexure no. 16**)
- i. It is pertinent to submit that the FIRs (Annexure A/4 of OA) mentioned in the OA by the applicant does not pertain to the respondent no.9. A FIR No. 0488 dated 24.10.2025, lodged by local Lekhpal, is for khasra no. 98 & 99, which differ from the site of respondent no.9.
- j. It is pertinent to submit that the photos placed by the applicant in his OA are partially differ from the lease area of the Respondent no. 9.
- k. A representation dated 16.12.2025 has been received by the Regional Office, MOEF&CC, i.e., the Nodal Agency in this case. The copy of the representation has also been sent to Hon'ble NGT, New Delhi, and other Joint Committee members. A copy of the same is attached here with the report as **Annexure no. 17**.
- l. Photographs taken by the Joint Committee during inspection are attached as **Annexure 18**.
- 3.2. The point-wise response against the applicant's allegation, based on the site visit and evidence collected, is as follows:

a. **The respondent no. 9 is violating the conditions of EC.**

- It was observed that the lessee has constructed the ramp in the active channel of Yamuna River for approaching the mineral being extracted from the mid of the stream. For constructing this ramp, the lessee has excavated the farm fields for approx. 2 m deep at the bank of the river near their site office. It was also established from KML file and evidences at site that on the date of inspection, extraction of mineral was being undertaken outside the lease area. And this area falls in the middle of the riverbed of the Yamuna River. Google Earth image reflected that the Respondent no. 9 is executing mining activity approx... 110 meters toward the main stream of the River Yamuna. A copy of the Geotagged photo and photo taken during site inspection is annexed as **Annexure no. 19**
- The Joint Committee observed that out of six, only two boundary pillars were found intact, except that four were submerged in the river/washed away and were not visible.
- The Joint Committee observed that the complete lease area can be mined out, no encroachment etc. has been observed.
- Respondent No. 9 has established a weighing bridge along with the office, around 100-200 meters from the lease boundary.
- In the project site office, one acoustic-type DG of 10 KVA has been found with proper stack height; however, CTO permits only a 7.5 KVA DG set for this lease.
- Respondent No. 9 has installed a PTZ camera near the weighbridge, which has been found working during inspection.
- Respondent No. 9 has commissioned one bore well near the office/weighbridge area, which is found working. The bore well has been found in a local farmer's field,
- Respondent No. 9 has deployed two tractor-mounted water sprinkling systems at the site office.
- Respondent No. 9 has a First-Aid facility in the site office.
- PP has not planted any tree, etc., near the office area (weighbridge area) of the project or lease area,
- Respondent No. 9 has not yet made an all-weather road from the site office to the main road.
- Respondent No. 9 has not yet installed a solar-mediated lighting system in the site office.
- Respondent No. 9 has not conducted an Environmental audit so far.

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- Respondent No. 9 has not submitted any six-monthly compliance report to the concerned organisation.
- Significant evidence has also been found in the lease area that the Respondent No. 9 has conducted mining at night.
- Respondent No. 9 has not properly constructed a septic tank for collection of sewage from toilet room.

**b. The respondent no. 9 is carrying out the mining in the middle of the river with heavy machines and excavating up to 15-20 feet deep in the middle of the river flow.**

- As mentioned in response to point (a) above, the lessee has violated the conditions of the Environmental Clearance (EC) & Sustainable Sand Mining Guidelines, 2016. However, the mining depth could not be ascertained as the extraction was being carried out in the active channel/mid of the stream and approx... 110 meters away from the lease boundary.

**c. No plantation was done by the respondent no. 9.**

- The lessee submitted that for the plantation of 1800 plants as per the condition of Environmental Clearance, they have submitted funds to the Forest Department, but could not produce the receipt for the same. Besides, respondent no. 9 has not planted a single tree in the lease area, near the site office area, etc.

**d. No water sprinkling was done by respondent no. 9.**

- On the day of the site visit, water sprinkling was observed.

**e. The respondent no. 9 does not install a Continuous Ambient Air Quality Monitoring Station.**

- May not be required as the mining activities are to be carried out in the permit period of 06 months only.

**f. Violation of GRAP-III order issued by CAQM.**

- As per the GRAP schedule issued by the Commission on 13.12.2024, which has further been revised on 21.11.2025, point no. 3 Stage-III provides to “close down all mining and associated activities in the entire NCR.” The Commission had invoked actions under Stage III of GRAP on 11.11.2025, which was revoked on 26.11.2025, and the complainant had informed CAQM about the ongoing mining activities on 15.11.2025. Thus, violation of Stage III of GRAP is established. This has also been established by e-MM11 provided by the Mining department.

**g. The respondent no. 9 over-extracted beyond the permissible limits.**

- Information submitted by the Mining department depicted that the mining has been done within the limit prescribed in EC and CTO.

SN	Period of operation	No. of EMM-11 issued	Quantity Transported (m <sup>3</sup> )
i.	05.05.2025- 30.06.2025 (Pre-monsoon period)	742	10166
ii.	01.10.2025-10.11.2025 (Post monsoon period)	01	14
iii.	11.11.2025-20.11.2025 (GRAP-III period)	177	2200
iv.	21.11.2025-25.11.2025 (GRAP- III period)	1	14
v.	26.11.2025-11.12.2025 (GRAP-III revoked)	147	1955
<b>Total</b>		1,068	14,349

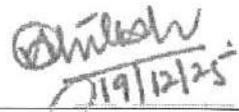
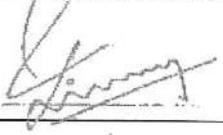
**h. The respondent no. 9 has not obtained CTO & CTE.**

- The lessee has obtained CTO by UPPCB vide letter no. 238653/UPPCB/Ghaziabad (UPPCBRO)/CTO/both/Ghaziabad/2025 dated 01.05.2025 to the Respondent no.9, which is also valid for six months.

**4.0 Recommendation:**

- As the above lease has been granted very close to the state boundary of Uttar Pradesh (Ghaziabad) and the NCT of Delhi. Therefore, it is required to control illegal mining and related activity by both the state government and its respective concerned departments.
- The Mining Department, Ghaziabad, Govt. of UP, may take necessary action on the mining done outside the lease area.
- In view of the above, the Regional Office, UPPCB, Ghaziabad, and the Mining Department, Ghaziabad, may take necessary action against the mining done during the GRAP-III period.
- The Mining Department, Ghaziabad, may be requested to discourage granting sand mining leases with less than two years.
- The SEIAA-UP/SEAC-UP may be requested to impose conditions (Continuous Ambient Air Quality Monitoring Station, solar power, self-environmental audit, EMC cell, GHG inventory, etc.), which are practically not feasible to comply with within the very short period of six months.
- Local administration through the Mining Department and the Regional Office, UPPCB, shall ensure the compliance of all commitments made by PP during the appraisal of the project on-site.

- DM through the Mining Department shall ensure that no mining is carried out in the main stream of the River Yamuna.

Name of the Committee members		Signature
1.	Shri Atulesh, Scientist 'D' CAQM, New Delhi	
2.	Shri Ankur Tiwari, Scientist 'E', CPCB, Project Office, Agra	
3.	Dr. A.K. Gupta, Scientist, E. Ministry of Environment, Forest and Climate Change, Regional Office, Lucknow.	
Dated: 19.03.2025		

Item No. 06

Court No. 1

**BEFORE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**Original Application No. 589/2025  
(I.A. Nos. 733/2025 & 734/2025)

Varun Gulati

Applicant

Versus

CPCB &amp; Ors.

Respondent(s)

Date of hearing: 20.11.2025

**CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON  
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER**

Applicant: Ms. Mansi Chahal, Mr. S.A. Zaidi &amp; Mr. Kapil, Advs.

**ORDER**

1. In this Original Application (OA), the allegation of the Applicant is that Respondent No. 9 is doing the sand mining by adopting illegal means at Gata No.1, village Nauraspur, Tehsil Loni, District Ghaziabad. The Applicant alleges that the mining is being done by the Respondent No. 9 in violation of the Environmental Clearance (EC) conditions, Sustainable Sand Mining Guidelines, 2016 and GRAP – III restriction. The allegation of the applicant is that the Respondent No. 9 has constructed a ramp into active Yamuna channel and undertaken instream mining and excavated 15-20 feet deep pits diverting the natural flow of the river. Learned counsel for the Applicant has referred to the EC condition No. 5 (page 37) and has submitted the EC does not permit the Respondent No. 9 to employ the heavy machinery such as excavator, scooper etc. for mining purpose. Referring to the photograph filed as Annexure A-2, he has submitted that violating the above condition, Respondent No. 9 has deployed the heavy machinery for the mining purpose. She has further submitted that whenever the villagers of

the area object to the illegal action they are harassed and kept in captivity. She has also submitted since the GRAP-III order was violated, therefore, the representation dated 16.11.2025 has been submitted to the Chairman, CAQM but till now the action has not been taken. The OA raises substantial issue relating to compliance of environmental norms.

2. Issue notice to the Respondents on the OA as well as on IA No. 734/2025-an application for interim relief. The Applicant is directed to serve the Respondents and file affidavit of service atleast one week before the next date of hearing.

3. Having regard to the seriousness of the issue involved in the matter, we also appoint the joint Committee comprising of representative of the Member Secretary, CPCB, RO, MoEF&CC, Lucknow and the representative of the Chairman, CAQM. The RO, MoEF&CC, Lucknow will act as the coordinating agency. The joint Committee will visit the site within two weeks from today and will ascertain the correctness of the allegation made by the applicant and will find out the extent of illegal mining which has been done by the Respondent No. 9 will submit a report before the Tribunal within four weeks.

4. List on 23.12.2025

Prakash Shrivastava, CP

Dr. A. Senthil Vel, EM

November 20, 2025  
Original Application No. 589/2025  
(I.A. Nos. 733/2025 & 734/2025)  
A



सत्यमेव जयते

File No. 40/9486

Government of India

Ministry of Environment, Forest and Climate Change  
(Issued by the State Environment Impact Assessment Authority(SEIAA),  
UTTAR PRADESH)



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Dated 23/04/2025

To,

Shri Jasbir Singh  
M/s nirmal sand and infra private limited  
S/o Joginder Singh, X-204/1, Gali No. 11, Behind Samudai Bhawan, Brahampuri, North East, Delhi -  
110053, NORTH EAST, DELHI, 110053  
infosandnirmal123@gmail.com

**Subject:**

Grant of prior Environmental Clearance (EC) to the proposed Mining Project under the provisions of EIA Notification 2006-regarding Ordinary Sand Mining Project on Yamuna river at Gata No. 1, Area- 1.81 ha in Village- Nauraspur, Tehsil- Loni, District- Ghaziabad, U.P., (Leased Area 1.81 ha).

**Sir/Madam,**

This is in reference to your application submitted to SEIAA vide proposal number SIA/UP/MIN/513867/2024 dated 09/12/2024 for grant of prior Environmental Clearance (EC) to the project under the provision of the EIA Notification 2006-and as amended thereof.

2. The particulars of the proposal are as below :

(i) EC Identification No.	EC24C0107UP5980884N
(ii) File No.	9486
(iii) Clearance Type	Mining EC Under 5 Ha
(iv) Category	B2
(v) Project/Activity Included Schedule No.	1(a) Mining of minerals Nauraspur Ordinary Sand mining project on Riverbed of Yamuna River located at Gata No. 01, Village- Nauraspur, Tehsil- Loni, District: Ghaziabad, State- Uttar Pradesh Area - 1.81 ha
(vii) Name of Project	GHAZIABAD, UTTAR PRADESH
(ix) Location of Project (District, State)	SEIAA
(x) Issuing Authority	No
(xii) Applicability of General Conditions	

3. In view of the particulars given in the Para 1 above, the project proposal interalia including Form-1(Part A and B) were submitted to the SEAC for appraisal under the provision of EIA notification 2006 and its subsequent amendments.

4. The above-mentioned proposal has been considered by SEAC in its meeting held on 29-1-2025 . The minutes of the meeting and all the Application and documents submitted [(viz. Form-1 Part A, Part B, Part C EIA, EMP)] are available

on PARIVESH portal which can be accessed by scanning the QR Code above.

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5. The brief about configuration of plant/equipment, products and by products and salient features of the project along with environment settings, as submitted by the Project proponent in Form-1 (Part A, B and C)/EIA & EMP Reports/presented during SEAC meeting are annexed to this EC as Annexure (2).

6. The SEAC, in its meeting held on 29-1-2025 based on information & clarifications provided by the project proponent and after detailed deliberations recommended the proposal for grant of EC under the provision of EIA Notification, 2006 and as amended thereof subject to stipulation of specific and general conditions as detailed in Annexure (1).

7. The SEIAA in its meeting held on 05-4-2024 has examined the proposal in accordance with the Environment Impact Assessment (EIA) Notification, 2006 & further amendments thereto and after accepting the recommendations of the SEAC hereby decided to grant EC for instant proposal of Shri Jasbir Singh under the provisions of EIA Notification, 2006 and as amended thereof subject to stipulation of specific as detailed in Annexure (1).

8. The SEIAA, U.P. reserves the right to stipulate additional conditions, if found necessary.

9. The EC to the aforementioned project is under provisions of EIA Notification, 2006. It does not tantamount to approvals/consent/permissions etc. required to be obtained under any other Act/Rule/regulation. The Project Proponent is under obligation to obtain approvals /clearances under any other Acts/ Regulations or Statutes, as applicable, to the project.

10. General Instructions:-

a) The project proponent shall prominently advertise it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days indicating that the project has been accorded environment clearance and the details of SEIAA website where it is displayed.

b) The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn must display the same for 30 days from the date of receipt.

c) Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.

d) The project proponent shall also ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deem to be cancelled.

e) Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

f) The SEIAA reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of SEIAA. SEIAA may impose additional environmental conditions or modify the existing ones, if necessary.

11. This issues with the approval of the Competent Authority.

**Annexure 1**

**Specific EC Conditions for (Mining Of Minerals)**

**1. Environmental Attributes**

S. No	EC Conditions
1.1	1. The environmental clearance will be co-terminus with the validity of the lease period mentioned in the LoI or co-terminus with the validity of current mine plan whichever is earlier, after this period the EC will automatically become null and void. 2. The quantity mentioned in LoI or quantity mentioned in replenishment study, whichever is less, would be maximum quantity which project proponent may extract. It will be ensured by District Administration and Geology and Mining Department. Directorate of Geology and Mining will ensure conduct of replenishment study from reputed institution for subsequent years in compliance of Hon'ble NGT orders. 3. NOC from Irrigation Department/ Concerning Authority regarding river bed mining to be obtained before start of mining activity.

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## EC Conditions

S. No	EC Conditions
	<p>4. No mining activity should be carried out in-stream channel as per SSMMG, 2016.</p> <p>5. The mining work will be open-cast and manual/semi mechanized (subject to orders). Heavy machine such as excavator, scooper etc. should not be employed for mining purpose. No drilling/blasting should be involved at any stage.</p> <p>6. An Environmental Audit should be annually carried out during the operational phase and submitted to the SELAA.</p> <p>7. Project Proponent should submit working plan for carrying out plantation at least @ 1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or District plantation committee, for planting at least (as per the project) plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provisions for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.</p> <p>8. The project proponent shall install solar lights in their project area to minimise the consumption of electricity.</p> <p>9. During the submission of 6 monthly compliance reports, the project proponent should make sure that the periodically taken site photographs should also be annexed along with the compliance report.</p> <p>10. Preference should be given to indigenous local species as per the consultation of the local district Forest Officer Expert Agency in this field</p> <p>11. Link Road from the quarry site to the main road shall be constructed as an all-weather road with blacktopping and maintained by the project proponent.</p> <p>12. Vehicular emissions should be kept under control and regularly monitored. Suitable measures shall be taken for proper maintenance of vehicles used in a quarry operation and transportation.</p> <p>13. The project proponent should explore the possibilities of rainwater harvesting in the premises of project area</p> <p>14. Agreement/ Consent between project proponent and competent authority/ landowner for haulage road from lease site to link road.</p> <p>15. Latest technology (water sprinklers/ tankers) to be adopted for mitigating dust at source points in lease area and haulage road during operational activity/vehicular movement.</p> <p>16. As per the proposed plan, plantation with area specific plant species, number of plants to be planted and report of green belt development to be submitted to the concerning department. Selection of plants for green belt should be on the basis of pollution removal index. Project proponent should ensure survival of tree saplings. Mortality should be replaced from time to time.</p> <p>17. Water requirement details along with source of water and the permission/ agreement with the concerning authority/ water supplying agencies to be submitted.</p> <p>18. Submit the Hydrological study report of lease area that the quantity given in LoI will be mined without affecting the geo-hydrology of the River.</p> <p>19. Environment management in according to environmental status and impact of the project.</p> <p>20. During the school opening and closing time transportation of minerals will be restricted.</p> <p>21. Pakkamotorable haul road to be maintained by the project proponent.</p> <p>22. A separate Environmental Management Cell with suitable qualified personnel shall be setup under the control of a Senior Executive, who will report directly to the Head of the Organization.</p> <p>23. The capacity of trucks/tractor for loading purpose will be in tonnes as per Transport Department applicable norms and standard fixed by the Government.</p> <p>24. Provision for two toilets and hand pumps should be made at mining site.</p> <p>25. Mining should be done by Bar scalping methods extraction (typically 0.3 -0.6 m or 1 - 2 ft) as per sustainable sand mining management guidelines 2016.</p> <p>26. If in future this lease area becomes part of cluster of equal to or more than 05 ha. then additional conditions based on the EIA shall be imposed. The lease holder shall mandatorily follow cluster conditions otherwise it will amount to violation of E.C. conditions. If the certificate related to cluster provided by the competent authority is found false or incorrect then punitive actions as per</p>

S. No	EC Conditions
	<p>law shall be initiated against the authority issuing the cluster certificate.</p> <p>27. In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt. and area is less than 05 ha, but factually the distance is less than 500 mt and the mine is located in cluster of area equal or more than 05 ha, the E.C issued will stand revoked.</p> <p>28. The MoEF&amp;CC/SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.</p> <p>29. A width of not less than 50 meter or 10% width of river can be restricted for mining activities from river bank. A condition can be imposed that mining will be done from river activities from river bank.</p> <p>30. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 11 of the National Environment Appellate Authority Act, 1997.</p>
1.2	<ol style="list-style-type: none"> <li>1. Validity period of this EC is 6 months as the LoI has been issued for a period of 6 months and co-terminus with the validity of current mine plan or current lease period whichever is earlier after this period the EC will become null and void.</li> <li>2. Directions/suggestions given during public hearing and commitment made by the project proponent on these should be strictly complied with.</li> <li>3. A certificate from Forest Department (not below the rank of ACF) shall be obtained, no forest land is involved in mining or as a route for mineral transportation. If forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Van Sanrakshan evam Samvardhan Adhinyam,2023 and submit before the start of work.</li> <li>4. During DSR formulation a sub-committee is formed at District level and representative of Forest Department is a member in this sub-committee, so it is expected that they examine the issue of distance of forest area from the mining lease as well as distance of protected area from the mining lease. Hence, a certificate signed by an officer not below the rank of ACF shall be submitted with-in 15 days that the project does not lies with-in any Protected area, National park, sanctuary and ESZ.</li> <li>5. The mining lease holders shall ensure to comply with mine reclamation plan as submitted.</li> <li>6. Stream will not be diverted to form inactive channel for mining.</li> <li>7. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or district plantation committee, for planting at least 2,000 km from the boundary of the lease area and will make provision for maintenance for 5 years.</li> <li>8. Also, the coordinates of area earmarked for plantation should be clearly spelt out and polygon should be attached and submitted within a month. Plantation of saplings shall be carried out in earmarked area as part of tree plantation campaign "Ek Ped Ma Ke Naam" and the details of the same shall be uploaded in the Meri LiFE Portal (<a href="https://merilife.nic.in">https://merilife.nic.in</a>) as per OM no. F.No.IA3-22/3/2024-IA.III (E-241594) dated 24.07.2024.</li> <li>9. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.</li> <li>10. The project proponent shall ensure that water bodies do not get polluted due to mining activity.</li> <li>11. Department of Geology and Mines, Government of Uttar Pradesh and/or concerned district administration, before releasing the security deposit to Project Proponent will ensure that Project Proponent has fully complied with the EC conditions. Non-compliance, if any, should be reported to UPSPCB for appropriate legal action and recovery of compensation.</li> <li>12. Any application for transfer of this EC, during its validity period unless it is cancelled by a competent authority, has to be necessarily accompanied with status of compliance of EC conditions duly certified by IRO, MoEFCC, GoI, Lucknow.</li> </ol>

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S. No	EC Conditions
	<p>13. The project proponent shall install rooftop solar plant in one school in the vicinity of project area and construct toilets especially in girls' school as part of CER activity.</p> <p>14. Since large number of mining projects are ongoing as well as new mining leases are coming up in the district, CAAQMS shall be installed in consultation with UPPCB.</p> <p>15. Project Proponent shall submit the Six-monthly Compliance on the Environment Clearance condition prescribed in the Prior Environment Clearance letter as per MoEF&amp;CC OM F.no- IAS-22/01/2022-IA-III (E-172624) Dated 14-06-2022.</p> <p>16. This EC shall be subject to any order from any court/tribunal or any guidelines issued by MOEFCC.</p> <p>17. In case of violation of any EC conditions, this EC is liable to be cancelled based on report/recommendation of DM/IRO/UPPCB.</p>

**Standard EC Conditions for (Mining of minerals)**

**1. Statutory Compliance**

S. No	EC Conditions
1.1	The project proponent shall obtain clearance from the National Board for Wildlife, if applicable.
1.2	The project proponent shall obtain Consent to Establish / Operate under the provisions of Air (Prevention & Control of Pollution) Act, 1981 and the Water (Prevention & Control of Pollution) Act, 1974 from the concerned State Pollution Control Board/ Committee.
1.3	The project proponent shall prepare a Site-Specific Conservation Plan & Wildlife Management Plan and approved by the Chief Wildlife Warden. The recommendations of the approved Site-Specific Conservation Plan / Wildlife Management Plan shall be implemented in consultation with the State Forest Department. The implementation report shall be furnished along with the six-monthly compliance report. (in case of the presence of Schedule-I species in the study area).
1.4	The Project Authorities should widely advertise about the grant of this EC letter by printing the same in at least two local newspapers, one of which shall be in vernacular language of the concerned area. The advertisement shall be done within 7 days of the issue of the clearance letter mentioning that the instant project has been accorded EC and copy of the EC letter is available with the State Pollution Control Board/Committee and web site of the Ministry of Environment, Forest and Climate Change ( <a href="http://www.parivesh.nic.in">www.parivesh.nic.in</a> ). A copy of the advertisement may be forwarded to the concerned MoEFCC Regional Office for compliance and record.
1.5	State Pollution Control Board/Committee shall be responsible for display of this EC letter at its Regional office, District Industries Centre and Collector's office/ Tehsildar's Office for 30 days.
1.6	A copy of EC letter will be marked to concerned Panchayat / local NGO etc. if any, from whom suggestion / representation has been received while processing the proposal.
1.7	The Project Proponent shall follow the mitigation measures provided in MoEFCC's Office Memorandum No. Z-11013/57/2014-IA.II (M), dated 29th October, 2014, titled "Impact of mining activities on Habitations-Issues related to the mining Projects wherein Habitations and villages are the part of mine lease areas or Habitations and villages are surrounded by the mine lease area."

S. No	EC Conditions
1.8	The State Government concerned shall ensure that mining operation shall not be commenced till the entire compensation levied, if any, for illegal mining paid by the Project Proponent through their respective Department of Mining & Geology in strict compliance of Judgment of Hon'ble Supreme Court dated 2nd August, 2017 in Writ Petition (Civil) No. 114 of 2014 in matter of Common Cause versus Union of India & Ors.
1.9	The Project proponent complies with all the statutory requirements and judgment of Hon'ble Supreme Court dated 2nd August, 2017 in Writ Petition (Civil) No. 114 of 2014 in matter of Common Cause versus Union of India & Ors before commencing the mining operations.
1.10	The Project Proponent shall inform the MoEF&CC for any change in ownership of the mining lease. In case there is any change in ownership or mining lease is transferred. PP needs to apply for transfer of EC as per provisions of the para 11 of EIA Notification, 2006 as amended from time to time.
1.11	This Environmental Clearance (EC) is subject to orders/ judgment of Honble Supreme Court of India, Honble High Court, Honble NGT and any other Court of Law, Common Cause Conditions as may be applicable.
1.12	The project proponent shall obtain authorization under the Hazardous and other Waste Management Rules, 2016 as amended from time to time.
1.13	The project proponent shall obtain forest clearance under the provisions of Forest (Conservation) Act, 1986, in case of the diversion of forest land for non-forest purpose involved in the project.
1.14	The project proponent shall obtain the necessary permission from the Central Ground Water Authority, in case of drawl of ground water / from the competent authority concerned in case of drawl of surface water required for the project.

2.

S. No	EC Conditions
2.1	The Project Proponent shall make necessary alternative arrangements for livestock feed by developing grazing land with a view to compensate those areas which are coming within the mine lease. The development of such grazing land shall be done in consultation with the State Government. In this regard, Project Proponent should essentially implement the directions of the Hon'ble Supreme Court with regard to acquisition of grazing land. The sparse trees on such grazing ground, which provide mid-day shelter from the scorching sun, should be scrupulously guarded/ protected against felling and plantation of such trees should be promoted.
2.2	The Project Proponent shall carryout plantation/ afforestation in backfilled and reclaimed area of mining lease, around water body, along the roadsides, in community areas etc. by planting the native species in consultation with the State Forest Department/ Agriculture Department/ Rural development department/ Tribal Welfare Department/ Gram Panchayat such that only those species be selected which are of use to the local people. The CPCB guidelines in this respect shall also be adhered. The density of the trees should be around 2500 saplings per Hectare. Adequate budgetary provision shall be made for protection and care of trees.

### 3. Air Quality Monitoring And Preservation

S. No	EC Conditions
3.1	Design the ventilation system for adequate air changes as per ACGIH document for all tunnels, motor houses, Oil Cellars.
3.2	The project proponent shall submit monthly summary report of continuous stack emission and air quality monitoring and results of manual stack monitoring and manual monitoring of air quality /fugitive emissions to Regional Office of MoEF&CC, Zonal office of CPCB and Regional Office of SPCB along with six-monthly monitoring report.
3.3	Wind shelter fence and chemical spraying shall be provided on the raw material stock piles.
3.4	Appropriate Air Pollution Control (APC) system shall be provided for all the dust generating points including fugitive dust from all vulnerable sources, so as to comply prescribed stack emission and fugitive emission standards.
3.5	The Project Proponent shall install a minimum of 3 (three) online Ambient Air Quality Monitoring Stations with 1 (one) in upwind and 2 (two) in downwind direction based on long term climatological data about wind direction such that an angle of 120° is made between the monitoring locations to monitor critical parameters, relevant for mining operations, of air pollution viz. PM10, PM2.5, NO2, CO and SO2 etc. as per the methodology mentioned in NAAQS Notification No. B-29016/20/90/PCII, dated 18.11.2009 covering the aspects of transportation and use of heavy machinery in the impact zone. The ambient air quality shall also be monitored at prominent places like office building, canteen etc. as per the site condition to ascertain the exposure characteristics at specific places. The above data shall be digitally displayed within 03 months in front of the main Gate of the mine site.
3.6	Effective safeguard measures for prevention of dust generation and subsequent suppression (like regular water sprinkling, metalled road construction etc.) shall be carried out in areas prone to air pollution wherein high levels of PM10 and PM2.5 are evident such as haul road, loading and unloading point and transfer points. The Fugitive dust emissions from all sources shall be regularly controlled by installation of required equipments/ machineries and preventive maintenance. Use of suitable water-soluble chemical dust suppressing agents may be explored for better effectiveness of dust control system. It shall be ensured that air pollution level conform to the standards prescribed by the MoEFCC/ Central Pollution Control Board.
3.7	The project proponent shall install system to carryout Continuous Ambient Air Quality monitoring for common/criterion parameters relevant to the main pollutants released (e.g., PM10 and PM2.5 in reference to PM emission, and SO2 and NOx in reference to SO2 and NOx emissions) within and outside the plant area at least at four locations (one within and three outside the plant area at an angle of 120 each).covering upwind and downwind directions.
3.8	The project proponent shall install 24x7 continuous emission monitoring system at process stacks to monitor stack emission with respect to standards prescribed in Environment (Protection) Rules 1986 as amended from time to time and connected to SPCB and CPCB online servers and calibrate these system from time to time according to equipment supplier specification through labs recognised under Environment (Protection) Act, 1986 or NABL accredited laboratories. Monitor fugitive emissions in the plant premises.
3.9	The project proponent shall monitor fugitive emissions in the plant premises at least once in every quarter through labs recognised under Environment (Protection) Act, 1986. 9) The project proponent shall install system to carryout Continuous Ambient Air Quality monitoring for

S. No	EC Conditions
	common/criterion parameters relevant to the main pollutants released (e.g., PM10 and PM2.5 in reference to PM emission, and SO2 and NOx in reference to SO2 and NOx emissions) within and outside the plant area at least at four locations (one within and three outside the plant area at an angle of 120 each). covering upwind and downwind directions.
3.10	The project proponent use leak proof trucks/dumpers carrying ore and other raw materials and cover them with tarpaulin.

#### 4. Water Quality Monitoring And Preservation

S. No	EC Conditions
4.1	Project Proponent shall regularly monitor and maintain records w.r.t. ground water level and quality in and around the mine lease by establishing a network of existing wells as well as new piezo-meter installations during the mining operation in consultation with Central Ground Water Authority/ State Ground Water Department. The Report on changes in Ground water level and quality shall be submitted on six-monthly basis to the Regional Office of the Ministry, CGWA and State Groundwater Department / State Pollution Control Board.
4.2	Industrial waste water (workshop and waste water from the mine) should be properly collected and treated so as to conform to the notified standards prescribed from time to time. The standards shall be prescribed through Consent to Operate (CTO) issued by concerned State Pollution Control Board (SPCB). The workshop effluent shall be treated after its initial passage through Oil and grease trap.
4.3	The water balance/water auditing shall be carried out and measure for reducing the consumption of water shall be taken up and reported to the Regional Office of the MoEF&CC and State Pollution Control Board/Committee.
4.4	The project proponent shall install 24x7 continuous effluent monitoring system with respect to standards prescribed in Environment (Protection) Rules 1986 as amended from time to time and connected to SPCB and CPCB online servers and calibrate these system from time to time according to equipment supplier specification through labs recognised under Environment (Protection) Act, 1986 or NABL accredited laboratories.
4.5	The project proponent shall submit monthly summary report of continuous effluent monitoring and results of manual effluent testing and manual monitoring of ground water quality to Regional Office of MoEF&CC, Zonal office of CPCB and Regional Office of SPCB along with six-monthly monitoring report.
4.6	Project Proponent shall plan, develop and implement rainwater harvesting measures on long term basis to augment ground water resources in the area in consultation with Central Ground Water Board/ State Groundwater Department. A report on amount of water recharged needs to be submitted to Regional Office MoEF&CC annually.
4.7	The Project Proponent shall undertake regular monitoring of natural water course/ water resources/ springs and perennial nallahs existing/ flowing in and around the mine lease including upstream and downstream. Sufficient number of gullies shall be provided at appropriate places within the lease for management of water. The parameters to be monitored shall include their water quality vis-à-vis suitability for usage as per CPCB criteria and flow rate. It shall be ensured that no obstruction and/ or alteration be made to water bodies during mining operations without justification and prior

S. No	EC Conditions
	approval of MoEFCC. The monitoring of water courses/ bodies existing in lease area shall be carried out four times in a year viz. pre- monsoon (April May), monsoon (August), post-monsoon (November) and winter (January) and the record of monitored data may be sent regularly to Ministry of Environment, Forest and Climate Change and its Regional Office, Central Ground Water Authority and Regional Director, Central Ground Water Board, State Pollution Control Board and Central Pollution Control Board. Clearly showing the trend analysis on six-monthly basis.
4.8	In case, immediate mining scheme envisages intersection of ground water table, then Environmental Clearance shall become operational only after receiving formal clearance from CGWA. In case, mining operation involves intersection of ground water table at a later stage, then PP shall ensure that prior approval from CGWA and MoEFCC is in place before such mining operations. The permission for intersection of ground water table shall essentially be based on detailed hydro-geological study of the area.
4.9	Quality of polluted water generated from mining operations which include Chemical Oxygen Demand (COD) in mines run-off; acid mine drainage and metal contamination in runoff shall be monitored along with Total Suspended Solids (TDS), Dissolved Oxygen (DO), pH and Total Suspended Solids (TSS). The monitored data shall be uploaded on the website of the company as well as displayed at the project site in public domain, on a display board, at a suitable location near the main gate of the Company. The circular No. J- 20012/1/2006-IA.II (M) dated 27.05.2009 issued by Ministry of Environment, Forest and Climate Change may also be referred in this regard.
4.10	The project proponent shall make efforts to minimise water consumption in the steel plant complex by segregation of used water, practicing cascade use and by recycling treated water.
4.11	The project proponent shall monitor regularly ground water quality at least twice a year (pre and post monsoon) at sufficient numbers of piezometers/sampling wells in the plant and adjacent areas through labs recognised under Environment (Protection) Act, 1986 and NABL accredited laboratories.
4.12	The project proponent shall provide the slime disposal facility with impervious lining and collection wells for seepage. The water collected from the slime pond shall be treated and recycled.
4.13	Adhere to Zero Liquid Discharge
4.14	Sewage Treatment Plant shall be provided for treatment of domestic wastewater to meet the prescribed standards.
4.15	Garland drains and collection pits shall be provided for each stock pile to arrest the run-off in the event of heavy rains and to check the water pollution due to surface run off.
4.16	The project proponent shall practice rainwater harvesting to maximum possible extent.

#### 5. Noise And Vibration Monitoring And Prevention

S. No	EC Conditions
5.1	The Project Proponent shall take measures for control of noise levels below 85 dBA in the work

## EC Conditions

S. No	EC Conditions
	environment. The workers engaged in operations of HEMM, etc. should be provided with ear plugs /muffs. All personnel including laborers working in dusty areas shall be provided with protective respiratory devices along with adequate training, awareness and information on safety and health aspects. The PP shall be held responsible in case it has been found that workers/ personals/ laborers are working without personal protective equipment.
5.2	The peak particle velocity at 500m distance or within the nearest habitation, whichever is closer shall be monitored periodically as per applicable DGMS guidelines.
5.3	The illumination and sound at night at project sites disturb the villages in respect of both human and animal population. Consequent sleeping disorders and stress may affect the health in the villages located close to mining operations. Habitations have a right for darkness and minimal noise levels at night. PPs must ensure that the biological clock of the villages is not disturbed; by orienting the floodlights/ masks away from the villagers and keeping the noise levels well within the prescribed limits for day /night hours.

## 6. Noise Monitoring And Prevention

S. No	EC Conditions
6.1	The ambient noise levels should conform to the standards prescribed under E(P)A Rules, 1986 viz. 75 dB(A) during day time and 70 dB(A) during night time.
6.2	Noise level survey shall be carried as per the prescribed guidelines and report in this regard shall be submitted to Regional Officer of the Ministry as a part of six-monthly compliance report.

## 7. Energy Conservation Measures

S. No	EC Conditions
7.1	Provide LED lights in their offices and residential areas.
7.2	Provide solar power generation on roof tops of buildings, for solar light system for all common areas, street lights, parking around project area and maintain the same regularly;

## 8. Mining Plan

S. No	EC Conditions
8.1	The Project Proponent shall adhere to approved mining plan, inter alia, including, total excavation (quantum of mineral, waste, over burden, inter burden and top soil etc.); mining technology; lease area; scope of working ( method of mining, overburden & dump management, O.B& dump mining, mineral transportation mode, ultimate depth of mining, concurrent reclamation and reclamation at mine closure; land-use of the mine lease area at various stages of mining scheme as well as at the end-of-life; etc.).
8.2	The land-use of the mine lease area at various stages of mining scheme as well as at the end-of-life shall be governed as per the approved Mining Plan. The excavation vis-à-vis backfilling in the mine

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S. No	EC Conditions
	lease area and corresponding afforestation to be raised in the reclaimed area shall be governed as per approved mining plan. PP shall ensure the monitoring and management of rehabilitated areas until the vegetation becomes self-sustaining. The compliance status shall be submitted half-yearly to the MoEFCC and its concerned Regional Office.

### 9. Land Reclamation

S. No	EC Conditions
9.1	Check dams of appropriate size, gradient and length shall be constructed around mine pit and OB dumps to prevent storm run-off and sediment flow into adjoining water bodies. A safety margin of 50% shall be kept for designing of sump structures over and above peak rainfall (based on 50 years data) and maximum discharge in the mine and its adjoining area which shall also help in providing adequate retention time period thereby allowing proper settling of sediments/ silt material. The sedimentation pits/ sumps shall be constructed at the corners of the garland drains.
9.2	The slope of dumps shall be vegetated in scientific manner with suitable native species to maintain the slope stability, prevent erosion and surface run off. The selection of local species regulates local climatic parameters and help in adaptation of plant species to the microclimate. The gullies formed on slopes should be adequately taken care of as it impacts the overall stability of dumps. The dump mass should be consolidated with the help of dozer/ compactors thereby ensuring proper filling/ leveling of dump mass. In critical areas, use of geo textiles/ geo-membranes / clay liners / Bentonite etc. shall be undertaken for stabilization of the dump.
9.3	The Overburden (O.B.), waste and topsoil generated during the mining operations shall be stacked at earmarked OB dump site(s) only and it should not be kept active for a long period of time. The physical parameters of the OB / waste dumps / topsoil dump like height, width and angle of slope shall be governed as per the approved Mining Plan and the guidelines/circulars issued by D.G.M.S. The topsoil shall be used for land reclamation and plantation.
9.4	Catch drains, settling tanks and siltation ponds of appropriate size shall be constructed around the mine working, mineral yards and Top Soil/OB/Waste dumps to prevent run off of water and flow of sediments directly into the water bodies (Nallah/ River/ Pond etc.). The collected water should be utilized for watering the mine area, roads, green belt development, plantation etc. The drains/ sedimentation sumps etc. shall be de-silted regularly, particularly after monsoon season, and maintained properly.

### 10. Waste Management

S. No	EC Conditions
10.1	Kitchen waste shall be composted or converted to biogas for further use.(to be decided on case to case basis depending on type and size of plant)
10.2	The waste oil, grease and other hazardous waste shall be disposed of as per the Hazardous & Other waste (Management & Transboundary Movement) Rules, 2016.

### 11. Transportation

S. No	EC Conditions
11.1	No Transportation of the minerals shall be allowed in case of roads passing through villages/habitations. In such cases, PP shall construct a 'bypass' road for the purpose of transportation of the minerals leaving an adequate gap (say at least 200 meters) so that the adverse impact of sound and dust along with chances of accidents could be mitigated. All costs resulting from widening and strengthening of existing public road network shall be borne by the PP in consultation with nodal State Govt. Department. Transportation of minerals through road movement in case of existing village/ rural roads shall be allowed in consultation with nodal State Govt. Department only after required strengthening such that the carrying capacity of roads is increased to handle the traffic load. The pollution due to transportation load on the environment will be effectively controlled and water sprinkling will also be done regularly. Vehicular emissions shall be kept under control and regularly monitored. Project should obtain Pollution Under Control (PUC) certificate for all the vehicles from authorized pollution testing centers. [If applicable in case of road transport].
11.2	The Main haulage road within the mine lease should be provided with a permanent water sprinkling arrangement for dust suppression. Other roads within the mine lease should be wetted regularly with tanker-mounted water sprinkling system. The other areas of dust generation like crushing zone, material transfer points, material yards etc. should invariably be provided with dust suppression arrangements. The air pollution control equipments like bag filters, vacuum suction hoods, dry fogging system etc. shall be installed at Crushers, belt-conveyors and other areas prone to air pollution. The belt conveyor should be fully covered to avoid generation of dust while transportation. PP shall take necessary measures to avoid generation of fugitive dust emissions.

### 12. Green Belt And Emp

S. No	EC Conditions
12.1	Green belt shall be developed in an area equal to 33% of the plant area with a native tree species in accordance with CPCB guidelines. The greenbelt shall inter alia cover the entire periphery of the plant
12.2	The project proponent shall prepare GHG emissions inventory for the plant and shall submit the programme for reduction of the same including carbon sequestration including plantation.

### 13. Public Hearing And Human Health Issues

S. No	EC Conditions
13.1	Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, creche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
13.2	Emergency preparedness plan based on the Hazard identification and Risk Assessment (HIRA) and Disaster Management Plan shall be implemented.
13.3	The project proponent shall carry out heat stress analysis for the workmen who work in high temperature work zone and provide Personal Protection Equipment (PPE) as per the norms of

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S. No	EC Conditions
	Factory Act.
13.4	Occupational health surveillance of the workers shall be done on a regular basis and records maintained as per the Factories Act.
13.5	Project Proponent shall make provision for the housing for workers/labors or shall construct labor camps within/outside (company owned land) with necessary basic infrastructure/ facilities like fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche for kids etc. The housing may be provided in the form of temporary structures which can be removed after the completion of the project related infrastructure. The domestic waste water should be treated with STP in order to avoid contamination of underground water.

#### 14. Green Belt

S. No	EC Conditions
14.1	The Project Proponent shall develop greenbelt in 7.5m wide safety zone all along the mine lease boundary as per the guidelines of CPCB in order to arrest pollution emanating from mining operations within the lease. The whole Green belt shall be developed within first 5 years starting from windward side of the active mining area. The development of greenbelt shall be governed as per the EC granted by the Ministry irrespective of the stipulation made in approved mine plan.

#### 15. Corporate Environment Responsibility

S. No	EC Conditions
15.1	A separate Environmental Cell both at the project and company head quarter level, with qualified personnel shall be set up under the control of senior Executive, who will directly to the head of the organization.
15.2	Action plan for implementing EMP and environmental conditions along with responsibility matrix of the company shall be prepared and shall be duly approved by competent authority. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted for any other purpose. Year wise progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six Monthly Compliance Report.
15.3	The company shall have a well laid down environmental policy duly approve by the Board of Directors. The environmental policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental / forest /wildlife norms/ conditions. The company shall have defined system of reporting infringements / deviation / violation of the environmental / forest I wildlife norms / conditions and / or shareholders / stake holders. The copy of the board resolution in this regard shall be submitted to the MoEF&CC as a part of six-monthly report.
15.4	All the recommendations made in the Charter on Corporate Responsibility for Environment Protection (CREP) for the Mineral Beneficiation plants shall be implemented.
15.5	The Project Proponent shall submit the time- bound action plan to the concerned regional office of the Ministry within 6 months from the date of issuance of environmental clearance for undertaking

S. No	EC Conditions
	the activities committed during public consultation by the project proponent and as discussed by the EAC, in terms of the provisions of the MoEF&CC Office Memorandum No.22-65/2017-IA.III dated 30 September, 2020. The action plan shall be implemented within three years of commencement of the project.
15.6	Self-environmental audit shall be conducted annually. Every three years third party environmental audit shall be carried out.

## 16. Miscellaneous

S. No	EC Conditions
16.1	The project proponent shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities, commencing the land development work and start of production operation by the project.
16.2	The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company.
16.3	The project proponent shall submit six-monthly reports on the status of the compliance of the stipulated environmental conditions on the website of the ministry of Environment, Forest and Climate Change at environment clearance portal.
16.4	Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
16.5	The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules made there under and also any other orders passed by the Hon'ble Supreme Court of India/High Court and any other Court of Law relating to the subject matter.
16.6	The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
16.7	The project proponent shall make public the environmental clearance granted for their project along with the environmental conditions and safeguards at their cost by prominently advertising it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days and in addition this shall also be displayed in the project proponents website permanently.
16.8	The project authorities must strictly adhere to the stipulations made by the State Pollution Control Board and the State Government.
16.9	The project proponent shall abide by all the commitments and recommendations made in the EIA/EMP report, commitment made during Public Hearing and also that during their presentation to

S. No	EC Conditions
	the Expert Appraisal Committee.
16.10	No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment, Forests and Climate Change (MoEF&CC).
16.11	The project proponent shall monitor the criteria pollutants level namely; PM10, SO2, NOx (ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the projects and display the same at a convenient location for disclosure to the public and put on the website of the company.
16.12	44) The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and update the same on half-yearly basis.
16.13	In pursuant to Ministry's O.M No 22-34/2018-IA.III dated 16.01.2020 to comply with the direction made by Honble Supreme Court on 8.01.2020 in W.P. (Civil) No 114/2014 in the matter Common Cause vs Union of India, the mining lease holder shall after ceasing mining operations, undertake regrassing the mining area and any other area which may have been disturbed due to other mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc.
16.14	The Ministry or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
16.15	The Project Proponent shall prepare digital map (land use & land cover) of the entire lease area once in five years purpose of monitoring land use pattern and submit a report to concerned Regional Office of the MoEF&CC.
16.16	Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
16.17	A separate 'Environmental Management Cell' with suitable qualified manpower should be set-up under the control of a Senior Executive. The Senior Executive shall directly report to Head of the Organization. Adequate number of qualified Environmental Scientists and Mining Engineers shall be appointed and submit a report to RO, MoEF&CC.
16.18	The concerned Regional Office of the MoEF&CC shall randomly monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the MoEF&CC officer(s) by furnishing the requisite data / information / monitoring reports.
16.19	The Project Authorities should inform to the Regional Office regarding date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.
16.20	The Project Proponent shall submit six monthly compliance reports on the status of the implementation of the stipulated environmental safeguards to the MOEFCC & its concerned Regional Office, Central Pollution Control Board and State Pollution Control Board.
16.21	The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the

S. No	EC Conditions
	Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules made there under and also any other orders passed by the Hon'ble Supreme Court of India/High Court and any other Court of Law relating to the subject matter.
16.22	Concealing factual data failure to comply with any or submission of false/ fabricated data and of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.

#### 17. Corporate Environment Responsibility (Cer)

S. No	EC Conditions
17.1	The Project Proponent shall submit the time- bound action plan to the concerned regional office of the Ministry within 6 months from the date of issuance of environmental clearance for undertaking the activities committed during public consultation by the project proponent and as discussed by the EAC, in terms of the provisions of the MoEF&CC Office Memorandum No.22-65/2017-IA.III dated 30 September, 2020. The action plan shall be implemented within three years of commencement of the project.

Annexure- 2

A presentation was made by the project proponent along with their consultant M/s Cognizance Research India Pvt. Ltd to SEAC on 08-05-2024.

**Project Details Informed by the Project Proponent and their Consultant**

The project proponent, through the documents and presentation gave following details about their project –

1. The environmental clearance is sought for Ordinary Sand Mining Project on Yamuna river at Gata No. 1, Area-1.81 ha in Village- Nauraspur, Tehsil- Loni, District- Ghaziabad, U.P., (Leased Area 1.81 ha).
2. Salient features of the project as submitted by the project proponent:

1.	On-line proposal No.	SIA/UP/MIN/513867/2024		
2.	File No. allotted by SEIAA, UP	9486		
3.	Name of Proponent	M/S Nirmal Sand & Infra Pvt Ltd., Prop. Shri Jasbir Singh		
4.	Full correspondence address of proponent and mobile No.	R/o 204/1, Gali No. 11, Behind Samudai Bhawan, Brahampuri North East- Delhi – 110053.		
		Mobile No-		
		Email-		
5.	Name of Project	Nauraspur Ordinary Sand Mining Project on Yamuna		
6.	Project location (Plot/Khasra/Gata No.)	Gata No. 1		
7.	Name of Village	Nauraspur		
8.	Tehsil	Loni		
9.	District	Ghaziabad		
10.	Name of Minor Mineral	Ordinary Sand		
11.	Sanctioned Lease Area (in Ha.)	1.81 ha		
12.	Max & Min mRL within lease area	Max- 110 m to 112 m		
13.	Pillar Coordinates (Verified by DMO)	S. No.	Latitude	Longitude
		A	28°49'35.00"N	77°13'29.82"E
		B	28°49'29.02"N	77°13'29.47"E
		C	28°49'21.50"N	77°13'22.48"E
		D	28°49'21.82"N	77°13'21.81"E
		E	28°49'30.22"N	77°13'27.75"E
		F	28°49'34.87"N	77°13'27.76"E
14.	Total Geological Reserves	35,199 Cum		
15.	Total Mineable Reserves in LOI	22,622 cum in 6 months		
16.	Total Proposed Production	22,622 cum in 6 months		
17.	Sanctioned Period of Mine lease	5 years		
18.	No. of workers	50		
19.	Type of Land	Government waste land		
20.	Ultimate Depth of Mining	2.2		
21.	Nearest metalled road from site	1.0 km		
22.	Water Requirement	PURPOSE		REQUIREMENT (KLD)
		Drinking		0.50
		Suppression of dust		6.00
		Plantation		3.60

		Others (if any)	0.50
		Total	10.60
23.	Name of QCI Accredited Consultant with QCI No and period of validity.	Cognizance Research India Pvt. Ltd. Certificate no. NABET/EIA/23-26/RA 0317, Validity- 9-09-2026	
24.	Any litigation pending against the project or land in any court	No	
25.	Details of 500 m Cluster Map & certificate issued by Mining Officer	Yes, certified Ref. No. 186/Khanan/Ghaji/2024-25, Dated 3.06.2024	
26.	Details of Lease Area in approved DSR	Yes, given in the DSR at Page No.11, sl. No. 3	
27.	Proposed EMP cost	Total project cost- 87,63,978/-/- Recurring Cost- 6,55,000/-	
28.	Length and breadth of Haul Road	Length: 500 m, width: 6 m	
29.	No. of Trees to be Planted	1800 plants	

3. Action Plan as per Ministry's O.M. dated 30/09/2020:

Sl. No.	Activity	Capital Cost (in Rs.)	Quantity
1.	Installation of Solar Street Lights in Gram Panchayat Area village- Nauraspur , Ghaziabad	1,75,000	3
Total		1,75,000	

- The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
- This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
- The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
- There is no litigation pending in any court regarding this project.
- The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

**Copy, through email, for information and necessary action to –**

- Principal Secretary, Department of Environment, Forest and Climate Change, Government of Uttar Pradesh, Lucknow (email – psforest2015@gmail.com)
- Joint Secretary, Ministry of Environment, Forest and Climate Change, Government of India, 3rd Floor, Prithvi-Block, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110003 (email – sudheer.ch@gov.in)
- Deputy Director General of Forests (C), Integrated Regional Office, Ministry of Environment, Forest and Climate Change, Kendriya Bhawan, 5th Floor, Sector "H", Aliganj, Lucknow – 226020 (email – roc.lko-mef@nic.in)
- District Magistrate, Ghaziabad.
- Member Secretary, Uttar Pradesh Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow-226010 (email – ms@uppcb.in)
- Copy for Guard File.

(Ajay Kumar Sharma)  
Signature Not Verified

Digitally Signed by: Mr Ajay Kumar  
Sharma  
Member Secretary, SEIAA

Date: 23/04/2025



### Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

Category : ORANGE

Application Id : 31517861

238653/UPPCB/Ghaziabad(UPPCBRO)/CTO/both/GHAZIABAD/2025

Date: 01/05/2025

To,

M/s

MS Nirmal Sand and Infra Pvt Ltd

Gata No. 01, Village- Nauraspur, Tehsil- Loni, District- Ghaziabad, U.P.,GHAZIABAD,201102

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to MS Nirmal Sand and Infra Pvt Ltd located at Gata No. 01, Village- Nauraspur, Tehsil- Loni, District- Ghaziabad, U.P.,GHAZIABAD,201102. subject to the provisions of the Water Act, Air Act and the orders that may be made further and subject to following terms and conditions :-

1. This CCA MS Nirmal Sand and Infra Pvt Ltd granted for the period from 01/05/2025 to 31/07/2026 and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Sand Mining 22,622 Cum/6month,		Metric Tonnes/Day
2	Mining Area 1.81 ha		Metric Tonnes/Day

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	0.6 KLD	Septic Tank	Septic tank

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

#### Industrial Effluent Quality Standard

S.No.	Parameter	Standard
-------	-----------	----------

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be

stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
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### 3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

#### Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	DG SET 7.5 KVA	As per CAQM approved fuel	1	Particulate Matter	As per CAQM/CPCB Norms

#### Emission Quality Standards

S No.	Stack no	Parameters	Standards
1	1	Particulate Matter	As per CAQM/CPCB Norms

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

### 4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.

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7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

#### **General Conditions:-**

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

#### **Specific Conditions:-**

1. This CTO is valid for Sand Mining 22,622 Cum/6month, Mining Area 1.81 ha at Gata No. 01, Village-Nauraspur, Tehsil- Loni, District Ghaziabad.
2. Mining unit shall comply with the conditions of Environmental Clearance issued by State Level Environment Impact Assessment Authority (SEIAA) vide EC Identification no. EC24C0107UP5980884N

dated 23.04.2025 and submit its compliance report to UPPCB.

- 3.The proponent shall submitted compliance report of condition imposed in EC within every six month.
- 4.The proponent shall install Ambient Air monitoring station as per condition imposed in Environment Clearance.
- 5.The proponent shall establish Water sprinkling arrangement for dust suppression.
- 6.The proponent shall establish Effluent treatment system to treat the waste water from the mine.
- 7.The proponent shall submit the Ambient air quality monitoring report of impact zone/buffer zone and at the corners of mining lease on quarterly basis to the Board.
- 8.If the lease agreement/Mines Plan expires, then the validity of this CTO shall stand expired simultaneously with the expiry of mining lease/Mine Plan whichever is earlier and this CTO will become null and void.
- 9.Mining shall be done as per EC issued by SEIAA and directions given by Mining Department/District Administration.
- 10.Unit shall develop and maintain green belt as per the conditions of Environmental Clearance.
- 11.Unit shall not withdrawal ground water for any industrial activity without obtaining necessary permission from UPGWA.
- 12.The domestic effluent shall be treated through septic tank/soak pit or provide mobile toilet facility. Industry shall maintain ZLD.
- 13.Unit shall make water sprinkling arrangement through Tankers for dust suppression at different sources of dust emission during mining, transportation, loading and unloading of Sand mining.
- 14.Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986.
- 15.All trucks, tractors used in transportation of Sand Mining shall be covered by canvas sheet to prevent dust emission.
- 16.Water will be sprayed after loading activity (if Sand Mining) collected could be dry condition)
- 17.The dust suppression measures like water spraying will be done on the haul roads and working areas.
- 18.Industry should comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016.
- 19.Solid waste should be disposed in such manner, so that no water, air and soil pollution takes place.
- 20.Industry shall abide by directions given by Hon'ble Court, Hon'ble NGT, MoEF&CC, Central Pollution Control Board, UPPCB, CAQM and District Administration for protection and safe guard of environment from time to time.
- 21.The unit shall submit the latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets - Current Liabilities) for verification of the Consent fee payable by the industry within 15 days. In case CTO fee dues then it shall be submitted to the Board immediately.
- 22.Unit shall submit Ambient air monitoring reports of NABL accredited laboratory on quarterly basis to the Board.
- 23.Industry shall comply with the relevant provisions of Environmental Laws.
- 24.If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.

**Ankit  
Singh**

Digitally signed  
by Ankit Singh  
Date: 2025.05.01  
14:37:30 +05'30'

**REGIONAL OFFICER, GHAZIABAD**

Copy to:

CEO-1, UPPCB,LUCKNOW



**मिशन LIFE - पर्यावरण के लिए जीवन शैली**  
(Lifestyle For Environment )  
जनसहभागिता का सन्देश



- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान मुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय ।
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन टोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (मर्क्युर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त वचत उत्पन्न कर सकता है। वेस्ट /अपशिष्ट फेंकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेंकने से रुकें। इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें। प्राधिकृत ई-रीसाइकलिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाने समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- धरेलू स्तर पर कम से कम टोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाक्रीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयाम अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है। वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रेफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की वचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं। उपयोग में न होने पर बिजली उपकरणों को बंद करें। स्टार ग्रेडेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है।

**कार्यालय जिलाधिकारी, गाजियाबाद।**  
(खनन अनुभाग)

पत्रांक : 436 / ख0अनु0-गाजि0 / बालू खनन / 2024-25

दिनांक : 05/05/2025

**खनन अनुज्ञा पत्र**

नदी तल में उपलब्ध उपखनिज बालू/गोरम के क्षेत्रों को शासनादेश संख्या-781/86-2020-14(सा0)/2020 दिनांक-23.05.2020 में दिये गये निर्देशानुसार उ0प्र0 उपखनिज (परिहार) नियमावली-2021 के नियम-23(2)(क) के अन्तर्गत 06 माह (अधिकतम 06 माह) की अल्प अवधि के लिये खनन अनुज्ञा पत्र पर रवीकृत किये जाने हेतु विज्ञप्ति संख्या-684/ख0अनु0-गाजि0/बालू-ई-निविदा/2022 दिनांक 26.04.2022 द्वारा ई-निविदा आमंत्रित की गयी थी। ई-निविदा में उपखनिज बालू/गोरम के रिक्त खनन क्षेत्र तहसील-लोनी स्थित ग्राम-नौरसपुर के गाटा संख्या-1 रकबा-1.81 है0 हेतु प्राप्त सर्वोच्च दर के अनुसार निविदादाता मै0 निर्मल सैण्ड एण्ड इन्फ्रा प्रा0लि0 प्रो0 श्री जसवीर सिंह पुत्र श्री जोगेन्द्र सिंह निवासी-एक्स-204/1, गली नं0-11, समुदाय भवन के पीछे, ब्रहमपुरी, दिल्ली-110053 द्वारा दय धनराशि का अग्रिम भुगतान कर दिया गया है।

शासनादेश दिनांक 23.05.2020 के विन्दु संख्या-18 में दिये गये प्राविधान के क्रम में मै0 निर्मल सैण्ड एण्ड इन्फ्रा प्रा0लि0 प्रो0 श्री जसवीर सिंह पुत्र श्री जोगेन्द्र सिंह निवासी-एक्स-204/1, गली नं0-11, समुदाय भवन के पीछे, ब्रहमपुरी, दिल्ली-110053 के पक्ष में विषयगत बालू खनन पट्टा क्षेत्र के लिये SEIAA के पत्र संख्या- EC24C0107UP5980884N दिनांक 23.04.2025 द्वारा अवधि 06 माह व उपखनिज बालू मात्रा 22622 घनमीटर हेतु पर्यावरण स्वच्छता प्रमाण पत्र निर्गत किया गया है।

अतः एतद्वारा जिलाधिकारी महोदय के अनुमोदन उपरान्त मै0 निर्मल सैण्ड एण्ड इन्फ्रा प्रा0लि0 प्रो0 श्री जसवीर सिंह पुत्र श्री जोगेन्द्र सिंह निवासी- एक्स-204/1, गली नं0-11, समुदाय भवन के पीछे, ब्रहमपुरी, दिल्ली-110053 को निम्न विवरण एवं शर्तों के अनुसार खनन/परिवहन हेतु खनन अनुज्ञा दी जाती है:-

**खनन अनुज्ञा का विवरण**

क्षेत्र का विवरण तहसील/ग्राम/गाटा सं0/खण्ड सं0	क्षेत्रफल (एकड़ में)	उपखनिज का नाम	उपखनिज की मात्रा	अनुज्ञा पत्र की अवधि (06 माह)	
				कब से	कब तक
तहसील- लोनी ग्राम- नौरसपुर गाटा सं0- 1	1.81 है0	बालू/गोरम	22622 घनमीटर	05/05/25	04/02/26
मानसून सत्र 01 जुलाई से 30 सितम्बर को छोड़कर					

स्थान :

दिनांक :

(दीपक मीणा)  
जिलाधिकारी,  
गाजियाबाद।

31/5/2025

शर्तें:-

1. अनुज्ञा पत्र में विनिर्दिष्ट अवधि की समाप्ति दिनांक तक, या ऐसे दिनांक तक जब तक खनिज की अनुज्ञात मात्रा हटा न ली जाये, इनमें से जो भी पहले हो, के लिये अनुज्ञा पत्र वैध रहेगा।

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(2)

2. खनन कार्य अनुमोदित खनन योजना एवं पर्यावरण स्वच्छता प्रमाण पत्रों में दी गयी शर्तों के अधीन सम्पादित की जायेगी तथा अनुज्ञा पत्र की अवधि के दौरान पर्यावरण स्वच्छता प्रमाण पत्र की समय सीमा समाप्त होने की स्थिति में पुनः पर्यावरण स्वच्छता प्रमाण पत्र प्रस्तुत करना होगा। ऐसा नहीं करने की स्थिति में यह अनुज्ञा पत्र स्वतः निरस्त माना जायेगा।
3. अनुज्ञा पत्र धारक राज्य सरकार को किसी तीसरे पक्ष के दावे की क्षतिपूर्ति करता रहेगा और इस प्रकार के दावे को उराके उत्पन्न होते ही स्वयं निश्चित करेगा।
4. अनुज्ञा पत्र धारक ऐसी शीति से खनिज निकालेगा, जिससे राइक, सार्वजनिक मार्ग, भवन, भू-ग्रहादि, सार्वजनिक भू-स्थल या सार्वजनिक सम्पत्ति पर कोई बाधा न पड़े या उसे क्षति न पहुंचे।
5. अनुज्ञा पत्र धारक संग्रह किये गये सभी खनिजों का लेखा रखेगा और एतदर्थ प्रति नियुक्ति प्राधिकारी को ऐसे लेखों का निरीक्षण करने की अनुमति देगा।
6. मा० सर्वोच्च न्यायालय, मा० उच्च न्यायालय एवं मा० राष्ट्रीय हरित अधिकरण द्वारा समय-समय पर दिये गये आदेश, उ०प्र० उपखनिज (परिहार) नियमावली-2021 तथा समय-समय पर निर्गत समस्त संगत शासनादेशों/निर्देशों का अनुपालन सुनिश्चित करना होगा।
7. अनुज्ञा पत्र धारक अलीपुर तटबन्ध से 600 मीटर से अधिक दूरी पर ही खनन कार्य करेंगे।
8. अन्य नियम एवं शर्तें:-जो क्षेत्र की भौगोलिक स्थिति के कारण जिलाधिकारी द्वारा आवश्यक समझी जायें।

## अन्य शर्तें:-

1. अनुज्ञाधारक नियम-36 के अनुसार वाहनों के प्रवेश व निकासी पर तथा खनन क्षेत्र में निगरानी के लिये स्वयं के व्यय पर 360 डिग्री कोण पर दृश्यता रिकार्डिंग के योग्य वार सी०सी०टी०वी० कैमरा लगाने सहित चेक पोस्ट/गेट का निर्माण करेगा। अनुज्ञाधारक उक्त चेक पोस्ट/गेट पर आर०एफ०आई०डी० स्कैनर भी रखेगा, जिससे सम्बन्धित खननपट्टा क्षेत्र से उपखनिजों के परिवहन हेतु प्रयुक्त प्रत्येक वाहन के सापेक्ष निर्गत किये गये प्रपत्र ई०-एम०एम०-11 पर अंकित वार कोड का डाटा पढ़ने और सुरक्षित रखने की सुविधा होगी और उसका समुचित रूप से रख-रखाव करेगा एवं सदैव उसे चालू रूप में अनुरक्षित रखेगा। अनुज्ञाधारक उक्त सी०सी०टी०वी० कैमरे और आर०एफ०आई०डी० स्कैनरों द्वारा की गयी समस्त रिकार्डिंग को कम से कम 30 दिनांक तक सुरक्षित रखेगा और नियम-67 के उपबन्धों के अधीन प्राविधिकृत अधिकारी के द्वारा रिकार्ड मांगे जाने पर उक्त रिकार्डिंग को उपलब्ध करायेगा।
2. अनुज्ञाधारक 03 मीटर की गहरायी अथवा जल स्तर में से जो कम हो, से अधिक गहरायी में खनन संक्रियायें नहीं करेगा।
3. अनुज्ञाधारक द्वारा सुरक्षा मानकों के अनुसार खनन संक्रिया किया जायेगा।
4. जिलाधिकारी द्वारा चिन्हित सुरक्षा क्षेत्र में खनन नहीं किया जायेगा।
5. नदी की जलधारा से संवहन मशीन, लिफ्टर आदि मशीनों द्वारा खनन कार्य नहीं किया जायेगा।
6. स्वीकृत क्षेत्र के अन्दर जहाँ परिवहन प्रपत्र निर्गत किया जायेगा, वहाँ पर खनिजों का विक्रय मूल्य प्रदर्शित करेगा।

(3)

7. नियमों एवं शर्तों के उल्लंघन के परिणामस्वरूप यदि कोई चाद अथवा अपराधिक प्रक्रिया योजित होती है, तो इसकी सम्पूर्ण जिम्मेदारी अनुज्ञाधारक की होगी एवं यदि इस सम्बन्ध में कोई व्यय होता है तो उसका वहन अनुज्ञाधारक द्वारा किया जायेगा।
8. अनुज्ञाधारक को खनन क्षेत्र में पहुँच मार्ग का निर्माण स्वयं करना होगा तथा यदि तृतीय पक्ष द्वारा कोई विवाद उत्पन्न किया जाता है, तो उसके लिये वह स्वयं जिम्मेदार होंगे।
9. अनुज्ञाधारक को उ०प्र० उपखनिज (परिहार) नियमावली-2021 यथाराशोधित एवं सुरुंगत शासनादेशों एवं मा० न्यायालयों के आदेशों को अक्षरशः पालन करना होगा।
10. अनुज्ञाधारक स्वीकृत एवं चिन्हांकित खनन क्षेत्र से बाहर किसी भी दशा में खनन कार्य नहीं करेगा, साथ ही मा० उच्च न्यायालय, मा० राष्ट्रीय हरित प्राधिकरण अथवा मा० सर्वोच्च न्यायालय द्वारा पारित आदेशों का पालन करेगा।
11. खनन कार्य करने के दौरान यदि कोई अन्य खनिज/उपखनिज प्राप्त होता है तो उसकी सूचना अनुज्ञाधारक तत्काल जिला कार्यालय तथा भूतत्व एवं खनिकर्म विभाग उ०प्र० के क्षेत्रीय कार्यालय एवं निदेशालय को देगा।
12. अनुज्ञा पत्र धारक भारत सरकार द्वारा निर्धारित सन्नियमों के अनुसार अपने अनुमोदित पट्टा क्षेत्र में खनिजों की लोडिंग का दायित्व ग्रहण करने हेतु बाध्य होगा।
13. खनन अनुज्ञाधारक द्वारा खनन कार्य को बन्द करने के बाद, खनन क्षेत्र और किसी भी अन्य क्षेत्र, जो कि खनन क्रिया कलाप से अस्त-व्यस्त हो गये हैं, उन क्षेत्रों में घासरोपण (Regrassing) किया जायेगा तथा भूमि को पुनः ऐसी स्थिति में किया जायेगा, जो पेंड पौधे व जीव जन्तु आदि के पनपने के लिये उपयुक्त हों।

(दीपक मीणा)  
जिलाधिकारी,  
गाजियाबाद।

पत्रांक व तददिनांक:-

प्रतिलिपि-निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. सचिव, भूतत्व एवं खनिकर्म अनुभाग, उ०प्र० शासन, लखनऊ।
2. निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ०प्र०, खनिज भवन, लखनऊ।
3. जिलाधिकारी, गाजियाबाद।
4. उपजिलाधिकारी/क्षेत्राधिकारी पुलिस, लोनी।

5. मा० निर्मल सेण्ड एण्ड इन्फ्र प्रा०लि० प्रा० श्री जरावीर सिंह पुत्र श्री जोगेन्द्र सिंह निवासी-  
एकत-204/1, गली नं०-11, समुदाय भवन के पीछे, ब्रह्मपुरी, दिल्ली-110053।

(दीपक मीणा) 31/5/2025  
जिलाधिकारी,  
गाजियाबाद।

## Annexure no. 5

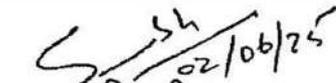
## संयुक्त 66 अधि आख्या

जिलाधिकारी गाजियाबाद महोदय द्वारा दिये गये निर्देशों के अनुपालन में साधारण बालू के 06 माह की अल्प अवधि हेतु स्वीकृत खनन अनुज्ञा क्षेत्र ग्राम नौरसपुर गाटा सं० 1 रकबा 1.81 है० का खान अधिकारी गाजियाबाद व उपजिलाधिकारी, लोनी द्वारा दिनांक 31.05.2025 को निरीक्षण किया गया। विन्दुवार निरीक्षण आख्या निम्नवत् है :-

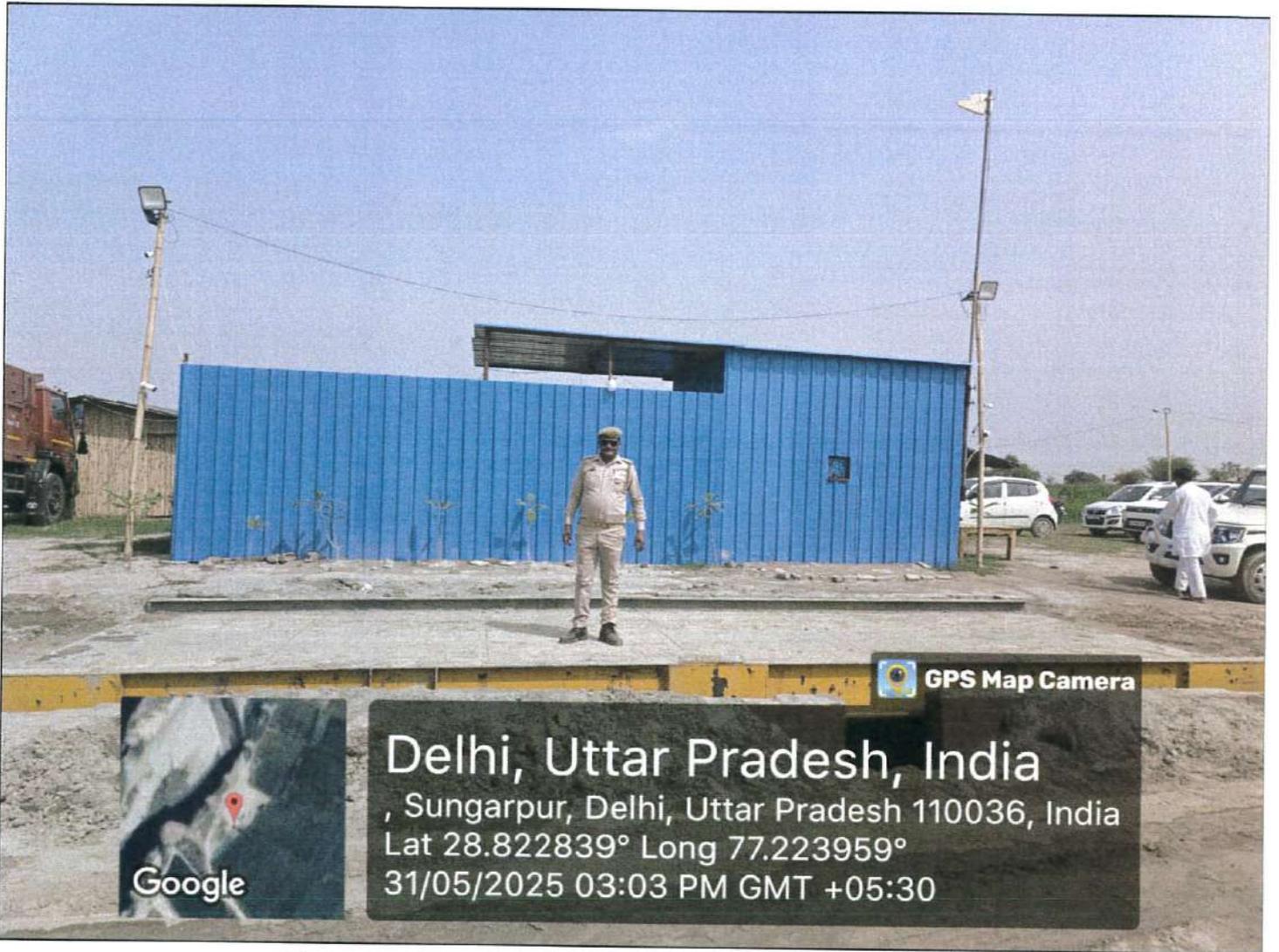
1. निरीक्षण के दौरान स्वीकृत बालू खनन अनुज्ञा क्षेत्र में सभी पिलर यथा स्थान लगे हुए पाये गये।
2. खनन अनुज्ञा धारक के पक्ष में स्वीकृत पर्यावरण स्वच्छता प्रमाण पत्र की शर्तों के अन्तर्गत जांच के दौरान पौधे लगे पाये गये तथा अपशिष्टों के निस्तारण के लिये कुड़ेदान भी रखे गये हैं, साथ ही खनन स्थल पर जल छिड़काव करने की व्यवस्था भी की गयी है।
3. जांच के दौरान उक्त क्षेत्र में नियमानुसार सी०सी०टी०वी० कैमरे लगे पाये गये, जो मौके पर संचालित है तथा वे-ब्रिज भी कार्यरत पाया गया।
4. निरीक्षण के दौरान खनन कार्य रुका हुआ पाया गया।
5. निरीक्षण के दौरान उक्त क्षेत्र में किसी प्रकार के अवैध खनन के चिन्ह परिलक्षित नहीं हुए।
6. निरीक्षण के दौरान मौके पर लिये गये फोटोग्राफ्स अवलोकनार्थ संलग्न है।

निरीक्षण के दौरान खनन अनुज्ञाधारक को सख्त निर्देश दिये गये कि किसी भी दशा में नदी की जलधारा में खनन कार्य न किया जाये तथा नियमानुसार सीमांकित क्षेत्र के अन्दर ही खनन कार्य किया जाये एवं ओवरलॉडिंग एवं बिना ई-एम०एम०-11 के उपखनिज का परिवहन न किया जाये, साथ ही वे-ब्रिज द्वारा निर्गत नोटिसों में निहित धनराशि को तत्काल जमा कराये जाने हेतु निर्देशित किया गया।

अतः उपरोक्त जांच आख्या सेवा में सादर प्रेषित है।

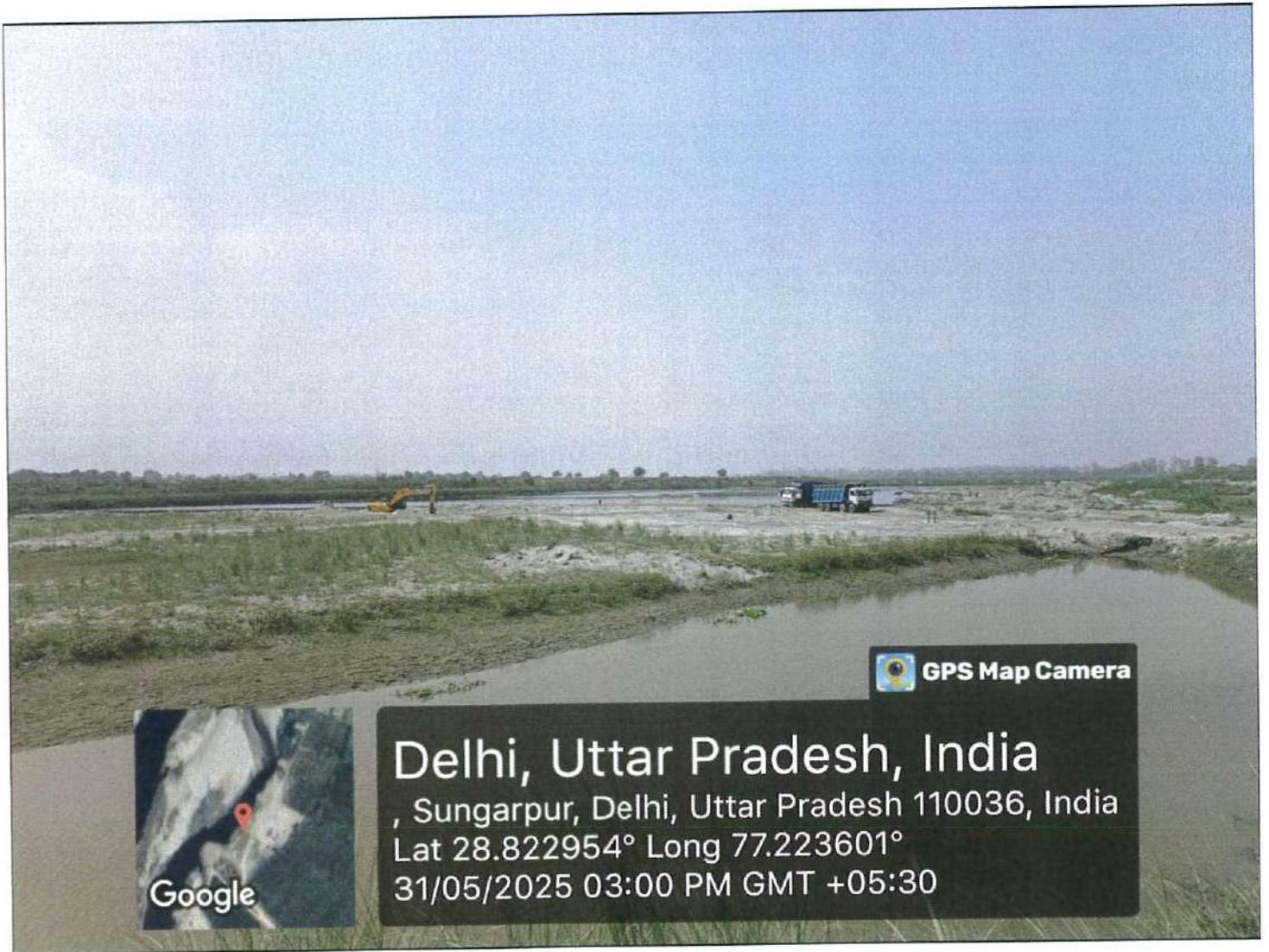
  
खान अधिकारी  
गाजियाबाद।

  
उपजिलाधिकारी  
लोनी।



GPS Map Camera

Delhi, Uttar Pradesh, India  
, Sungarpur, Delhi, Uttar Pradesh 110036, India  
Lat 28.822839° Long 77.223959°  
31/05/2025 03:03 PM GMT +05:30



कार्यालय जिलाधिकारी गाजियाबाद  
(खनन अनुभाग)

कारण बताओ नोटिस

संख्या: 529/ख0लि0-अवैध खनन/2025-26

दिनांक: 16/06/2025

मै0 निर्मल सैण्ड एण्ड इन्फ्रा प्रा0लि0,  
प्रो0 श्री जसबीर सिंह पुत्र श्री जोगेन्द्र सिंह,  
निवासी- 204/1, गली नं0-11, समुदाय भवन के पीछे,  
ब्रह्मपुरी, दिल्ली-110053।

विषय:- सीमांकित क्षेत्र से बाहर जाकर 200 घ0मी0 साधारण बालू का अवैध खनन किये जाने के सम्बंध में।

उपरोक्त विषयक अवगत कराना है कि अधोहरताक्षरी द्वारा दिनांक 09.06.2025 को आपके पक्ष में स्वीकृत बालू खनन अनुज्ञा क्षेत्र नौरसपुर का औचक निरीक्षण किया गया, जिसमें सीमांकित क्षेत्र का पिलर सं0 D व C मौके पर लगा नहीं पाया गया तथा बालू खनन पट्टे पिलर सं0 D व C के बाहर जाकर जिओ कोर्डिनेट 28.821748° N व 77.221623° E पर अवैध खनन किये जाने के चिन्ह परिलक्षित हुये, जिसमें लगभग 200 घ0मी0 साधारण बालू का अवैध खनन किया जाना पाया गया।

आपके पक्ष में स्वीकृत बालू खनन पट्टे में पिलर सं0 D व C का मौके पर लगा न पाया जाना उ0प्र0 उपखनिज (परिहार) नियमावली, 2021 के नियम 36(1) का उल्लंघन एवं नियम 60(3) के अर्न्तगत दण्डनीय है। इसके अतिरिक्त अपने सीमांकित क्षेत्र से बाहर जाकर आपके द्वारा किये गये 200 घ0मी0 साधारण बालू का अवैध खनन उ0प्र0 उपखनिज (परिहार) नियमावली 2021 के नियम 3 तथा खान एवं खनिज (विकास एवं विनियम) अधिनियम 1957 की धारा 4 का उल्लंघन है एवं उ0प्र0 उपखनिज (परिहार) नियमावली 2021 के नियम 58 तथा खान एवं खनिज (विकास एवं विनियम) अधिनियम 1957 की धारा 21 के अर्न्तगत दण्डनीय अपराध है।

अतः आपको निर्देशित किया जाता है कि उपरोक्त कृत्य में आपके विरुद्ध क्यों न वैधानिक कार्यवाही की जाये, के सम्बंध में अपना स्पष्टकीकरण 03 दिवस के अन्दर अधोहस्ताक्षरी को उपलब्ध कराना सुनिश्चित करें, अन्यथा की दशा में आपके विरुद्ध नियमानुसार कार्यवाही सुनिश्चित की जायेगी, जिसके लिये आप स्वयं उत्तरदायी होंगे।

खान अधिकारी  
गाजियाबाद।

पत्र संख्या एवं दिनांक उपरोक्तानुसार।

प्रतिलिपि :-

1. जिलाधिकारी, गाजियाबाद महोदय को सादर सूचनार्थ प्रेषित।

खान अधिकारी  
गाजियाबाद।

70

सेवा में,

खान अधिकारी,  
गाजियाबाद।

विषय:-

सीमांकित क्षेत्र से बाहर 200 घ0मी0 साधारण बालू का अवैध खनन किये जाने के सम्बंध में प्राप्त नोटिस प्रतिउत्तर/स्पष्टीकरण।

महोदय,

कृपया आपके कार्यालय नोटिस संख्या 529/ख0लि0-अवैध खनन/2025-26 दिनांक 16.06.2025 द्वारा प्रार्थी के पक्ष में स्वीकृत खनन अनुज्ञा क्षेत्र ग्राम नौरसपुर के सीमांकित क्षेत्र के पिलर सं0 D व C मौके पर लगा नहीं पाये जाने व सीमांकित क्षेत्र के बाहर जाकर 200 घ0मी0 साधारण बालू के अवैध खनन के सम्बंध में स्पष्टीकरण प्रस्तुत करने के सम्बंध में निर्देशित किया गया है।

उपरोक्त निर्देशों के अनुपालन में अवगत कराना है कि पिलर संख्या D व C आंधी तुफान के कारण उखड़ गया था, जिनको मौके पर पुनः खड़ा करा दिया गया है। अवैध खनन के सम्बंध में अवगत कराना है कि पिलर के उखड़ जाने के कारण खनन कार्य के दौरान सीमांकित क्षेत्र का पता नहीं चल पाया जिसके कारण सीमांकित क्षेत्र से बाहर भूलवश खनन कार्य हो गया है। इस बात की जानकारी होने पर प्रार्थी द्वारा तुरन्त खनन कार्य रूकवा दिया गया था। उक्त खनन के लिये प्रार्थी अपना अपराध स्वीकार करते हुये हृदय से क्षमा चाहता है तथा विश्वास दिलाता है कि प्रार्थी द्वारा भविष्य में इस प्रकार का कार्य नहीं होगा।

अतः विनम्र अनुरोध है कि प्रार्थी पर कम से कम जुर्माना करते हुये निर्गत नोटिस का निस्तारण कराने की कृपा करें। प्रार्थी आपका सदैव आभारी रहेगा।

दिनांक: 24.06.2025

प्रार्थी

Singh

मै0 निर्मल सैण्ड एण्ड इन्फा प्रा0लि0,  
प्रो0 जसबीर सिंह  
खनन अनुज्ञा धारक ग्राम नौरसपुर,  
तहसील लोनी, जिला गाजियाबाद।

71  
कार्यालय जिलाधिकारी गाजियाबाद  
(खनन अनुभाग)

नोटिस

संख्या: 563/ख0लि0-अवैध खनन/2025-26

दिनांक: 28.06.2025

भे0 निर्मल सैण्ड एण्ड इन्फ्रा प्रा0लि0,  
प्रो0 श्री जसबीर सिंह पुत्र श्री जोगेन्द्र सिंह,  
निवासी- 204/1, गली नं0-11, समुदाय भवन के पीछे,  
ब्रह्मपुरी, दिल्ली-110053।

विषय:- सीमांकित क्षेत्र से बाहर जाकर 200 घ0मी0 साधारण बालू का अवैध खनन किये जाने के सम्बंध में।

उपरोक्त विषयक खान अधिकारी, गाजियाबाद की आख्या दिनांक 10.06.2025 द्वारा अवगत कराया गया है कि दिनांक 09.06.2025 को आपके पक्ष में स्वीकृत बालू खनन अनुज्ञा क्षेत्र नौरसपुर का औचक निरीक्षण किया गया, जिसमें सीमांकित क्षेत्र का पिलर सं0 D व C मौके पर लगा नहीं पाया गया तथा बालू खनन पट्टे पिलर सं0 D व C के बाहर जाकर 200 घ0मी0 साधारण बालू का अवैध खनन किया जाना पाया गया।

उपरोक्त के क्रम में जिलाधिकारी महोदय द्वारा आपको अन्तिम चेतावनी देते हुये 200 घ0मी0 साधारण बालू पर अर्थदण्ड रू0 5,78,000/- एवं पिलर सं0 D व C के मौके पर नहीं लगे पाये जाने पर अर्थदण्ड रू0 25,000/- इस निर्देश के साथ अधिरोपित किया गया है कि यदि उक्त कृत्य की पुनरावर्ति की जाती है तो आपके पक्ष में स्वीकृत बालू खनन अनुज्ञा पत्र को तत्काल निरस्त कर दिया जायेगा।

अतः आपको निर्देशित किया जाता है कि उपरोक्त अंकित अर्थदण्ड की धनराशि को तत्काल जमा कराना सुनिश्चित करें, अन्यथा की दशा में आपके विरुद्ध खनन अनुज्ञा पत्र को निरस्त किये जाने की कार्यवाही सुनिश्चित करते हुये उक्त धनराशि को भू-राजस्व के रूप में वसूला जायेगा, जिसके लिये आप स्वयं उत्तरदायी होंगे।

28/6/25  
अपरजिलाधिकारी (वि0/रा0)  
गाजियाबाद।

पत्र संख्या एवं दिनांक उपरोक्तानुसार।  
प्रतिलिपि :-

1. जिलाधिकारी, गाजियाबाद महोदय को सादर सूचनार्थ प्रेषित।

28/6/25  
अपरजिलाधिकारी (वि0/रा0)  
गाजियाबाद।

94072

कोषागार प्रपत्र - 209 (1)

वित्तीय नियम संग्रह खण्ड-5 भाग-2  
प्रपत्र सं०-43ए (1)  
(प्रस्तर 417 एवं 478 देखिये)

**धनराशि जमा करने का चालान फार्म**

- उपकोषागार/बैंक का नाम व शाखा  
1 जिस व्यक्ति (पदनाम यदि आवश्यक हो) या संस्था के नाम से धनराशि जमा की जा रही है उसका नाम  
2 पता

310 स्टेट बैंक राजनगर 200 का  
श्री. मिर्मल सिंह एण्ड सन्स/16 गजाली रोड राजनगर जिला  
20-204/1 गजाली रोड सखवाड़ा जिला

- 3 पंजीकरण संख्या/पक्ष का नाम व बाद संख्या (यदि आवश्यक हो)  
4 जमा की जा रही धनराशि का पूर्ण विवरण (धनराशि किस हेतु जमा की जा रही है तथा किस विभाग के पक्ष में जमा की जा रही है।  
5 चालान की सकल राशि  
6 चालान की निबल राशि  
7 लेखाशीर्षक का पूर्ण विवरण/लेखाशीर्षक की मुहर  
8 लेखाशीर्षक का 13 डीजिट कोड

जिलाधिकारी महोदय के कार्यालय दिनांक 21/10/2025 को  
मे डिविजनियल चक्र शास्त्री की कार्यालय आधी रु० के  
द्वारा

₹ 301500/-

मुख्य लेखाशीर्षक उपमुख्य शीर्षक लघु शीर्षक उपशीर्षक ब्यौरवार शीर्षक धनराशि (अंको में)

0853	00	102	01	00	301500/-
					/

0853001020100  
इच्छोष अछोह खनन  
घोर धातु रुई उछो

धनराशि (शब्दों में)

तीन लाख एक हजार पांच सौ रुपये मात्र

योग 301500/-

चालान में लेखाशीर्षक की पुष्टि करने वाले  
विभागीय अधिकारी के हस्ताक्षर मुहर सहित



जमाकर्ता के नाम व हस्ताक्षर

केवल उपकोषागार/बैंक के प्रयोगार्थ

J 322965

चालान सं०.....

अंको में रु०

[Blank box for amount in figures]

दिनांक.....

शब्दों में रु०

[Blank box for amount in words]



प्राप्त किया

प्राप्तकर्ता के हस्ताक्षर उपकोषागार/ बैंक की मुहर सहित

कार्यालय जिलाधिकारी गाजियाबाद  
खनन अनुभाग

पत्र सं०:- 610/ख०अनु०-गाजि०/25-26

दिनांक: 18.07.2025

क्षेत्रीय अधिकारी,  
उ०प्र० प्रदूषण नियंत्रण बोर्ड,  
गाजियाबाद।

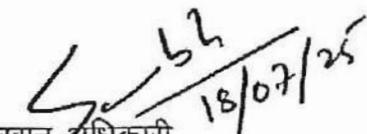
विषय:- बालू खनन अनुज्ञाधारक ग्राम नौरसपुर मै० निर्मल सैण्ड एण्ड इन्फ्रा प्रा०लि० प्रो० श्री जसवीर सिंह के विरुद्ध पर्यावरण क्षतिपूर्ति अधिरोपित किये जाने के सम्बंध में।

महोदय,

कृपया उपरोक्त विषयक इस कार्यालय के नोटिस पत्र सं० 563/ख०लि०-अवैध खनन/2025-26 दिनांक 28.06.2025 का संदर्भ ग्रहण करें, जिसके द्वारा अवगत कराया गया है कि अधोहस्ताक्षरी द्वारा दिनांक 09.06.2025 को बालू खनन अनुज्ञा क्षेत्र ग्राम नौरसपुर का औचक निरीक्षण किया गया। निरीक्षण के दौरान बालू खनन अनुज्ञाधारक द्वारा सीमांकित क्षेत्र से बाहर जाकर 200 घ०मी० साधारण बालू का अवैध खनन किया जाना पाया गया है। उक्त अवैध खनन के सम्बंध में इस कार्यालय स्तर से अर्थदण्ड स्वरूप रायल्टी व खनिज मूल्य रू० 78,000/- एवं शमन शुल्क रू० 5,00,000/- अधिरोपित किया गया है।

अतः उपरोक्त के दृष्टिगत नोटिस दिनांक 28.06.2025 की छायाप्रति इस आशय के साथ प्रेषित कि बालू खनन अनुज्ञाधारक ग्राम नौरसपुर मै० निर्मल सैण्ड एण्ड इन्फ्रा प्रा०लि० प्रो० श्री जसवीर सिंह द्वारा पर्यावरण नियमों का उल्लंघन कर अवैध खनन किये जाने के सम्बंध में नियमानुसार पर्यावरण क्षतिपूर्ति अधिरोपित करने का कष्ट करें।

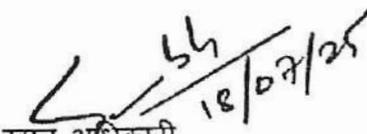
संलग्नक:- यथोपरि।

  
18/07/25  
खान अधिकारी  
गाजियाबाद।

पत्र सं० एवं दिनांक उपरोक्तानुसार।

प्रतिलिपि:-

1. जिलाधिकारी, गाजियाबाद महोदय को सादर सूचनार्थ प्रेषित।

  
18/07/25  
खान अधिकारी  
गाजियाबाद।

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Annexure no. 10

जांच आख्या

जनपद गाजियाबाद में साधारण बालू के 06 माह की अल्प अवधि हेतु स्वीकृत खनन अनुज्ञा क्षेत्र ग्राम नौरसपुर गाटा सं0 1 रकबा 1.81 है0 का खान अधिकारी गाजियाबाद द्वारा दिनांक 09.06.2025 को औचक निरीक्षण किया गया। बिन्दुवार निरीक्षण आख्या निम्नवत् है :-

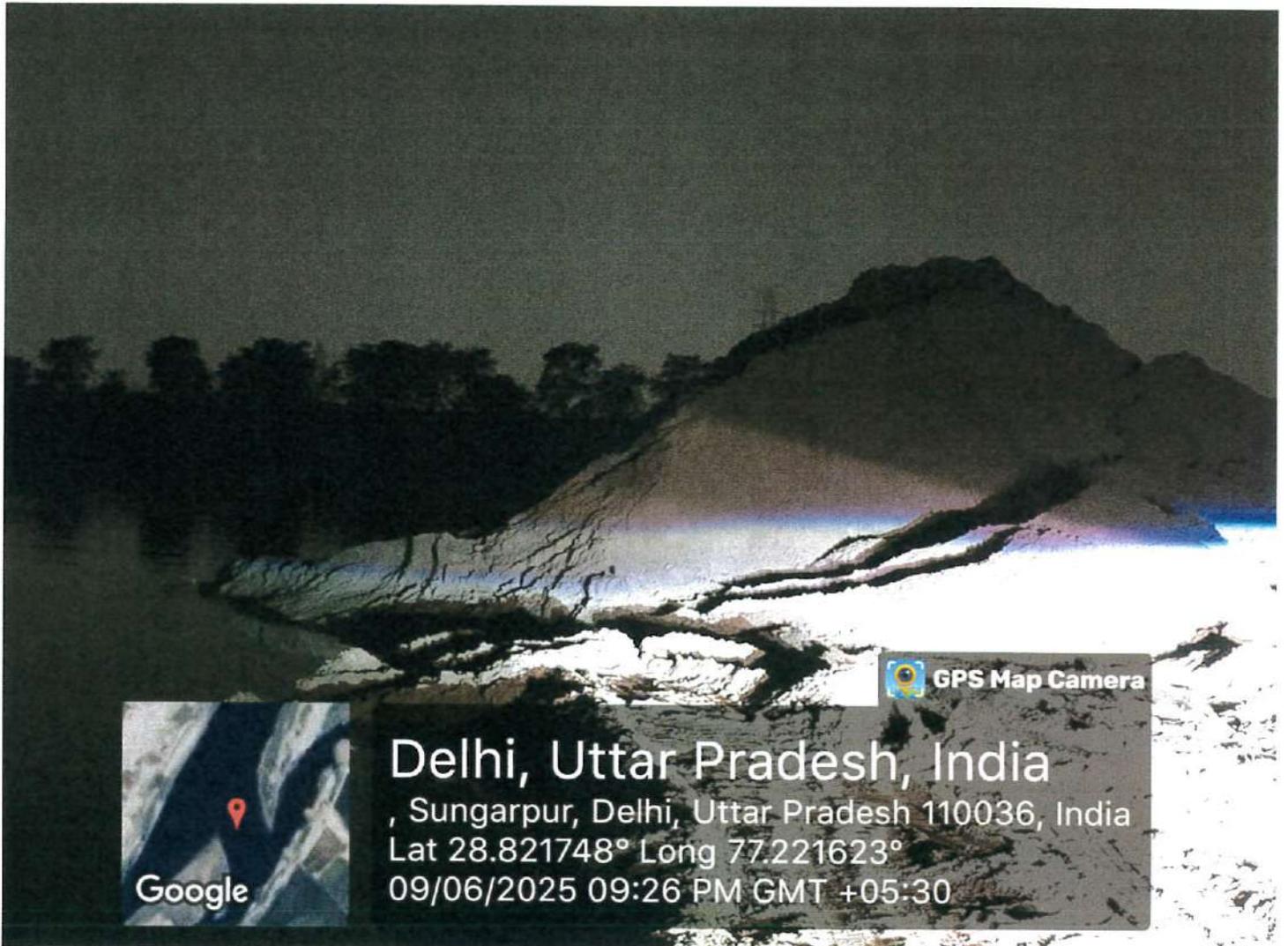
1. जांच के दौरान सीमांकित क्षेत्र पिलर सं0 सी व डी मौके पर लगे नहीं पाये गये, जो उ0प्र0 उपखनिज (परिहार) नियमावली, 2021 के नियम- 36(1) व पट्टा विलेन की शर्तों का उल्लंघन है।
2. निरीक्षण के दौरान देखा गया कि बालू खनन क्षेत्र के पिलर सं0 सी व डी से बाहर की ओर जिओ कोर्डिनेट  $28.821748^{\circ}$  N व  $77.221623^{\circ}$  E पर अवैध खनन कर बालू का 01 ढेर पाया गया, जिसकी पैमाईश निम्नवत् है :-

$$10M \times 5M \times 4 M = 200 \text{ घन मीटर}$$

3. उपरोक्त अवैध खनन कर लगाये गये 200 घ0मी0 साधारण बालू के ढेर के सम्बंध में पट्टाधारक को कारण बताओ नोटिस प्रेषित किये जाने की संस्तुति की जाती है।
4. निरीक्षण के दौरान लिये गये फोटोग्राफ्स संलग्न है।

अतः उपरोक्त जांच आख्या सेवा में सादर प्रेषित है।

खान अधिकारी  
गाजियाबाद।  
10/06/25



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Annexure no. 11

जांच आख्या

अपरजिलाधिकारी (वि०/रा०), गाजियाबाद महोदय के कार्यालय पत्र सं० 581/ख०अनु०-गाजि०/2025-26 दिनांक 02.07.2025, जिसके द्वारा मानसून सत्र में बालू खनन क्षेत्र में खनन संक्रियायें पूर्णतः बंद किये जाने के निर्देश दिये गये हैं, के क्रम में जनपद गाजियाबाद के तहसील लोनी में साधारण बालू के 06 माह की अल्प अवधि हेतु स्वीकृत खनन अनुज्ञा क्षेत्र ग्राम नौरसपुर गाटा सं० 1 रकबा 1.81 है० का अधोहस्ताक्षरी द्वारा निदेशालय की जांच टीम के साथ दिनांक 09.07.2025 को स्थलीय निरीक्षण किया गया। निरीक्षण आख्या निम्नवत् है :-

निरीक्षण के दौरान बालू खनन पट्टा क्षेत्र में मानसून सत्र (01 जुलाई से 30 सितम्बर तक) होने के कारण खनन संक्रियायें पूर्णतः बंद पायी गयी। मौके पर किसी प्रकार की कोई मशीन नहीं पायी गयी।

अतः उपरोक्तानुसार आख्या सेवा में प्रस्तुत है।

*64*  
*10/07/25*  
खान अधिकारी  
गाजियाबाद।

### जांच आख्या

जनपद गाज़ियाबाद के तहसील लोनी, ग्राम नौरसपुर में 22,622 घनमीटर साधारण बालू के खनन हेतु अनुज्ञा क्षेत्र 1.81 है0 दिनांक 05.05.2025 से दिनांक 04.02.2026 तक स्वीकृत एवं संचालित है। विभागीय पोर्टल के अनुसार उपरोक्त वर्णित मात्र से तद् दिनांक तक 10,166 घनमीटर साधारण बालू का परिवहन किया गया है एवं 12,456 घनमीटर साधारण बालू की मात्रा शेष है।

जिलाधिकारी महोदय के मौखिक आदेश के अनुपालन में दिनांक 27.10.2025 को खनन अनुज्ञा क्षेत्र का निरीक्षण किया गया, निरीक्षण आख्या निम्नवत है :

1. दिनांक 06.10.2025 को मानसून सत्र समाप्त होने के उपरान्त खनन कार्य आरम्भ किये जाने की सम्भावना को देखते हुए उक्त क्षेत्र का स्थलीय निरीक्षण कर क्षेत्र में बाउंड्री पिलर स्थापित किये जाने हेतु जिओ कॉर्डिनेट का चिन्हांकन किया गया। परन्तु यमुना नदी का जल स्तर बढ़ने के कारण खनन कार्य प्रारंभ नहीं किया जा सका है।
2. स्थलीय निरीक्षण के दौरान मौके पर खनन कार्य होता नहीं पाया गया एवं क्षेत्र में स्थापित weighbridge के आसपास बाढ़ के दौरान जमा हुई मिटटी एकत्रित की हुई पाई गयी एवं खनन अनुज्ञा क्षेत्र तक जाने हेतु पहुच मार्ग बना पाया गया जो आंशिक रूप से जलमग्न हो गया है।
3. विभागीय पोर्टल के अनुसार भी उक्त अनुज्ञा क्षेत्र से अक्टूबर माह में कोई परिवहन नहीं किया गया है।
4. मौके पर उपस्थित अनुज्ञा धारक के प्रतिनिधि को निर्देशित किया गया की जलस्तर कम होने के उपरान्त नियमानुसार कार्य किया जाए एवं उक्त क्षेत्र में किसी भी प्रकार की अवैध गतिविधि ना होने पाए।

मौके पर लिए गए जिओटैग्ड फोटोग्राफ संलग्न है।

अतः उपरोक्त जांच आख्या सेवा में सादर प्रेषित है।

संलग्नक: उपरोक्तानुसार

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27/10/25  
खान अधिकारी  
गाज़ियाबाद।



## Lessee Full Detail

1. Unique id:	917771115789		<a href="#">Back</a>
2. Type Of Mineral:	Ordinary sand (Category-1)	3. Name Of Lessee:	Jashir Singh Ms Nirmal Sand infra Pvt Ltd
4. Father Name:	Joginder Singh	5. Lessee Address:	N 13 B Dilshad Garden Delhi
6. Mobile Number:	9899458333	7. Tin No.:	
8. District Of Lease :	GHAZIABAD	9. Tehsil Of Lease :	Loni
10. Village Of Lease:	NAURASPUR	11. Gata/Khand Number:	1
12. Area (In acre):	4.47	13. Alloted Date:	05/05/2025
14. Expiry Date:	04/02/2026	15. Mining Plan Approved Date:	14/05/2024
16. Environment Clearance Issued Date:	23/04/2025	17. Quantity mentioned in environmental clearance (Cubic Meter/Ton for Silica sand):	22622 m3
18. Quantity Remaining (Cubic Meter, Ton for Silica sand)	12456 m3	19. Alloted Quantity Trasportation:	22622
20. Alloted Quantity Used:	10166	21. Alloted Quantity Remaining:	12456
22. Submitted Amount.	6763978		

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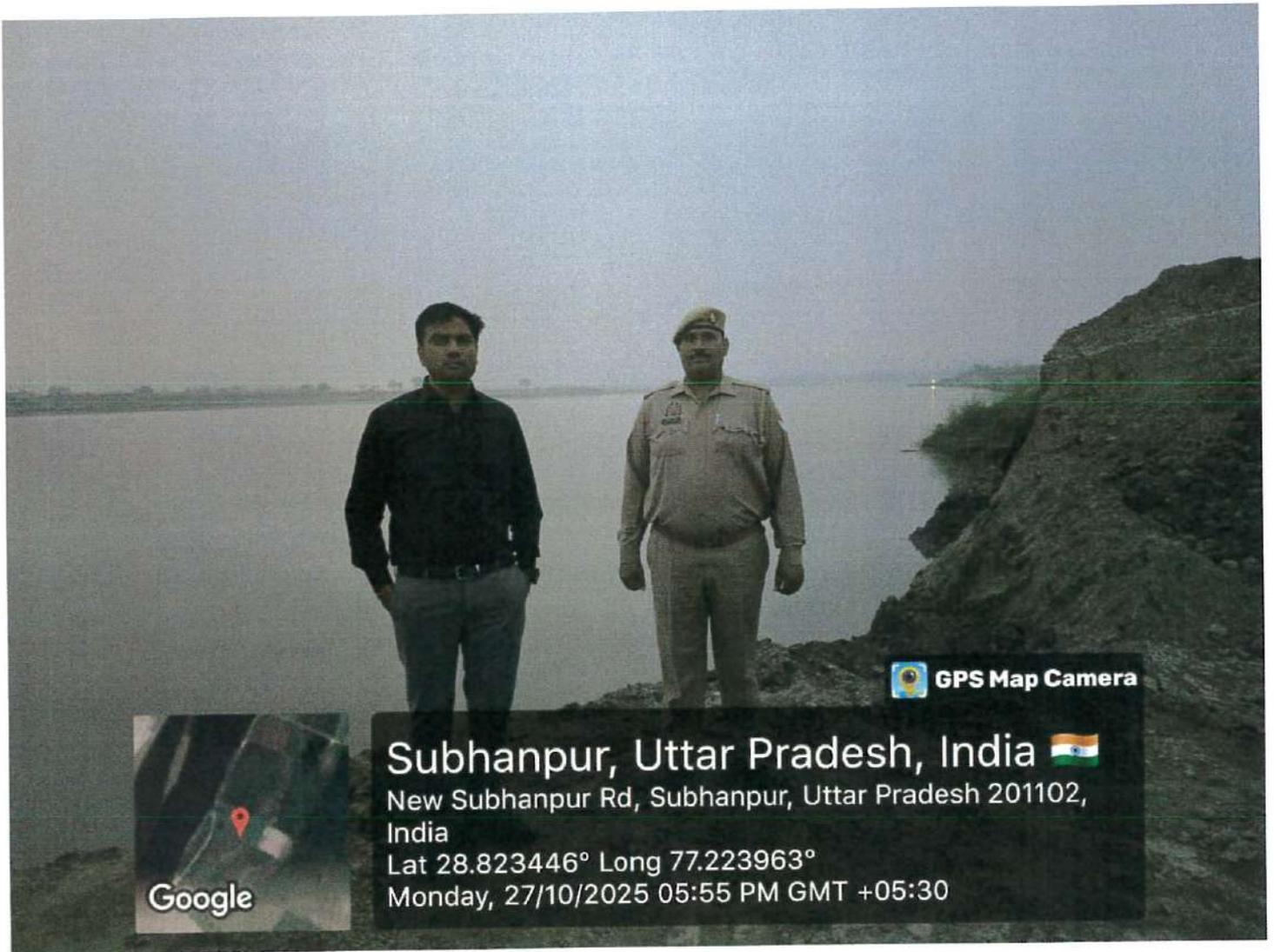


 **GPS Map Camera**



Google

**Subhanpur, Uttar Pradesh, India**   
New Subhanpur Rd, Subhanpur, Uttar Pradesh 201102,  
India  
Lat 28.822945° Long 77.223978°  
Monday, 27/10/2025 05:56 PM GMT +05:30





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Annexure no. 13

जांच आख्या

X (Twitter) पर यमुना नदी में अवैध खनन के सम्बन्ध में प्राप्त शिकायत (संलग्नक -1) के क्रम में जनपद गाजियाबाद के तहसील लोनी में बालू खनन क्षेत्रों का दिनांक 11.10.2025 की रात्रि में लगभग 01:00 बजे औचक निरीक्षण किया गया। निरीक्षण आख्या निम्नवत् है:-

निरीक्षण के दौरान बालू खनन पट्टा क्षेत्र ग्राम पचायरा (खंड-2) में रात्रि होने के कारण खनन कार्य बंद पाया गया एवं मौके पर किसी प्रकार की मशीन चलती नहीं पाई गयी। ग्राम नौरसपुर, तहसील लोनी के निरीक्षण के दौरान जिओ कोर्डिनेट Lat 28.81823° Long 77.219127° पर बालू उठाये जाने के चिन्ह परिलक्षित हुए।

उक्त बालू उठाये जाने के सम्बन्ध में सम्बंधित लेखपाल को बुलाकर मौके पर पैमाइश करायी गयी, जिसमे खसरा संख्या 98 मि० रकबा 1.2650 है० में 02 स्थानों पर (17 X 0.5 X 49) यानि 416.5 घनमीटर तथा (51 X 15 X 0.5) यानि 382.5 घनमीटर बालू उठाया जाना पाया गया। चूँकि उक्त खनन बिना किसी वैध अनुमति के किया गया है अतः उ०प्र० उपखनिज (परिहार) नियमावली, 2021 के अंतर्गत कार्यवाही किये जाने की संस्तुति की जाती है।

5/12/10/25  
खान अधिकारी  
गाजियाबाद।

← Post



Varun Gulati  
@LordYamraaj

83

Follow

Show translation

गाजियाबाद थाना #TronicaCity क्षेत्र में  
#Yamuna में किया जा रहा \*अवैध रेत खनन\* ,  
रोजाना 50 से अधिक ट्रैक्टर ट्रालियों द्वारा  
#Yamuna से रेत निकाला जा रहा!!  
बांध के बिल्कुल बगल में खनन करके बांध को  
कमजोर किया जा रहा है और यमुना के किनारों को  
खोदकर यमुना की धारा को मोड़ा जा रहा है!!

इसकी जानकारी

(1) Director mining lucknow

(2) Mining officer Ghaziabad

(3) SDM Loni

को भी है पर कार्यवाहि करने की जगह इन्हें बचाया जा  
रहा है!!

JCB मशीन और ट्रैक्टर वीडियो में साफ़ देखे जा  
सकते हैं !!

अनुरोध है कृपया कार्यवाहि कीजिए अन्यथा NGT में  
याचिका दायर करनी पड़ेगी!!

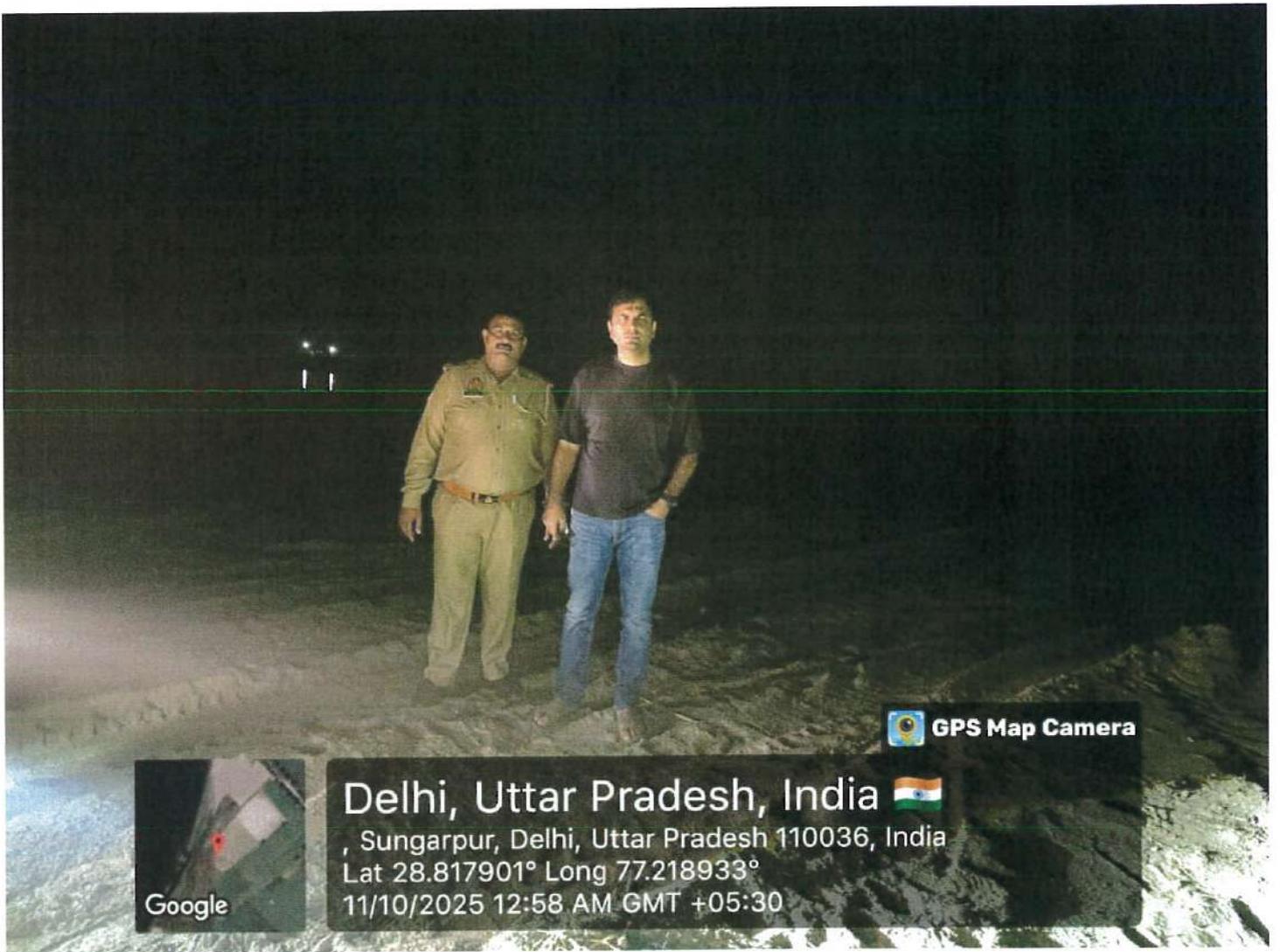
माननीय @yogiadityanath @CMOfficeUP  
@dm\_ghaziabad @ghaziabadpolice  
@DCPRuralGZB @CPCB\_OFFICIAL  
@cleanganganmcg कृपया संज्ञान लीजिए!!

Location: [maps.app.goo.gl/  
6qBBinN2fvoCDQ...](https://maps.app.goo.gl/6qBBinN2fvoCDQ...)



8:19 pm · 10 Oct 25 · 6,333 Views

62 Reposts 7 Quotes 76 Likes





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N.C.R.B (एन.सी.आर.बी)  
I.I.F.-I (एकीकृत जाँच फार्म -I)

**FIRST INFORMATION REPORT**

**(Under Section 173 B.N.S.S)**

प्रथम सूचना रिपोर्ट  
(धारा 173 बी एन एस एस के तहत)

1. District/Unit (जिला/इकाई): ग्रामीण (कमिश्नरेट गाजियाबाद)

P.S. (थाना): ट्रोनिका सिटी

Year (वर्ष): 2025

FIR No.(प्र.सू.रि. सं.): 0488

Date & Time of FIR(प्र.सू.रि. की दिनांक/समय): 24/10/2025 22:36

2. S.No. (क्र.सं.)	Acts (अधिनियम)	Sections (धारा(एँ))
1	भारतीय न्याय संहिता (बी एन एस), 2023	303(2)
2	खान एवं खनिज (विकास का विनियमन) अधिनियम 1957	4
3	खान एवं खनिज (विकास का विनियमन) अधिनियम 1957	21

3.(a) Occurrence of offence (अपराध की घटना) :

1. Day शनिवार  
(दिन):

Date From 11/10/2025  
(दिनांक से ):

Date To 11/10/2025  
(दिनांक तक ):

Time Period पहर 1  
(समय अवधि):

Time From 00:00 बजे  
(समय से ):

Time To 00:00  
(समय तक): बजे

(b) Information received at P.S. (थाना जहाँ सूचना प्राप्त हुई):

Date 24/10/2025 Time (समय): 22:36 बजे  
(दिनांक):

(c) General Diary Reference (रोजनामचा संदर्भ):

Entry No. 079 Date & Time 24/10/2025 22:36 बजे  
(प्रविष्टि सं.): (दिनांक और समय):

4. Type of Information (सूचना का प्रकार): लिखित

5. Place of Occurrence (घटनास्थल):

Direction and distance from P.S. पश्चिम, 05 Beat No.  
1. (a) (थाना से दूरी और दिशा): किमी (बीट सं.):  
(b) Address ग्राम पचायरा  
(पता):

(c) In case, outside the limit of this Police Station, then  
(यदि थाना सीमा के बाहर है तो):

Name of P.S. District(State)  
(थाना का नाम): (ज़िला (राज्य)):

**6.Complainant / Informant (शिकायतकर्ता/सूचनाकर्ता):**

(a) Name (नाम): विपिन तोमर हल्का लेखपाल

(b) Father's/Husband's Name(पिता / पति का

(c) Date/Year of Birth (जन्म तिथि / वर्ष): 1986

(d) Nationality (राष्ट्रीयता): भारत

(e) UID No. (यूआईडी सं.):

(f) Passport No.(पासपोर्ट सं.):

Date of Issue (जारी करने की तिथि):

Place of Issue (जारी करने का स्थान):

(g) Id details (Ration Card,Voter ID Card,Passport,UID No.,Driving License, PAN)

S.No.(क्र.सं.)	Id Type (पहचान पत्र का प्रकार)	Id Number (पहचान संख्या)
1		

(h) Address (पता):

S.No. (क्र.सं.)	Address Type (पता का प्रकार)	Address (पता)
1	वर्तमान पता	क्षेत्रीय लेखपाल, ग्राम पचायरा,परगना, तहसील लोनी ,ग्रामीण (कमिश्नरेट गाजियाबाद),उत्तर प्रदेश,भारत
2	स्थायी पता	क्षेत्रीय लेखपाल, ग्राम पचायरा,परगना, तहसील लोनी ,ग्रामीण (कमिश्नरेट गाजियाबाद),उत्तर प्रदेश,भारत

(i) Occupation (व्यवसाय):

(j) Phone number (दूरभाष सं.):

Mobile (मोबाइल सं.): 91-9711524307

**7.Details of known/suspected/unknown accused with full particulars**

(जात / संदिग्ध / अज्ञात अभियुक्त का पूरे विवरण सहित वर्णन):

Accused More Than (अज्ञात आरोपी एक से अधिक हों तो संख्या):

**N.C.R.B (एन.सी.आर.बी)**  
**I.I.F.-I (एकीकृत जाँच फार्म -I)**

S.No. (क्र.सं.)	Name (नाम)	Alias (उपनाम)	Relative's Name (रिश्तेदार का नाम)	Present Address (वर्तमान पता)
1	टीटू		पिता का नाम : लीलू	1. ग्राम पचायरा, टूनिका सिटी, ग्रामीण (कमिश्नरेट गाजियाबाद), उत्तर प्रदेश, भारत
2	बिटू		पिता का नाम : लीलू	1. ग्राम पचायरा, टूनिका सिटी, ग्रामीण (कमिश्नरेट गाजियाबाद), उत्तर प्रदेश, भारत
3	मनोज कुमार		पिता का नाम : राजवीर	1. ग्राम पचायरा, टूनिका सिटी, ग्रामीण (कमिश्नरेट गाजियाबाद), उत्तर प्रदेश, भारत
4	रामपाली		पति का नाम : लीलू	1. ग्राम पचायरा, टूनिका सिटी, ग्रामीण (कमिश्नरेट गाजियाबाद), उत्तर प्रदेश, भारत
5	सुनीता		पति का नाम : रवि	1. ग्राम पचायरा, टूनिका सिटी, ग्रामीण (कमिश्नरेट गाजियाबाद), उत्तर प्रदेश, भारत
6	कुसुमलता		पति का नाम : महेन्द्र सिंह	1. ग्राम पचायरा, टूनिका सिटी, ग्रामीण (कमिश्नरेट गाजियाबाद), उत्तर प्रदेश, भारत

**8. Reasons for delay in reporting by the complainant/informant**  
(शिकायतकर्ता / सूचनाकर्ता द्वारा रिपोर्ट देरी से दर्ज कराने के कारण):

**9. Particulars of properties of interest (संबन्धित सम्पत्ति का विवरण):**

S.No. (क्र.सं.)	Property Category (संपत्ति श्रेणी)	Property Type (सम्पत्ति का प्रकार)	Description (विवरण)	Value (In Rs/-) (मूल्य (रु में))
-----------------	------------------------------------	------------------------------------	---------------------	----------------------------------

**10. Total value of property (In Rs/-)-सम्पत्ति का कुल मूल्य(रु**

**11. Inquest Report / U.D. case No., if any (मृत्यु समीक्षा रिपोर्ट / यू.डी. प्रकरण सं., यदि कोई हो ):**

S.No.	UIDB Number
-------	-------------

**12. First Information contents (प्रथम सूचना तथ्य ):**

नकल प्रा०पत्र हिन्दी वादी ... सेवा मं श्रीमान थाना प्रभारी टूनिका सिटी लोनी गा०बाद महौदय सविनय निवेदन यह है कि आज दिनांक 11.10.2025 को श्रीमान जिला खनन अधिकारी तथा क्षेत्रीय लेखपाल ग्राम नौरसपुर परगना व तहसील लोनी जिला गा०बाद के साथ अवैध बालू खनन जोकि खसरा नं० 98 मि० रकबा 1.2650 है० तथा खसरा सं० 99 रकबा 1.2650 है० पर जाकर मौके का स्थलीय निरीक्षण किया गया, जिसमे मौके पर जे०सी०बी० से अवैध बालू खनन का कार्य किया जा रहा था। उक्त स्थल के कार्डिनेट Lat

28.1823 L0ng 77.219127 है जिसकी माप (15x0.5x49) यानि 367.5 घन मी0 तथा (51x17x0.5) यानि 433.5 घन मी0 मापी गयी है। जिसमे अवैध खनन का कार्य किया जा रहा था। राजस्व अभिलेखो का अवलोकन करने के बाद खसरा न0 98 मि0 मे काशतकार टीटू, बिट्टू पुत्रगण लीलू, मनोज कुमार पुत्र राजवीर तथा रामपाली पत्नी लीलू व सुनीता पत्नी रवि नि0 ग्राम पचायरा तथा खसरा स0 99 मे काशतकार कुसुमलता पत्नी महेन्द्र सिंह नि0 ग्राम दर्ज है। उपरोक्त काशतकारो के खिलाफ FIR दर्ज कराने हेतु आख्या सादर सेवा में प्रस्तुत है। हस्ताक्षर अंग्रेजी अपठित 24/10/2025 विपिन तोमर (लेखपाल) 9711524307 (विपिन तोमर) हल्का लेखपाल तहसील लोनी वर्तमान पता क्षेत्रीय लेखपाल, ग्राम पचायरा परगना व तहसील लोनी, जिला गा0बाद (उ0प्र0) स्थायी पता - क्षेत्रीय लेखपाल, ग्राम पचायरा परगना व तहसील लोनी, जिला गा0बाद .... नोट मैं का0 240 विकाश यादव प्रमाणित करता हूँ कि प्राप्त प्रा0पत्र के आधार पर मुकदमा उपरोक्त की कायमी व चिक मेरे द्वारा शब्द ब शब्द बोल बोलकर थाना हाजा के कम्प्यूटर पर सीसीटीएनएस पर है0कां0 2240 मोनू मलिक द्वारा टंकित कराया गया। अलावा तकनीकी त्रुटि के .....

**13. Action taken: Since the above information reveals commission of offence(s) u/s as mentioned at Item No. 2.**

(की गयी कार्यवाही : चूंकि उपरोक्त जानकारी से पता चलता है कि अपराध करने का तरीका मद सं. 2 में उल्लेख धारा के तहत है।)

(1) Registered the case and took up the investigation: (प्रकरण दर्ज किया गया और जांच के लिए लिया गया):

or  
(या)

(2) Directed (Name of I.O.) PRADEEP SINGH Rank SI (Sub-Inspector)  
(जांच अधिकारी का नाम): (पद):

No. 192290773  
( सं.):

to take up the Investigation  
(को जांच अपने पास में लेने के लिए निर्देश दिया गया) or (या)

(3) Refused investigation due to (जांच के लिए):

N.C.R.B (एन.सी.आर.बी)  
I.I.F.-I (एकीकृत जाँच फार्म -I)

or (के कारण इंकार किया या)

(4) Transferred to P.S.

(थाना):

on point of jurisdiction (को क्षेत्राधिकार के कारण हस्तांतरित) .

District

(ज़िला):

F.I.R. read over to the complainant / informant, admitted to be correctly recorded and a copy given to the complainant / informant free of cost. (शिकायतकर्ता / सूचनाकर्ता को प्राथमिकी पढ़ कर सुनाई गयी, सही दर्ज हुई माना और एक कॉपी निशुल्क शिकायतकर्ता को दी गयी।)

R.O.A.C.(आर. ओ .ए .सी.)

14 Signature/Thumb impression of the complainant / informant.(शिकायतकर्ता / सूचनाकर्ता के हस्ताक्षर / अंगूठे का निशान):

15 Date and time of dispatch to the court (अदालत में प्रेषण की दिनांक और समय):

Signature of Officer in charge,  
Police Station

(थाना प्रभारी के हस्ताक्षर)

Name THANA INCHARGE

Rank SI (Sub-Inspector)

No. 9454405104

**Attachment to item 7 of First Information Report**

(प्रथम सूचना रिपोर्ट के मद 7 संलग्नक):

**Physical features, deformities and other details of the suspect/accused:**

( If known / seen )

(संदिग्ध / अभियुक्त की शारीरिक विशेषताएँ, विकृतियाँ और अन्य विवरण :

(यदि ज्ञात / देखा गया))

S.No.(क्र.सं.)	Sex (लिंग)	Date/Year of Birth (जन्म तिथि / वर्ष)	Build (बनावट )	Height (cms.) (कद (से.मी.))	Complexion (रंग)	Identification Mark (s) (पहचान चिन्ह )
1	2	3	4	5	6	7
1	पुरुष					

2	पुरुष					
---	-------	--	--	--	--	--

3	पुरुष					
---	-------	--	--	--	--	--

N.C.R.B (एन.सी.आर.बी)  
I.I.F.-I (एकीकृत जाँच फार्म -I)

4	महिला					
---	-------	--	--	--	--	--

5	महिला					
---	-------	--	--	--	--	--

6	महिला					
---	-------	--	--	--	--	--

Deformities/ Peculiarities	Teeth (दाँत)	Hair (बाल)	Eyes (आँखें)	Habit(s) (आदतें)	Dress Habit(s) (पहनावा)
8	9	10	11	12	13

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N.C.R.B (एन.सी.आर.बी)  
I.I.F.-I (एकीकृत जाँच फार्म -I)

Language /Dialect (भाषा/बोली)	Place Of (का स्थान)					Others (अन्य)
	Burn Mark (जले हुए का निशान )	Leucoderma (लुकोदेर्मा (सफेद धब्बे))	Mole (मस्सा)	Scar (घाव )	Tattoo (गूदे हुए का )	
14	15	16	17	18	19	20

N.C.R.B (एन.सी.आर.बी)  
I.I.F.-I (एकीकृत जाँच फार्म -I)


**These fields will be entered only if complainant/informant gives any one or more particulars about the suspect/accused.**

(यह क्षेत्र तभी दर्ज किए जाएंगे यदि शिकायतकर्ता / सूचनाकर्ता संदिग्ध / अभियुक्त के बारे में कोई एक या उससे अधिक जानकारी देता है ।)

कार्यालय जिला अधिकारी गाजियाबाद  
(खनन अनुभाग)

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पत्रांक : 96 / खनिज-2025

दिनांक: 10/12/2025

समक्ष माननीय न्यायालय मुख्य न्यायिक मजिस्ट्रेट  
जिला खनन अधिकारी, क्वैरी कार्यालय गाजियाबाद।

...परिवादी

बनाम

ट्रैक्टर मय ट्रॉली संख्या UP-17 AA-8350 वाहन स्वामी श्री प्रेमचन्द पुत्र श्री धर्मवीर  
निवासी- नूरपुर खालसा, जिला बागपत  
ट्रैक्टर मय ट्रॉली संख्या HR-14 Q-1887 वाहन स्वामी श्री सुरेन्द्र सिंह  
निवासी-म0न0-402, खुदान, झज्जर, हरियाणा।

...अभियुक्त

वाद संख्या /2025  
धारा 4/21 खान एवं खनिज (विकास और विनियमन)  
अधिनियम 1957  
जनपद- गाजियाबाद।  
थाना- थाना ट्रॉनिका सिटी।  
घटना का दिनांक- 01.11.2025  
घटना स्थल- ग्राम नौरसपुर, तहसील लोनी  
साक्षी - खान अधिकारी, गाजियाबाद।

महोदय,

निवेदन है कि परिवाद में प्रार्थी परिवादी है और एक लोक सेवक है। राजकीय कार्यों में व्यस्त रहने के कारण हर तिथि में न्यायालय में उपस्थिति की अनिवार्यता से परिवादी को मुक्त करने की कृपा करें।

परिवादी

(सौरभ चतुर्वेदी)  
खान अधिकारी  
गाजियाबाद।

पत्र सं0 एवं दिनांक उपरोक्तानुसार।

प्रतिलिपि: संयुक्त निदेशक अभियोजन, गाजियाबाद को संलग्नकों सहित इस अनुरोध के साथ प्रेषित कि माननीय न्यायालय में कार्यरत अभियोजन अधिकारी को आवश्यक कार्यवाही हेतु निर्देशित करने का कष्ट करें।

खान अधिकारी  
गाजियाबाद।

कार्यालय जिला क्वैरी गाजियाबाद  
(खनन अनुभाग)

पत्रांक : १०१ / खनिज-2025

दिनांक: 10/11/2025

समक्ष माननीय न्यायालय मुख्य न्यायिक मजिस्ट्रेट  
जिला खनन अधिकारी, क्वैरी कार्यालय गाजियाबाद।

...परिवादी

बनाम

ट्रैक्टर मय ट्रॉली संख्या UP-17 AA-8350 वाहन स्वामी श्री प्रेमचन्द पुत्र श्री धर्मवीर  
निवासी- नूरपुर खालसा, जिला बागपत  
ट्रैक्टर मय ट्रॉली संख्या HR-14 Q-1887 वाहन स्वामी श्री सुरेन्द्र सिंह  
निवासी-म0नं0-402, खुदान, झज्जर, हरियाणा।

...अभियुक्त

वाद संख्या / 2025  
धारा 4/21 खान एवं खनिज (विकास और विनियमन)  
अधिनियम 1957  
जनपद- गाजियाबाद।  
थाना- थाना ट्रोनिका सिटी।  
घटना का दिनांक- 01.11.2025  
घटना स्थल- ग्राम नौरसपुर, तहसील लोनी  
साक्षी - खान अधिकारी, गाजियाबाद।

अभियोग प्रार्थना पत्र अंतर्गत धारा 190(1) द0प्र0सं0  
महोदय,

प्रार्थी मा0 न्यायालय के समक्ष निम्न प्रकार अभियोजन प्रस्तुत करते हुए विनती है:-

1. यह कि परिवादी वर्तमान में खान अधिकारी, क्वैरी कार्यालय गाजियाबाद के पद पर तैनात है और प्रार्थी का क्षेत्राधिकार जनपद गाजियाबाद का सम्पूर्ण जनपद है। प्रार्थी प्रकरण के तथ्यों से बखुबी वाकिफ है और उक्त अभियोग प्रस्तुत करने के लिये शासनादेश संख्या-608(1)/86-10-24/09 दिनांक 16.02.2010 भूतत्व एवं खनिकर्म अनुभाग, लखनऊ के द्वारा खान एवं खनिज (विकास और विनियमन) अधिनियम 1957 की धारा-22 के अंतर्गत सक्षम न्यायालय में परिवाद करने हेतु प्राधिकृत किया गया है।
2. यह कि अधोहस्ताक्षरी द्वारा अवैध खनन/परिवहन में प्रभावी कार्यवाही हेतु क्षेत्रीय निरीक्षण के दौरान दिनांक 01.11.2025 को ग्राम नौरसपुर में 02 ट्रैक्टर मय ट्रॉली सं0 UP-17 AA-8350 व HR-14 Q-1887 को साधारण बालू के अवैध खनन/परिवहन में संलिप्त होने के कारण पकड़ा गया तथा थाना ट्रोनिका सिटी की अभिरक्षा में अग्रिम आदेशों तक रखा गया है। उक्त निरुद्ध वाहनों को ग्राम नौरसपुर में अवैध खनन करने वाले व्यक्तियों के विरुद्ध दिनांक 24.10.2025 दर्ज करायी गयी एफ0आई0आर0 सं0 0488 में सम्मिलित किये जाने हेतु कार्यालय पत्र सं0 847 दिनांक 10.11.2025 द्वारा थानाध्यक्ष, थाना ट्रोनिका सिटी को पत्र प्रेषित किया गया है।
3. यह कि उपरोक्त तथ्य अभियुक्त द्वारा किये गये उपरलिखित अपराध को प्रमाणित करता है।

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4. यह कि खान एवं खनिज (विकास एवं विनियमन) अधिनियम 1957 की धारा 4(1) एवं (1ए) में उल्लिखित निम्न प्राविधान है :

4(1) – "No person shall undertake any reconnaissance, prospecting or mining operations in any area, except under and in accordance with the terms and conditions of a reconnaissance permit or of a prospecting licence or, as the case may be, of a mining lease, granted under this Act and the rules made thereunder"

4(1A) – "No person shall transport or store or cause to be transported or stored any mineral otherwise than in accordance with the provisions of this Act and the rules made thereunder".

5. यह कि खान एवं खनिज (विकास एवं विनियमन) अधिनियम 1957 की धारा 21(1) में उल्लिखित प्राविधान निम्नवत है : "Whoever contravenes the provisions of sub-section (1) or sub-section (1A) of section 4 shall be punishable with imprisonment for a term which may extend to five years and with fine which may extend to five lakh rupees per hectare of the area."

अतः मा० न्यायालय से अनुरोध है कि उपरोक्त तथ्यों एवं परिस्थितियों का संज्ञान लेते हुये प्रश्नगत प्रकरण परिवाद का विचारण करने का कष्ट करें।

परिवादी

(सौरभ चतुर्वेदी)  
खान अधिकारी  
गाजियाबाद।  
10/12/25

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कार्यालय जिलाधिकारी गाजियाबाद  
(खनन अनुभाग)

परिवहन/2022-23

दिनांक : 01/11/2025

निरीक्षक/थानाध्यक्ष/प्रभारी पुलिस चौकी,

Tonica City

तहसील - गाजियाबाद।

क्षेत्रीय पुलिस

आज दिनांक 01/11/25 समय 11:00 AM स्थान Naurapur में अभ्येक्ताक्षरी द्वारा

क्षेत्रीय भ्रमण के दौरान उपखनिजों का परिवहन करने वाले निम्नलिखित वाहन/वाहनों की जांच की गयी। जांच में वाहन/वाहनों में निम्न विवरण के अनुसार कमियाँ पायी गयी :- एवं खान आधिकारी को सूचित किया गया :-

वाहन का प्रकार / संख्या	उपखनिज का नाम	वाहन में लदे खनिज की मात्रा	अभिवहन पास में अंकित मात्रा	पायी गई अनियमितता	वाहन स्वामी/चालक का नाम व पता	वाहन चालक का हस्ताक्षर
Tractor Trolley (UP 17 AA 8350)	Ordinary Sand	14 m <sup>3</sup>	-	Illegal transportation	Premchand	-
Tractor Trolley (NA 14 01882)	ordinary Sand	14 m <sup>3</sup>	-	Illegal transportation	Jogesh Kumar	

उक्त कृत्य उत्तर प्रदेश उप खनिज (परिहार) नियमावली 2021 के नियम-3 तथा नियम-72 का उल्लंघन है, जो खान एवं खनिज (विकास और विनियमन) अधिनियम, 1957 तथा 2090 उपखनिज (परिहार) नियमावली, 2021 के अर्न्तगत दण्डनीय अपराध है।

अतः आपसे अनुरोध है कि सक्षम न्यायालय / जिलाधिकारी महोदय गाजियाबाद के अग्रिम आदेशों तक उक्त वाहन / वाहनों अपनी अभिरक्षा में रखने का कष्ट करें।

8887534809

01/11/25  
खान अधिकारी  
गाजियाबाद

(Saurabh Chaturvedi)

## Annexure No. 15

12/12/2025

To,  
The Divisional Forest Officer,  
Forest Department,  
Ghaziabad, Uttar Pradesh

Date: 07-11-25

**Subject:** Greenbelt Development for Nauraspur Ordinary Sand mining project, Village- Nauraspur, Tehsil- Loni, District- Ghaziabad, U.P. (1.81 Ha) by Jasbir Singh.

**Reference:** EC Identification No. EC24C0107UP5980884N dt 23/04/2025 issued by SELAA UP.

Dear Sir,

I, Jasbir Singh had Proposed for a Sand Mining Project from Bed of River Yamuna at Gata No.- 01 Village- Nauraspur, Tehsil- Loni, District- Ghaziabad, U.P., (Leased Area 1.81 ha). In line of the above, EC has been issued by SELAA UP dt 23/04/2025, EC Identification No. EC24C0107UP5980884N.

Please refer the EC condition mentioned in S.No.1.1 / Condition No 7, Pg. 3 "**Project Proponent should submit working plan for carrying out plantation at least @1,000 plants /ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or District plantation committee, for planting at least (as per the project) plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provisions for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.**"

We would like to submit that we are willing to provide the Forest Department funding for planting and upkeep of 1810 trees (per hectare 1000 plants of lease area) in order to meet the aforementioned requirement. I kindly request you to review our proposal and advise us on the best course and total fund to be provided to the Forest department for the said number of trees/saplings.

Thanking You.

Yours Sincerely,



Jasbir Singh

Jasbir Singh  
Project Proponent

CC:

1. District Magistrate, Ghaziabad
2. District Mining Officer, Ghaziabad

सेवा में  
माननीय मुख्यमंत्री महोदय  
उत्तर प्रदेश सरकार, लखनऊ

दिनांक: 24.11.2025

विषय:- जनपद गाजियाबाद में स्थित साधारण बालू के खनन पट्टों के संचालन में आ रही समस्याओं के संबंध में प्रार्थना पत्र।

माननीय महोदय,

1. सादर अवगत कराना है की जनपद गाजियाबाद में साधारण बालू के 04 क्षेत्र स्थित हैं जिसमें से 02 क्षेत्र विभिन्न विभागों की समस्त औपचारिकताओं को पूर्ण कर संचालित हैं एवं 02 क्षेत्र पर्यावरण स्वच्छता प्रमाण पत्र के लिए लंबित हैं।
2. अवगत कराना है की हम पट्टा संचालकों द्वारा सरकार की समस्त देयता जैसे की देय रॉयल्टी किश्त, DMF, TCS, Stamp आदि जमा करने के बाद किसानों को जमीन एवं रास्ते के लिए किराया आदि अपने स्तर से देते हैं उसके उपरांत खनन कार्य चला पाते हैं।
3. विगत कुछ वर्षों से सरकार द्वारा विभिन्न नियमों जैसे की Weighbridge, CCTV Camera, RFID Scanner आदि लगाने की व्यवस्था, Replenishment Study, Hydrological Study एवं समय समय पर जारी आदेशों का भी अनुपालन स्वयं के खर्च से किया जाता है।
4. परन्तु महोदय अत्यंत दुःख के साथ यह सूचित करना पड़ रहा है की खनन विभाग के अतिरिक्त प्रदूषण विभाग के अनेकों नियम हमपर लगा दिए जाते हैं जिनका शत प्रतिशत अनुपालन अनेकों प्रयासों के बाद भी हम पट्टाधारकों के लिए असंभव हो जाता है। उदाहरण के तौर पर निम्नलिखित नियम जिनके अनुपालन में अत्यंत कठिनाई आ रही है:-

a. SEIAA द्वारा निर्गत स्वच्छता प्रमाण पत्र के अनुसार **खनन एवं Loading का कार्य केवल दिन में किया जा सकता है**; इसके अतिरिक्त **"विद्यालय खुलने एवं बंद होने के समय मूवमेंट रिस्ट्रिक्टेड रहेगा"** जैसी शर्तें लिखी गयी है लेकिन गाजियाबाद के शहरी क्षेत्र होने के कारण No Entry लगी होने के कारण दिन में परिवहन लगभग असंभव हो जाता है। रात्रि में परिवहन करने पर असामाजिक तत्वों द्वारा **DRONE** आदि से वीडियो बनाकर ब्लैकमेल किया जाता है।

भा.से.व.  
मूलत्व एवं खनिकर्मा विभाग  
उ०प्र० शासन।

b. खनन करने के लिए मशीन के इस्तेमाल में स्थिति स्पष्ट ना होने के कारण भी अनेकों शिकायतें होती हैं एवं नदी के क्षेत्र में लोडिंग करने पर वीडियो बनाकर NGT में शिकायत की जाती है एवं मुफ्त में एवं ओवरलोड गाड़ी भरने की मांग की जाती है

अन्यथा की दशा में NGT से पट्टा बंद करवा दिया जाता है। इसके अतिरिक्त खनन विभाग द्वारा भी दंडात्मक कार्यवाही कर दी जाती है।

- c. अन्य प्रदेशों में भी मशीनों के इस्तेमाल से ही खनन किया जा रहा है परन्तु उत्तर प्रदेश में नियम स्पष्ट ना होने के कारण अधिक व्यर्थान उत्पन्न हो रहा है।
  - d. NCR क्षेत्र में होने के कारण GRAP-3 एवं 4 लागू होने पर खनन कार्य बंद करवा दिया जाता है परन्तु देय रॉयल्टी किश्त में कोई भी छूट नहीं दी जाती है जबकि पट्टों का संचालन रिहायशी इलाकों से काफी दूर किया जाता है एवं नदी क्षेत्र में खनन से कोई भी प्रत्यक्ष प्रदूषण नहीं होता है। बरसात के समय भी पट्टे 03 माह के लिए बंद रहते हैं एवं पानी उतरने में समय लगने पर भी एवं खनन कार्य संचालित ना होने पर भी रॉयल्टी जमा करनी पड़ती है।
5. NGT में पट्टों के विरुद्ध होने वाले केस का मुख्य कारण EC एवं CTO में दी गयी अनेकों एवं अव्यवहारिक शर्तें हैं। पट्टे का क्षेत्रफल कितना भी बड़ा या छोटा हो सबमें लगभग समान एवं अस्पष्ट शर्तें लिखी जाती हैं जिनका शत प्रतिशत पालन करना छोटे पट्टाधारकों के लिए असंभव हो जाता है।
  6. इसके अतिरिक्त पर्यावरण निदेशालय द्वारा स्वच्छता प्रमाण पत्र देने में भी अत्यधिक विलम्ब किया जाता है जिससे बाढ़ आने के बाद बालू का क्षेत्र बदल जाता है एवं हमें अपने पहले से जमा किये हुए पैसे पर भारी नुकसान उठाना पड़ता है।
  7. NGT में दापर किये जाने वाले वादों में वादियों द्वारा पट्टाधारक को ब्लैकमेल करने के उद्देश्य से कंप्लेंट की जाती है एवं NGT द्वारा पट्टे पर रोक लगा दी जाती है तथा केस कई सालों तक चलता रहता है, निर्णय में पट्टाधारक की गलती ना मिलने पर भी बंदी के समय की किश्त जमा करनी पड़ती है एवं खनन विभाग द्वारा कोई भी छूट नहीं दी जाती है।
  8. अतः आपसे विनती है कि:-
    - a. पट्टाधारकों के ऊपर लगने वाले नियम आसान एवं स्पष्ट रहें, मुख्यतः पर्यावरण विभाग द्वारा दी गयी NOC की शर्तें संक्षिप्त एवं स्पष्ट भाषा में लिखी जाएं। पेड़ लगाने का कार्य वन विभाग द्वारा किया जाए एवं CSR की शर्त हटा दी जाए चूंकि DMF में Bid मूल्य का 10% पट्टाधारक से लिया जा रहा है।
    - b. EC एवं CTO प्रदान करने की प्रक्रिया अधिकतम 01 माह में पूरी की जाए एवं अव्यवहारिक शर्तें जैसे की *Annual Environmental Audit, Environmental*

*Management Cell, Loading in Day hours only, Water use conditions*

- आदि हटाने के साथ साथ अधिकतम एक पेज में NOC दी जाए।
- c. NGT के नाम पर ब्लैकमेल करने वाले आपराधिक किस्म के व्यक्तियों के खिलाफ सख्त कार्यवाही की जाए एवं खनन संचालकों की सुरक्षा सुनिश्चित की जाए।
- d. नदी क्षेत्र में नवीन व्यवस्था एवं व्यावहारिक रूप से मशीन के प्रयोग के सम्बन्ध में स्थिति स्पष्ट की जाए ताकि रोज होने वाले व्यवधान एवं ब्लैकमैलिंग से खनन संचालकों का बचाव हो सके एवं NGT के वादों से बचा जा सके।
- e. GRAP -03 एवं 04 से नदी तल के पट्टों को छूट दी जाए।

संलग्नक:- यथोपरि।

प्रार्थी  
V Singh  
S Kumar

समस्त बालू खनन पट्टा/अनुज्ञा धारक  
जनपद गाजियाबाद।

पत्र संख्या व दिनांक उपरोक्तानुसार।  
प्रतिलिपि:-

1. प्रमुख सचिव, पर्यावरण विभाग, लखनऊ।
2. सचिव, खनन विभाग, लखनऊ।
3. निदेशक, खनन निदेशालय, लखनऊ।

Mob- 9871855979

Ban  
8553392460  
8533926460

**104****To:****1. The Deputy Director General**

Ministry of Environment, Forest & Climate Change  
Regional Office, 11th Floor, Kendriya Bhawan  
Sector H, Aliganj, Lucknow – 226024  
Email: [roc.z.lko-mef@nic.in](mailto:roc.z.lko-mef@nic.in)

**2. The Chairperson**

Commission for Air Quality Management (CAQM)  
17th Floor, Jawahar Vyapar Bhawan (STC Building)  
Tolstoy Marg, New Delhi – 110001  
Email: [caqm-ncr@gov.in](mailto:caqm-ncr@gov.in)

**3. The Member Secretary**

Central Pollution Control Board (CPCB)  
Parivesh Bhawan, East Arjun Nagar  
Delhi – 110032  
Email: [mseb.cpcb@nic.in](mailto:mseb.cpcb@nic.in)

**CC:**

The Registrar  
National Green Tribunal  
Principal Bench, New Delhi

**Subject:**

Submission of factual and legal representation (clarification) by  
Respondent No. 9 in OA No. 589/2025 (Varun Gulati v. CPCB & Ors.)  
pending before the Hon'ble National Green Tribunal

Respected Sir/Madam,

On behalf of **M/s Nirmal Sand and Infra Private Limited**, Respondent No. 9 in **Original Application No. 589/2025** pending before the Hon'ble National Green Tribunal, Principal Bench, New Delhi, we respectfully submit the present representation to place on record correct facts and clarifications in response to the allegations made against us in paragraphs **5.1 to 5.16** of the Original Application.

This submission is being made **without prejudice** to our rights and contentions before the Hon'ble Tribunal and solely for the purpose of ensuring that the regulatory authorities are apprised of the true and correct factual position.

## **I. Preliminary Submissions**

1. The allegations levelled against Respondent No. 9 are **vague, unsubstantiated, and based on incorrect locations, unrelated material, and conjectures**, and do not meet the threshold required for environmental enforcement action.
2. The Applicant has relied upon **misplaced photographs, videos pertaining to different Gata numbers and villages**, and generic allegations without establishing any nexus with the mining lease of Respondent No. 9.
3. Respondent No. 9 has **at all times acted in bonafide compliance** with the Environmental Clearance (EC), statutory consents, and directions issued by competent authorities.

## II. Para-wise Clarifications

### A. Alleged Location and Identification (Para 5.1)

It is submitted that the complaint does not specifically or correctly identify **Gata No. 1** in any verifiable manner. No khasra records, demarcation reports, or authenticated site documents have been annexed by the Applicant.

Further, an FIR stands registered **against the complainant**, demonstrating his mala fide conduct and lack of credibility. The complaint, therefore, is **baseless and malicious**. True photocopy of FIR annexed a **Annexure No. 1**

### B. Validity and Duration of Environmental Clearance (Para 5.2)

The Environmental Clearance dated 23.04.2025 granted to Respondent No. 9 remains **valid**, and the entire sanctioned period has **not been exhausted**. The allegation that the EC conditions have been violated on account of time lapse is factually incorrect and misleading.

### C. Incorrect Geo-coordinates and Misplaced Evidence (Paras 5.3 & 5.4)

The photographs and videos relied upon by the Applicant are **geo-tagged to Tehri Daulatpur** and to **Gata Nos. 98 and 99**, whereas the mining lease of Respondent No. 9 is located at **Village Nauraspur, Gata No. 1**.

Both locations are **approximately 2 kilometres apart**, rendering the Applicant's evidence wholly unreliable and irrelevant.

**D. Alleged Excessive Mining and Depth (Paras 5.5 & 5.8)**

No inspection report, scientific study, or competent authority's finding has been produced to substantiate allegations of excessive depth or illegal mining. These allegations are **unsupported by any documentary or technical evidence** and are therefore denied.

**E. Plantation Compliance (Para 5.6)**

Plantation activity was duly undertaken as per EC conditions. However, due to **natural flooding**, the plantation was adversely affected.

Thereafter, Respondent No. 9 proactively approached the Forest Department, expressing willingness to **fund plantation and upkeep of 1,810 trees**, thereby demonstrating bonafide intent and compliance. Any allegation of deliberate non-compliance is denied. Copy of Letter by respondent No. 9 to forest Department is annexed herewith as **Annexure no. 2**.

**F. Air Pollution Control and GRAP Stage-III (Para 5.7)**

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Adequate measures such as **water sprinkling, dust suppression, and road maintenance** were implemented. Geotagged photographic evidence evidencing compliance is available and partly annexed.

With respect to GRAP Stage-III, Respondent No. 9 received **delayed intimation**, and upon receipt of notice dated 10.12.2025:

- A penalty of **₹50,000/-** was deposited on 12.12.2025, and
- **All mining operations were immediately halted**, and no work has been carried out thereafter.

Copy of letter dated 10.12.2025 and penalty payment challan dated 12.12.2025 is annexed collectively as **Annexure No. 3**

**G. Consent to Operate (Para 5.9)**

Respondent No. 9 holds a **valid Consent to Operate (CTO)** issued by the competent authority. The allegation of absence of statutory consent is incorrect and made without due diligence. Copy of valid Consent to Operate (CTO) is annexed as **Annexure No. 4**.

**H. Alleged FIRs and Local Complaints (Paras 5.10 & 5.11)**

The FIRs and complaints relied upon by the Applicant **do not name or implicate Respondent No. 9** in any manner. No liability can be fastened in the absence of specific attribution.

#### **I. Allegations Against Authorities (Paras 5.12 to 5.14)**

Paras 5.12 to 5.14 pertain to alleged inaction by various authorities. Respondent No. 9 **cannot be held responsible for acts or omissions of statutory bodies**, nor is it obliged to respond to inter-departmental correspondence initiated by the Applicant.

#### **J. Environmental Damage and Newspaper Reports (Para 5.15)**

The newspaper articles relied upon do **not name or refer to Respondent No. 9**. No environmental damage attributable to Respondent No. 9 has been established.

#### **K. Reliance on Past NGT Orders (Para 5.16)**

The cases cited by the Applicant involve **entirely different facts and violations**. Respondent No. 9 has complied with applicable safeguards, statutory conditions, and environmental norms, and no parity can be drawn.

### **III. Conclusion**

In view of the above, it is respectfully submitted that:

- The allegations against Respondent No. 9 are **factually incorrect and legally unsustainable**;

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- Respondent No. 9 has acted **bonafide and in compliance** with environmental and statutory requirements;
- Any adverse inference against Respondent No. 9 would be unwarranted.

This representation is submitted for kind consideration and for placing the correct factual position on record.

Dated: 16.12.2025

**Yours faithfully,**

**For M/s Nirmal Sand and Infra Private Limited**

*M/s N*

Through Director  
Shri jasbir Singh  
X-204/1, Gali No. 11,  
Behind Samudai Bhawan,  
Brahampuri, North East, Delhi-110053  
**(Respondent No. 9)**

N.C.R.B (एन.सी.आर.बी)  
I.I.F.-I (एकीकृत जाँच फार्म -I)

**FIRST INFORMATION REPORT**

(Under Section 173 B.N.S.S)

प्रथम सूचना रिपोर्ट  
(धारा 173 बी एन एस एस के तहत)

1. District/Unit (जिला/इकाई): ग्रामीण (कमिश्नरेट गाजियाबाद)  
P.S. (थाना): टूनिका सिटी Year (वर्ष): 2025  
FIR No.(प्र.सू.रि. सं.): 0534  
Date & Time of FIR(प्र.सू.रि. की दिनांक/समय): 01/12/2025 18:18

2. S.No. (क्र.सं.)	Acts (अधिनियम)	Sections (धारा(एँ))
1	भारतीय न्याय संहिता (बी एन एस), 2023	308(5)

3.(a) Occurrence of offence (अपराध की घटना) :

1. Day सोमवार Date From 01/12/2025 Date To 01/12/2025  
(दिन): (दिनांक से): (दिनांक तक):  
Time Period पहर 5 Time From 13:00 बजे Time To 13:00  
(समय अवधि): (समय से): (समय तक): बजे

(b) Information received at P.S. (थाना जहाँ सूचना प्राप्त हुई):

Date 01/12/2025 Time (समय): 18:18 बजे  
(दिनांक):

(c) General Diary Reference (रोजनामचा संदर्भ):

Entry No. 051 Date & Time 01/12/2025 18:18 बजे  
(प्रविष्टि सं.): (दिनांक और समय):

4. Type of Information (सूचना का प्रकार): लिखित

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N.C.R.B (एन.सी.आर.बी)  
I.I.F.-I (एकीकृत जाँच फार्म -I)

**5. Place of Occurrence (घटनास्थल):**

- Direction and distance from P.S. उत्तर - पश्चिम, Beat No.  
1. (a) (थाना से दूरी और दिशा): 07 किमी (बीट सं.):  
(b) Address सुमित बंसल का खनन पट्टा, ग्राम नौरसपुर  
(पता):

- (c) In case, outside the limit of this Police Station, then  
(यदि थाना सीमा के बाहर है तो):

Name of P.S. District(State)  
(थाना का नाम): (ज़िला (राज्य)):

**6. Complainant / Informant (शिकायतकर्ता/सूचनाकर्ता):**

- (a) Name (नाम): सुमित बंसल  
(b) Father's Name (पिता का नाम): जानेन्द्र सिंह  
(c) Date/Year of Birth (जन्म तिथि / वर्ष): 1991  
(d) Nationality (राष्ट्रीयता): भारत  
(e) UID No. (यूआईडी सं.):  
(f) Passport No. (पासपोर्ट सं.):  
Date of Issue (जारी करने की तिथि):  
Place of Issue (जारी करने का स्थान):  
(g) Id details (Ration Card, Voter ID Card, Passport, UID No., Driving License, PAN)

S.No. (क्र.सं.)	Id Type (पहचान पत्र का प्रकार)	Id Number (पहचान संख्या)
1		

**(h) Address (पता):**

S.No. (क्र.सं.)	Address Type (पता का प्रकार)	Address (पता)
1	वर्तमान पता	गढी कटैय्या, अंकुर विहार, ग्रामीण (कमिश्नरेट गाजियाबाद), उत्तर प्रदेश, भारत
2	स्थायी पता	गढी कटैय्या, अंकुर विहार, ग्रामीण (कमिश्नरेट गाजियाबाद), उत्तर

N.C.R.B (एन.सी.आर.बी)  
I.I.F.-I (एकीकृत जाँच फार्म -I)

2	स्थायी पता	प्रदेश, भारत
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(i) Occupation (व्यवसाय):

(j) Phone number (दूरभाष सं.):

Mobile (मोबाइल सं.): 91-9871855979

7. Details of known/suspected/unknown accused with full particulars  
(जात / संदिग्ध / अज्ञात अभियुक्त का पूरे विवरण सहित वर्णन):

Accused More Than (अज्ञात आरोपी एक से अधिक हों तो संख्या):

S.No. (क्र.सं.)	Name (नाम)	Alias (उपनाम)	Relative's Name (रिश्तेदार का नाम)	Present Address (वर्तमान पता)
1	निखिल			1. अज्ञात, अज्ञात
2	सुनील		पिता का नाम : तेजपाल	1. सभापुर, अज्ञात
3	वरुण गुलाठी			1. अज्ञात, अज्ञात

8. Reasons for delay in reporting by the complainant/informant  
(शिकायतकर्ता / सूचनाकर्ता द्वारा रिपोर्ट देरी से दर्ज कराने के कारण):

9. Particulars of properties of interest (संबन्धित सम्पत्ति का विवरण):

S.No. (क्र.सं.)	Property Category (संपत्ति श्रेणी)	Property Type (सम्पत्ति का प्रकार)	Description (विवरण)	Value (In Rs/-) (मूल्य (रु में))
--------------------	--	---------------------------------------	------------------------	--

10. Total value of property (In Rs/-)-सम्पत्ति का कुल मूल्य(रु)

11. Inquest Report / U.D. case No., if any (मृत्यु समीक्षा रिपोर्ट / यू.डी. प्रकरण सं., यदि कोई हो):

S.No. UIDB Number

**12. First Information contents (प्रथम सूचना तथ्य):**

नकल तहरीर हिन्दी वादी सेवा में, श्रीमान थानाध्यक्ष थाना-ट्रोनिका सिटी गा0बाद महोदय निवेदन यह है कि प्रार्थी का बालू रेत का खनन पट्टा ग्राम नौरसपुर त0 लोनी जिला गा0बाद में 6 माह की अवधि के लिए जिलाधिकारी कार्यालय द्वारा स्वीकृत है। महोदय, आज दोपहर करीब एक बजे के करीब बिना न0 की स्फिट कार से निखिल खनन पट्टे पर आकर तीन लाख रूपये प्रतिमाह और रोजाना 6-7 गाडी बालू की भरवाने के लिए धमकी दी और फायरिंग कर अंजाम भुगतने की की जान से मारने की धमकी देकर भाग गया। यह बहुत बड़ा गैंग है इनके साथ कुछ लोग और भी है जो मुझे बलैक मेल करते रहते है रोजाना गाडी मांगते है उ-... नाम सुनील पुत्र तेजपाल नि0 सभापुर और वरुण गुलाठी जिनकी शिकायत मैने पहले भी दे रखी है। ये सभी दीपक अग्रौला गैंग के साथी है। महोदय, निवेदन यह है मुझे जान से ना मार दे इनके खिलाफ सख्त से सख्त कार्यावाही और मुरी सुरक्षा का ध्यान रखते हुए सुरक्षी दी जाए कार्यावाही करने की कृपा करे। आपकी अति कृपा होगी दि0 1-12-2025 प्रार्थी हस्ताक्षर अंग्रेजी अपठित द्वारा-सुमित बंसल पुत्र श्री ज्ञानेन्द्र सिंह ग्राम गढी कटैय्या लोनी गा0बाद Mob- 9871855979...नोट- मैं कां0 2090 नितिन कुमार प्रमाणित करता हूँ कि प्राप्त प्रा0पत्र के आधार पर मुकदमा उपरोक्त की कायमी व चिक मेरे द्वारा शब्द ब शब्द बोल बोलकर थाना हाजा के कम्प्यूटर पर सीसीटीएनएस पर है0कां0 2504 विकास कुमार द्वारा टंकित करायी गयी। अलावा तकनीकि त्रुटि के..

**13. Action taken: Since the above information reveals commission of offence(s) u/s as mentioned at Item No. 2.**

(की गयी कार्यावाही : चूंकि उपरोक्त जानकारी से पता चलता है कि अपराध करने का तरीका मद सं. 2 में उल्लेख धारा के तहत है।)

(1) Registered the case and took up the investigation: (प्रकरण दर्ज किया गया और जांच के लिए लिया गया):

or  
(या)

(2) Directed (Name of I.O.) PRADEEP SINGH Rank SI (Sub-Inspector)  
(जांच अधिकारी का नाम): (पद):

No. 192290773 to take up the Investigation  
( सं.): (को जांच अपने पास में लेने के लिए निर्देश दिया गया) or (या)

(3) Refused investigation due to (जांच के लिए):

N.C.R.B (एन.सी.आर.बी)  
I.I.F.-I (एकीकृत जाँच फार्म -I)

or (के कारण इंकार किया या)

(4) Transferred to P.S.

(थाना):

District

(ज़िला):

on point of jurisdiction (को क्षेत्राधिकार के कारण हस्तांतरित) .

F.I.R. read over to the complainant / informant, admitted to be correctly recorded and a copy given to the complainant / informant free of cost.

(शिकायतकर्ता / सूचनाकर्ता को प्राथमिकी पढ़ कर सुनाई गयी, सही दर्ज हुई माना और एक कॉपी निशुल्क शिकायतकर्ता को दी गयी )

R.O.A.C.(आर. ओ .ए .सी.)

14 Signature/Thumb impression of the complainant / informant.(शिकायतकर्ता / सूचनाकर्ता के हस्ताक्षर / अंगूठे का निशान):

15 Date and time of dispatch to the court (अदालत में प्रेषण की दिनांक और समय):

Signature of Officer in charge,  
Police Station

(थाना प्रभारी के हस्ताक्षर)

Name THANA INCHARGE

Rank SI (Sub-Inspector)

No. 9454405104

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N.C.R.B (एन.सी.आर.बी)  
I.I.F.-I (एकीकृत जाँच फार्म -I)

**Attachment to item 7 of First Information Report**

(प्रथम सूचना रिपोर्ट के मद 7 संलग्नक):

**Physical features, deformities and other details of the suspect/accused:**

( If known / seen )

(संदिग्ध / अभियुक्त की शारीरिक विशेषताएँ, विकृतियाँ और अन्य विवरण :

(यदि ज्ञात / देखा गया))

S.No.(क्र.सं.)	Sex (लिंग)	Date/Year of Birth (जन्म तिथि / वर्ष)	Build (जनावट )	Height (cms.) (कद (से.मी.))	Complexion (रंग)	Identification Mark (s) (पहचान चिन्ह)
1	2	3	4	5	6	7
1	पुरुष					
2	पुरुष					
3	पुरुष					

N.C.R.B (एन.सी.आर.बी)

I.I.F.-I (एकीकृत जाँच फार्म -I)

Deformities/ Peculiarities	Teeth (दाँत)	Hair (बाल)	Eyes (आँखें)	Habit(s) (आदते)	Dress Habit(s) (पहनावा)
8	9	10	11	12	13

Language /Dialect (भाषा/बोली)	Place Of (का स्थान)					Others (अन्य)
	Burn Mark (जले हुए का निशान )	Leucoder ma (लुकोदेर्मा (सफ़ेद धब्बे))	Mole (मस्सा)	Scar (घाव )	Tattoo (गूदे हुए का )	
14	15	16	17	18	19	20

These fields will be entered only if complainant/informant gives any one or more particulars about the suspect/accused.

(यह क्षेत्र तभी दर्ज किए जाएंगे यदि शिकायतकर्ता / सूचनाकर्ता संदिग्ध / अभियुक्त के बारे में कोई एक या उससे अधिक जानकारी देता है।)

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ANNEXURE - 2

To,  
The Divisional Forest Officer,  
Forest Department,  
Ghaziabad, Uttar Pradesh

Date: 07-11-25

Subject: Greenbelt Development for Nauraspur Ordinary Sand mining project, Village- Nauraspur,  
Tehsil- Loni, District- Ghaziabad, U.P. (1.81 Ha) by Jasbir Singh.

Reference: EC Identification No. EC24C0107UP5980884N dt 23/04/2025 issued by SEIAA UP.

Dear Sir,

I, Jasbir Singh had Proposed for a Sand Mining Project from Bed of River Yamuna at Gata No.- 01 Village- Nauraspur, Tehsil- Loni, District- Ghaziabad, U.P., (Leased Area 1.81 ha). In line of the above, EC has been issued by SEIAA UP dt 23/04/2025, EC Identification No. EC24C0107UP5980884N.

Please refer the EC condition mentioned in S.No.1.1 / Condition No 7, Pg. 3 "*Project Proponent should submit working plan for carrying out plantation at least @1,000 plants /ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or District plantation committee, for planting at least (as per the project) plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provisions for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.*"

We would like to submit that we are willing to provide the Forest Department funding for planting and upkeep of 1810 trees (per hectare 1000 plants of lease area) in order to meet the aforementioned requirement. I kindly request you to review our proposal and advise us on the best course and total fund to be provided to the Forest department for the said number of trees/saplings.

Thanking You.

Yours Sincerely,



Jasbir Singh

Jasbir Singh

Project Proponent

CC:

1. District Magistrate, Ghaziabad
2. District Mining Officer, Ghaziabad

कार्यालय जिलाधिकारी गाजियाबाद  
(खनन अनुभाग)

नोटिस

संख्या: 9/10/ख0लि0-अवैध खनन/2025-26

दिनांक: 10/12/ 2025

मै0 निर्मल सैण्ड एण्ड इन्फ्रा प्रा0लि0,  
प्रो0 श्री जसबीर सिंह पुत्र श्री जोगेन्द्र सिंह, स निवासी- 204/1, गली नं0-11, समुदाय भवन के पीछे,  
ब्रहमपुरी, दिल्ली-110053

विषय:- ग्रेप स्टेज- 3 लागू होने के दौरान बालू खनन क्षेत्र में परिवहन कार्य किये जाने के सम्बंध में।

उपरोक्त विषयक इस कार्यालय के पत्र सं0 853 दिनांक 13.11.2025 का संदर्भ ग्रहण करें, जिसके द्वारा Commission for Air Quality Management in NCR and Adjoining Areas द्वारा जारी GRAP के निर्देशों के अनुपालन किये जाने के सम्बंध में जिलाधिकारी महोदय की अध्यक्षता में दिनांक 12.11.2025 में दिये गये निर्देशानुसार दिल्ली एन0सी0आर0 क्षेत्र में GRAP स्टेज-3 लागू किये जाने के दृष्टिगत अग्रिम आदेशों तक खनन सम्बंधित समस्त गतिविधियों को तत्काल बंद किये जाने के आदेश दिये गये थे।

परन्तु आप द्वारा GRAP स्टेज-3 लागू होने की दशा में भी खनन तथा उससे सम्बंधित गतिविधियाँ संचालित की गयी जो की आपके पक्ष में स्वीकृत स्वच्छता प्रमाण पत्र में उल्लिखित शर्तों का स्पष्ट उल्लंघन है, अतः समस्त तथ्यों पे विचारोपरान्त आप पर उपखनिज (परिहार) नियमावली, 2021 के नियम- 60(2) में दिये गये प्रावधानों के अन्तर्गत पर्यावरण स्वच्छता प्रमाण पत्र की शर्तों का उल्लंघन किये जाने के कारण ₹0 50,000/- का अर्धदंड अधिरोपित किये जाने का निर्णय लिया गया है।

अतः आपको निर्देशित किया जाता है कि उपरोक्त अधिरोपित अर्धदंड को तत्काल जमा कराया जाना सुनिश्चित करे, अन्यथा की दशा में आपके विरुद्ध खनन अनुज्ञा पत्र को निरस्त किये जाने की कार्यवाही सुनिश्चित करते हुये उक्त धनराशी को भू-राजस्व के रूप में वसूला जायेगा, जिसके लिए आप स्वयं उत्तरदायी होंगे।

10/12/25  
अपरजिलाधिकारी (वि0/रा0)  
गाजियाबाद।

पत्र संख्या एवं दिनांक उपरोक्तानुसार।

प्रतिलिपि :-

1. जिलाधिकारी, गाजियाबाद महोदय को सादर सूवनार्थ प्रेषित।

अपरजिलाधिकारी (वि0/रा0)  
गाजियाबाद।

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## ACKNOWLEDGEMENT

(NOT TO BE TREATED AS CHALLAN)

(अलौह खनन तथा धातु कर्म उद्योग, उ०प्र०)

Government of Uttar Pradesh

Transaction No.: AKV250032141	Transaction Date: 12/12/2025
Assessment Year: 2025-2026	Tax Period: ANNUAL
Name of the Bank:	
Unique Id:	
Depositor Name:	Jasbir Singh Nirmal sand
Depositor Address:	

Head	Description	Serial No.	Amount (in Rs.)
085300102010000	खनिज रियायत शुल्क किराया और स्वत्क शुल्क	1	50000.00
	Totals of the above heads	--	50000.00

A SUM OF Rs. 50000.00 AGAINST THE HEADS MENTIONED ABOVE --[ THROUGH NET-PAYMENT TRANSACTION ]-- ON HAS BEEN DEPOSITED BY THE DEPOSITOR.

(Depositor Remarks->Gfxv Penalty Nauraspur)

THE BANK REFERENCE NO. RECEIVED AFTER THE TRANSACTION IS : CPAFZYYNR2, Scroll Date:-NA

Note:- Please contact SBI Government Business Branch, Lucknow or Director Treasury, Jawahar Bhawan, Lucknow referring CPAFZYYNR2 for status of the deposit.



### Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

Category : ORANGE

Application Id : 31517861

238653/UPPCB/Ghaziabad(UPPCBRO)/CTO/both/GHAZIABAD/2025

Date: 01/05/2025

To,

M/s

MS Nirmal Sand and Infra Pvt Ltd

Gata No. 01, Village- Nauraspur, Tehsil- Loni, District- Ghaziabad, U.P.,GHAZIABAD,201102

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to MS Nirmal Sand and Infra Pvt Ltd located at Gata No. 01, Village-Nauraspur, Tehsil- Loni, District- Ghaziabad, U.P.,GHAZIABAD,201102. subject to the provisions of the Water Act, Air Act and the orders that may be made further and subject to following terms and conditions :-

1. This CCA MS Nirmal Sand and Infra Pvt Ltd granted for the period from 01/05/2025 to 31/07/2026 and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Sand Mining 22,622 Cum/6month.		Metric Tonnes/Day
2	Mining Area 1.81 ha		Metric Tonnes/Day

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	0.6 KLD	Septic Tank	Septic tank

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

#### Industrial Effluent Quality Standard

S.No.	Parameter	Standard
-------	-----------	----------

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be

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stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
-------	------------	-----------

### 3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

#### Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	DG SET 7.5 KVA	As per CAQM approved fuel	1	Particulate Matter	As per CAQM/CPCB Norms

#### Emission Quality Standards

S No.	Stack no	Parameters	Standards
1	1	Particulate Matter	As per CAQM/CPCB Norms

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

(iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

### 4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

#### **General Conditions:-**

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

#### **Specific Conditions:-**

1. This CTO is valid for Sand Mining 22,622 Cum/6month, Mining Area 1.81 ha at Gata No. 01, Village-Nauraspur, Tehsil- Loni, District Ghaziabad.
2. Mining unit shall comply with the conditions of Environmental Clearance issued by State Level Environment Impact Assessment Authority (SEIAA) vide EC Identification no. EC24C0107UP5980884N

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dated 23.04.2025 and submit its compliance report to UPPCB.

- 3.The proponent shall submitted compliance report of condition imposed in EC within every six month.
- 4.The proponent shall install Ambient Air monitoring station as per condition imposed in Environment Clearance.
- 5.The proponent shall establish Water sprinkling arrangement for dust suppression.
- 6.The proponent shall establish Effluent treatment system to treat the waste water from the mine.
- 7.The proponent shall submit the Ambient air quality monitoring report of impact zone/buffer zone and at the corners of mining lease on quarterly basis to the Board.
- 8.If the lease agreement/Mines Plan expires, then the validity of this CTO shall stand expired simultaneously with the expiry of mining lease/Mine Plan whichever is earlier and this CTO will become null and void.
- 9.Mining shall be done as per EC issued by SEIAA and directions given by Mining Department/District Administration.
- 10.Unit shall develop and maintain green belt as per the conditions of Environmental Clearance.
- 11.Unit shall not withdrawal ground water for any industrial activity without obtaining necessary permission from UPGWA.
- 12.The domestic effluent shall be treated through septic tank/soak pit or provide mobile toilet facility. Industry shall maintain ZLD.
- 13.Unit shall make water sprinkling arrangement through Tankers for dust suppression at different sources of dust emission during mining, transportation, loading and unloading of Sand mining.
- 14.Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986.
- 15.All trucks, tractors used in transportation of Sand Mining shall be covered by canvas sheet to prevent dust emission.
- 16.Water will be sprayed after loading activity (if Sand Mining) collected could be dry condition)
- 17.The dust suppression measures like water spraying will be done on the haul roads and working areas.
- 18.Industry should comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016.
- 19.Solid waste should be disposed in such manner, so that no water, air and soil pollution takes place.
- 20.Industry shall abide by directions given by Hon'ble Court, Hon'ble NGT, MoEF&CC, Central Pollution Control Board, UPPCB, CAQM and District Administration for protection and safe guard of environment from time to time.
- 21.The unit shall submit the latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets - Current Liabilities) for verification of the Consent fee payable by the industry within 15 days. In case CTO fee dues then it shall be submitted to the Board immediately.
- 22.Unit shall submit Ambient air monitoring reports of NABL accredited laboratory on quarterly basis to the Board.
- 23.Industry shall comply with the relevant provisions of Environmental Laws.
- 24.If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.

**Ankit  
Singh**

Digitally signed  
by Ankit Singh  
Date: 2025.05.01  
14:37:30 +05'30'

**REGIONAL OFFICER, GHAZIABAD**

Copy to:

CEO-1, UPPCB,LUCKNOW



**मिशन LIFE - पर्यावरण के लिए जीवन शैली**  
(Lifestyle For Environment)  
जनसहभागिता का सन्देश



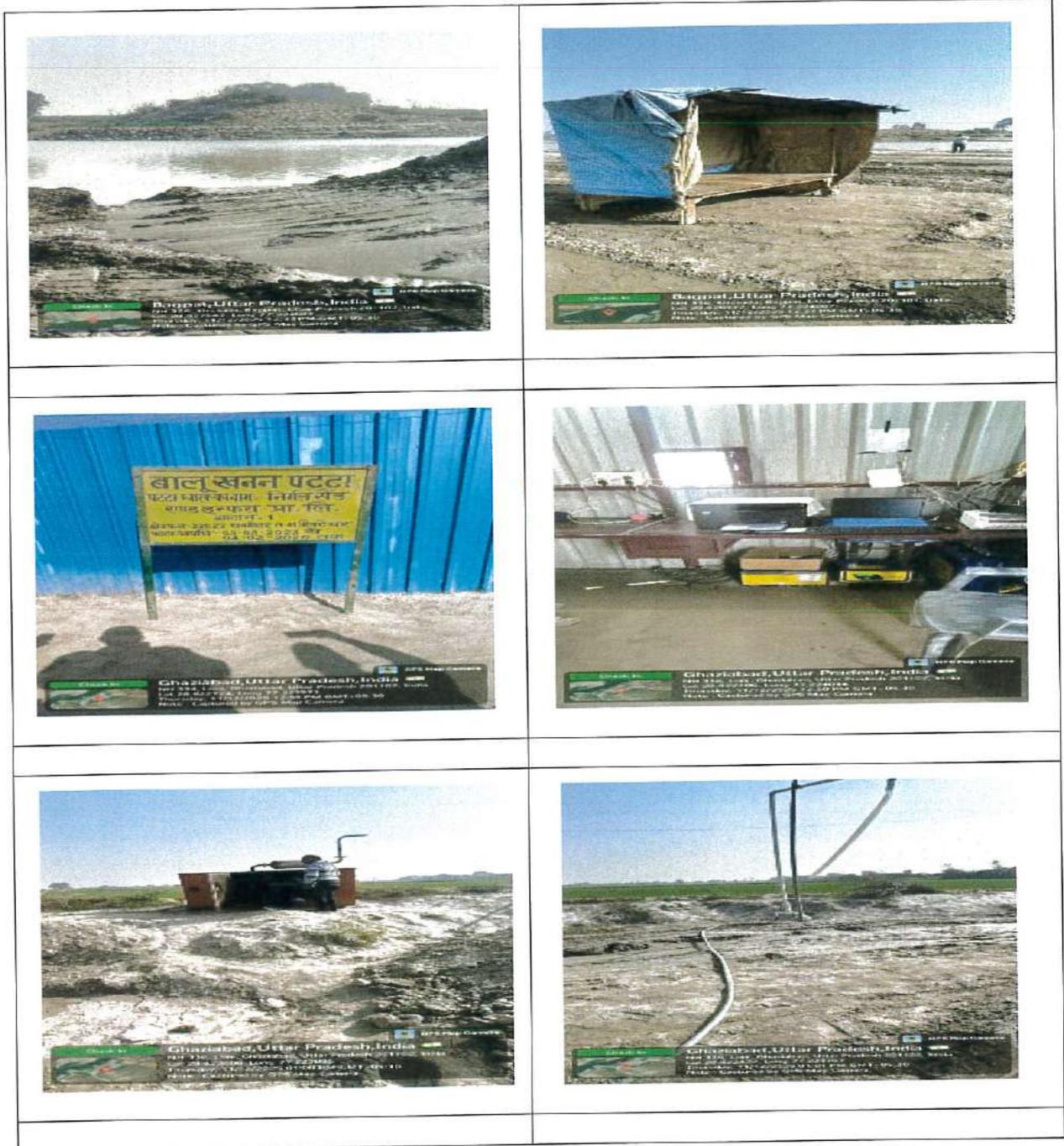
- स्वच्छता - देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें - एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय ।
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है । वेस्ट /अपशिष्ट फेंकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेंकने से रुकें । इसके उपयुक्त निस्तारण हेतु इसे प्राथिकृत ई - वेस्ट रीसाइकलर को दें । प्राथिकृत ई-रीसाइकलिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? झोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाक्रीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है । वहीं अनुपयोगी भोजन /खाद्य सामग्री को कम्पोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं । उपयोग में न होने पर बिजली उपकरणों को बंद करें । स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

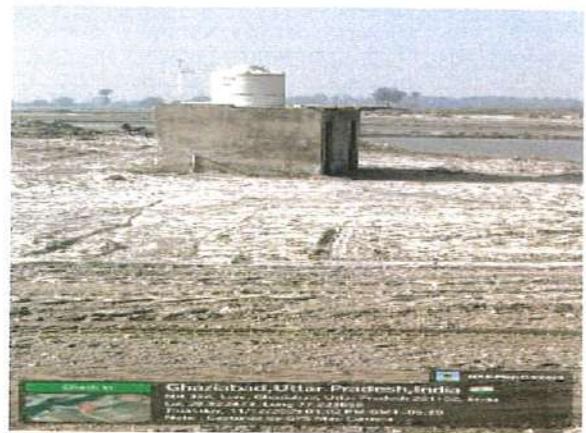
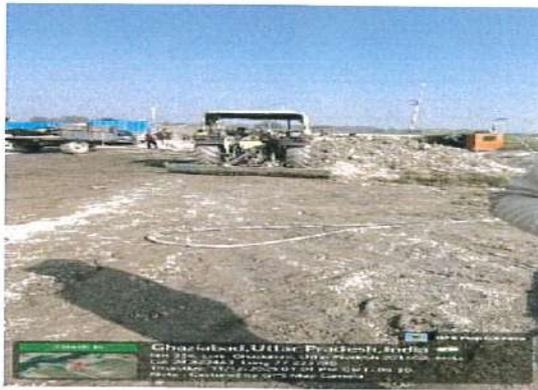
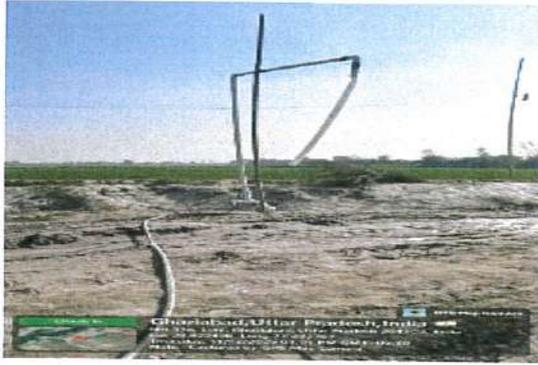
हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है ।





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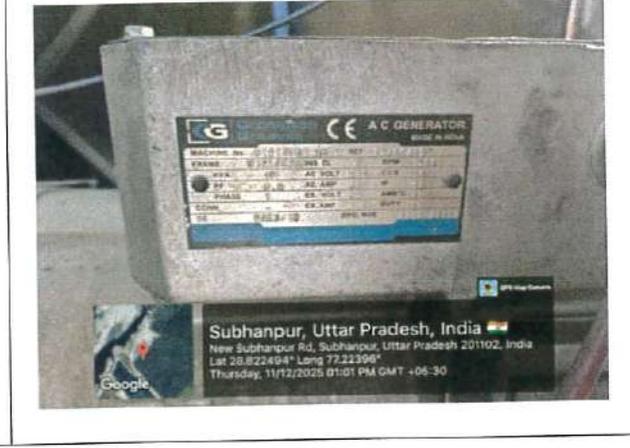
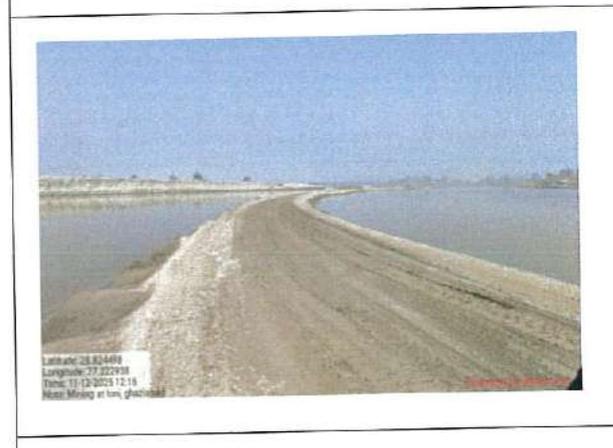
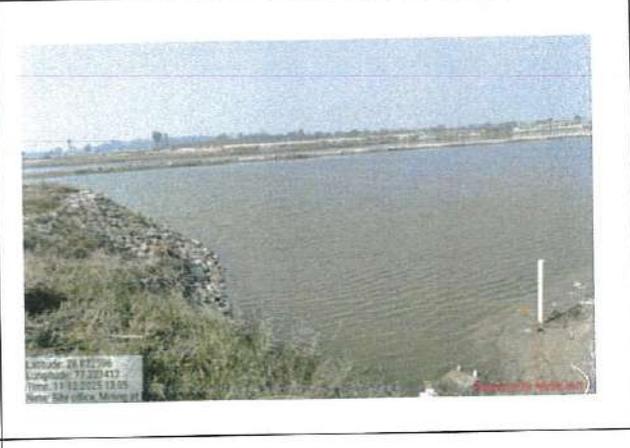


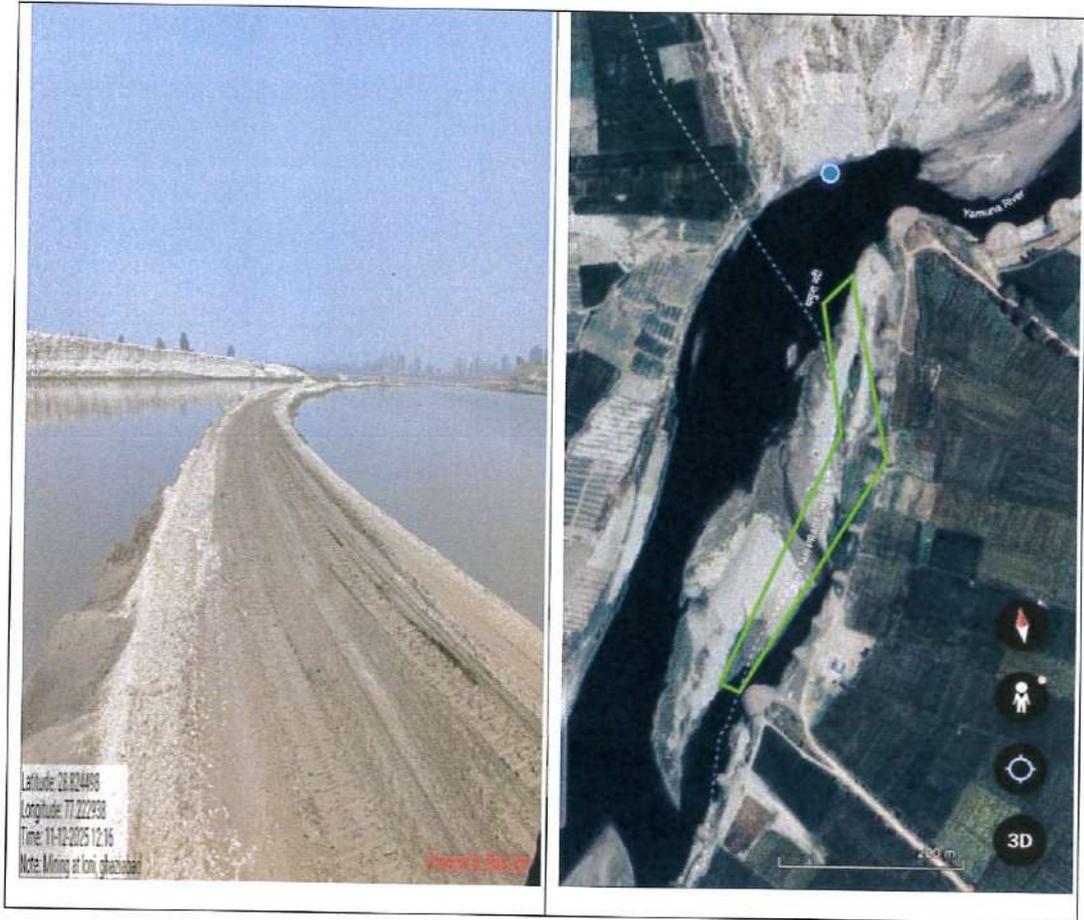






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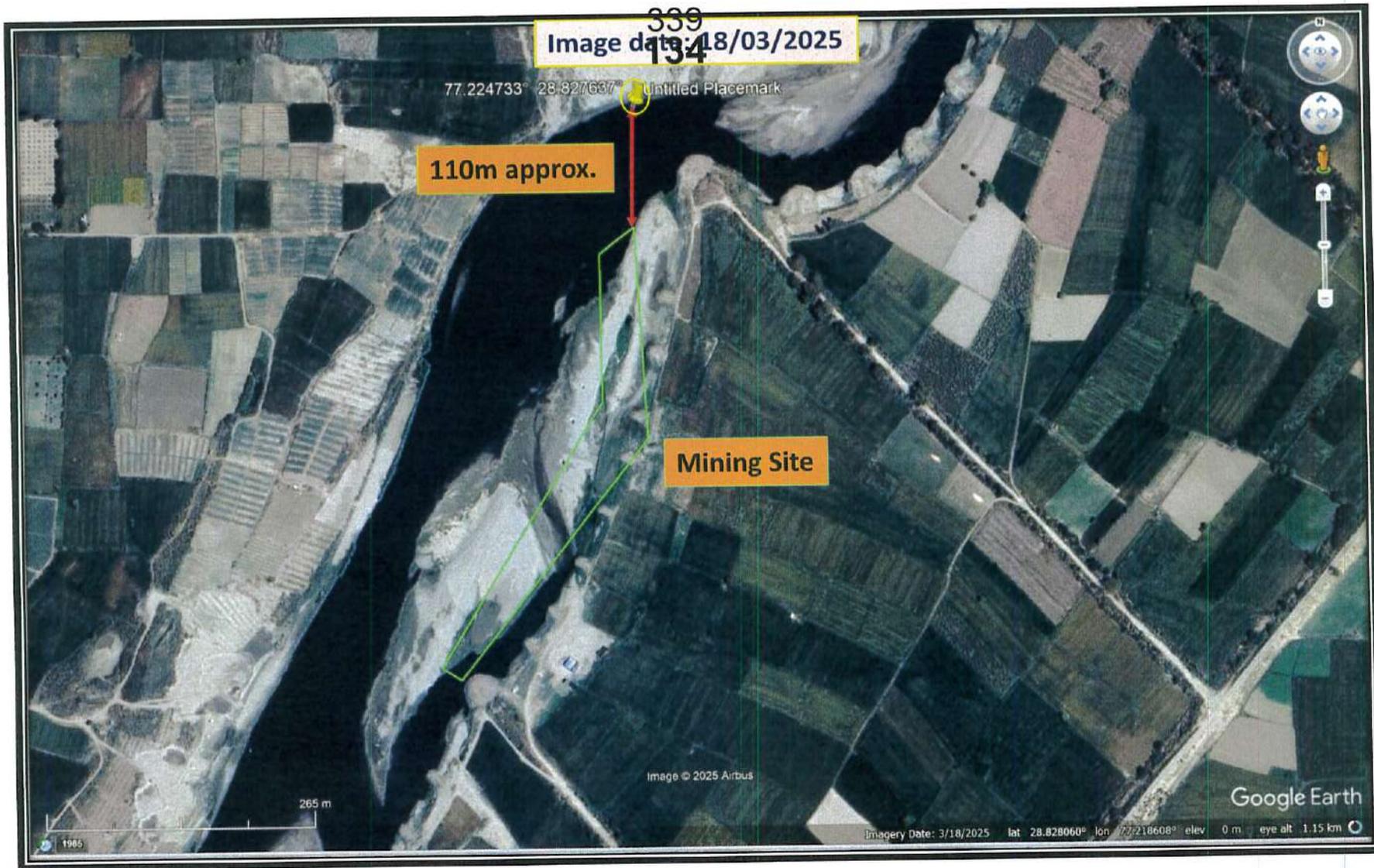


Image date: 18/03/2025  
339  
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110m approx.

Mining Site

77.224733° 28.827697°  
Untitled Placemark

Image © 2025 Airbus

Google Earth

Imagery Date: 3/18/2025 lat 28.828060° lon 77.218608° elev 0 m eye alt 1.15 km

265 m

1985

